

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
CENTRAL ZONAL BENCH AT BHOPAL
O.A. No. 206/2024

IN THE MATTER OF:

CHANDIKANT JHA AND AMEEN AHMAD

...APPLICANT

VERSUS

STATE OF MP & ORS

....RESPONDENTS

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FILED BY MP PCB

Through

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Advocate for MPPCB

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BHOPAL

14.01.2025

JOINT COMMITTEE REPORT
IN COMPLIANCE OF
Hon'ble NGT order dated 06.12.2024 in
OA No. 206/2024 (CZ)
(Chandikant Jha and Ameen Ahmad V/s State of Madhya Pradesh
and Others)

Date of Inspection :- 03.01.2025

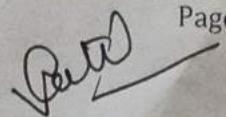
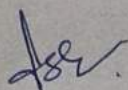
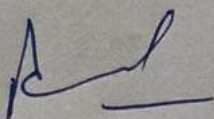
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Committee members

1. Mr. Vipin Kumar Patel, DFO, Distt.-Anuppur (M.P.)
2. Mr. Dilip Kumar Panday, ADM, District-Anuppur
[Representative of District Collector, Distt.-Anuppur (M.P.)]
3. Mrs. Isha Verma, Mining Inspector, Distt.-Anuppur (M.P.)
[Representative of District Mining Officer, Distt.-Anuppur
(M.P.)]
4. Dr. A. K Dubey, Scientist, M.P Pollution Control Board,
Regional Office Shahdol, Distt.-Shahdol (M.P)

Documents Enclosure Table :-

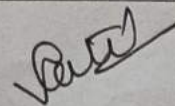
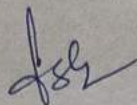
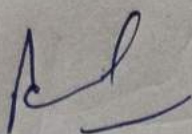
S. No.	Name Of The Document	Annexure No.
01	Copy of Hon'ble NGT Order dated 06.12.2024	Annexure-1
02	Copy of Official Order Related To Nomination For Joint Inspection	Annexure-2
03	Copy of ash compliance report 23-24 submitted by TPP	Annexure-3
04	Memorandum of Understanding between SECL and M.B Power (MP) Ltd.	Annexure-4
05	Consent to Establish issued on dated 10.02.23 & Consent to Operate issued on dated 24.03.2023 by MPPCB.	Annexure-5
06	No Objection Certificate of Gram Panchayat Vicharpur & passed proposal of gram sabha.	Annexure-6
07	Permission of District Collector Office, District Anuppur dated 14.12.2022.	Annexure-7
08	Consent to Establish issued on dated 10.03.23 & Consent to Operate issued on dated 06.06.2023 by MPPCB.	Annexure-8
09	No Objection Certificate of Gram Panchayat Sinduri & passed proposal of gram sabha.	Annexure-9
10	Permission of District Collector Office, District Anuppur dated 12.07.2024.	Annexure-10
11	Consent to Establish issued on dated 05.09.23 & Consent to Operate issued on dated 26.12.2023 by MPPCB	Annexure-11
12	Copy of relevant page of CPCB guidelines 2019.	Annexure-12&13
13	Copy of analysis report	Annexure-14



JOINT COMMITTEE REPORT
IN COMPLIANCE OF
Hon'ble NGT order dated 06.12.2024 in
OA No. 206/2024 (CZ)
(Chandikant Jha and Ameen Ahmad V/s State of Madhya Pradesh
and Others)

Hon'ble National Green Tribunal, Central Zone Bench, Bhopal has passed an order on 06.12.2024 in the original application no. 206/2024. The main operating parts of the directions of the order are as follows:

8. *Considering the allegations of environmental violations made in the present Original Application, we deem it appropriate to constitute a Fact Finding Committee comprising of the following Members:-*
- i. Senior Scientist, Madhya Pradesh State Pollution Control Board,*
 - ii. Divisional Forest Officer, Anuppur, or his representative of senior rank,*
 - iii. District Mining Officer, Anuppur, or his representative of senior rank, and*
 - iv. District Collector, Anuppur, or his representative not below the rank of Additional District Magistrate,*
9. *The Committee shall visit the site in question and submit its report within four weeks with regard to the allegations made in the Original Application.*
10. *The office of District Collector, Anuppur, shall be the Nodal Office for all logistic purposes.*
11. *The Committee Report on affidavit shall be filed by the Madhya Pradesh State Pollution Control Board.*
- Copy of order enclosed. [Annexure-1]*



Accordingly, committee members are deputed to inspect the site.

1. District Collector, Anuppur has nominated Additional District Magistrate District-Anuppur [Representative of District Collector, Distt.-Anuppur (M.P.)] by order dated 13/18.12.2024.
2. Divisional Forest Officer, Distt.-Anuppur (M.P.).
3. District Mining Officer, Anuppur has nominated Mining Inspector, District-Anuppur by order dated 13/18.12.2024.
4. Member Secretary, MPPCB has nominated Scientist, MPPCB, Regional Office, Shahdol by letter No. 4109 Dated 16.12.2024

Above official Order related to nomination of representative of MPPCB officer are enclosed. [Annexure-2]

Overview :-

Complaint is related to Thermal Power Plant, M/s M.B. Power (M.P) Limited situated at Village-Laharpur, Tah.-Jaithari, Distt.-Anuppur (M.P). The plant was commissioned in 2015. The capacity of plant for electricity production is 1260 MW (2 x 630) based on subcritical technology. Annual coal consumption of plant is approx. 5.5 Million MT and ash generation is approx. 2.3 Million MT. The plant has installed pneumatic dry ash handling system with 05 no. ash silos, capacity of each having 1000 MT and 3 no. of Hydrobin for wet bottom ash handling, capacity of 750 MT each. Plant has 01 no. ash pond which is divided into 03 no. lagoons out of which 01 lagoon is reclaimed through plantation.

The Ministry of Environment, Forest and Climate Change, Government of India issued notification on dated 31 December, 2021 regarding ash utilization entrusting responsibility to thermal power plants to ensure 100% utilization of ash generated in an eco-friendly purposes such as fly ash based products manufacturing, cement manufacturing etc. including filling up of low lying area and mine voids, listed in the notification. In compliance of above mentioned notification, the ash generated from this plant is being utilized in various purposes

such as, cement manufacturing, fly ash based products manufacturing units (nearby anuppur area) and filling in low lying areas/abandoned mines for reclamation of land etc. The details of ash utilization in year 2023-24 is tabulated below:-

Ash Generation in year 2023-24	2295675.2 MTPA	
Ash Utilization in year 2023-24	2311282.7 MTPA (Including Legacy Ash)	
	Mode of Utilization:-	Quantity (MTPA)
	Fly ash based products	3150
	Cement Manufacturing	745140
	Filling up of low lying area	318551
	Filling of Mine Voids	1244441.72
% Ash utilization in year 2023-24	100.68 %	

Copy of ash compliance report 23-24 submitted by TPP is enclosed. [Annexure-3]

About The Ash disposal site's mentioned in petition:-

- M/s. M.B Power (M.P) Ltd. (Flyash filling in Jamuna Opencast Mine Void) is situated at Village- Harad, Tehsil-Kotma, District-Anuppur (M.P.). This site is an abandoned mine void of South Eastern Coalfields Limited under Jamuna Opencast Mine. There is no populated area approx 200-300 meter of this site. There is a local nalla, flowing along the boundary of this site. There is abandoned trench of jamuna open cast coal mine of SECL on one side in which water is filled.
- M/s. M.B Power (M.P) Ltd. (Flyash filling in Abandoned Stone Mine, Gadhi) is situated at Khasra No 397/1 (0.80 Hec.), Village- Gadhi, Tahsil- Kotma, District-Anuppur (M.P.). There is no populated area approx 500 meter of this site and no water body adjoining this site.
- M/s. M.B Power (M.P) Ltd. (Flyash filling in Low Lying Area) is situated at Khasra. No. 1157/1 (Area-2.474 Ha), Village-Sinduri, Tah. & Distt.-

[Handwritten signatures and initials]

Anuppur (M.P.). River Tipan is flowing near one edge of this site and there are few settlements approx 50 meter away from the site.

Details regarding necessary permissions obtained by M/s. M.B Power (M.P) Ltd. for above mentioned ash filling site's:-

1.	Flyash filling in SECL Jamuna Opencast Mine Void, Village-Harad	Memorandum of Understanding between SECL and M.B Power (MP) Ltd. (Copy enclosed) [Annexure-4]	--xx--	Consent to Establish issued on dated 10.02.23 & Consent to Operate issued on dated 24.03.2023 by MPPCB. (Copy enclosed) [Annexure-5]
2.	Flyash filling in Abandoned Stone Mine, Village-Gadhi	No Objection Certificate of Gram Panchayat Vicharpur & passed proposal of gram sabha. (Copy enclosed) [Annexure-6]	Permission of District Collector Office, District Anuppur dated 14.12.2022. (Copy enclosed) [Annexure-7]	Consent to Establish issued on dated 10.03.23 & Consent to Operate issued on dated 06.06.2023 by MPPCB. (Copy enclosed) [Annexure-8]
3.	Flyash filling in Low Lying Area, Village-Sinduri	No Objection Certificate of Gram Panchayat Sinduri & passed proposal of gram sabha. (Copy enclosed) [Annexure-9]	Permission of District Collector Office, District Anuppur dated 12.07.2024. (Copy enclosed) [Annexure-10]	Consent to Establish issued on dated 05.09.23 & Consent to Operate issued on dated 26.12.2023 by MPPCB. (Copy enclosed) [Annexure-11]

Present Status of the ash fill site's during inspection:-

1. Flyash filling in SECL Jamuna Opencast Mine Void, Village- Harad

- Most part of this site is filled and layer of soil is also spread over it. Ash filling work is currently being done at small portion only.
- For dust suppression at the site, mobile water tankers and pressurized mist guns are deployed.

2. Flyash filling in Abandoned Stone Mine, Village-Gadhi

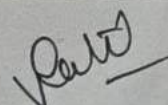
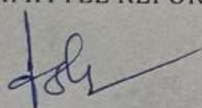
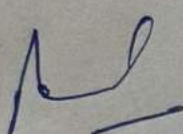
- Ash is filled at this site and at present soil cover laying work is under progress.
- For dust suppression at the site, mobile water tankers and pressurized mist guns are deployed.
- Earthen embankment construction work at mine opening is in process.

3. Flyash filling in Low Lying Area, Village-Sinduri

- This site is completely filled and soil cover laying work is also completed. No activity observed at the site.

Issue pertaining to illegal mining of soil:-

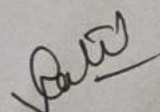

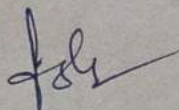
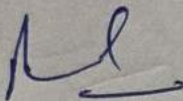
As per Central Pollution Control Board Guidelines for disposal/utilisation of Fly Ash for reclamation of Low Lying Areas and in stowing of Abandoned mines/Quarries March, 2019, "Point 5.1.4 Soil Cover on the top of ash fill: As per the MOEF&CC gazette notification of ash utilization dated 14-09-1999 and as amendment on dated 27-08-2003 and 03-11-2009, the soil required for soil cover shall be excavated from land fill site itself and kept separately before taking for ash filling. If it is not possible to do so, only the minimum quantity of soil required for the purpose of cover shall be excavated from the soil borrow area. The voids so created due to removal of soil shall be filled up with ash with proper compaction



and covered at top with soil cover. About 300-500 mm thick soil layer shall be placed over the ash fill area. This should be done as an integral part of low lying area development work. Copy of relevant page enclosed [Annexure-12]

Issue pertaining to ash disposal into river:-

- River Sone does not flow nearby any of the above mentioned ash fill site's located at Vill.-Harad, Vill.-Gadhi and Vill.-Sinduri, Distt.-Anuppur (M.P)
- River Tipan Flows nearby ash fill site at village sinduri, which later meets River Sone more than 3.5 KM distance downstream from this ash fill site.
- River Godaru flows approx 1.5 KM distance away (aerially) in North-West direction from the ash fill site located at village Harad.
- As per Central Pollution Control Board Guidelines for disposal/utilisation of Fly Ash for reclamation of Low Lying Areas and in stowing of Abandoned mines/Quarries March, 2019, "point 5.2.3 Protection of pond or water body adjoining or within the working site: If any pond or water body exists within or adjoining the low lying area /quarry then an earthen embankment of the cross-section as given in the Figure below be constructed around the pond or water body to protect it from spilling of ash or ingress of surface runoff into it". Copy of relevant page enclosed [Annexure-13].
- In compliance of above, the plant management has constructed earthen embankment at both the ash fill site's at Vill.-Harad and Vill.-Senduri along the side of nearby water body. Details of cross –section of constructed earthen embankment is enclosed:-



Issue pertaining to water, air & noise pollution.

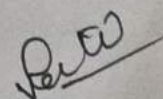
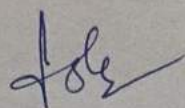
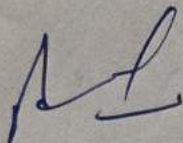
- Water samples of River Tipan & Godaru are collected and ambient air, sound level monitoring is also carried out at ash fill site at Vill.-Harad & Vill.-Gadhi during the site visit by MPPCB, Regional Laboratory, Shahdol in presence of committee members.
- The analysis of collected samples is done in MPPCB, Regional Laboratory, Shahdol and the results of parameters are well within the prescribed limits. Copy of analysis reports enclosed. [Annexure-14]

Issue pertaining to filling up of common drain, near railway under bridge at Vill.-Harad from ash:-

A common drain/nalla observed to be flowing through railway under bridge near Flyash filling site (Jamuna Opencast Mine Void), Village- Harad. This drain flows along the ash fill site. During site visit water observed to flowing through the drain. The flow of this drain/nalla has not been obstructed and no fly ash observed to be dumped in the nalla. Water sample of above mentioned nalla at downstream is also collected in presence of joint committee. Analysis results are within prescribed limits. Report is also enclosed as per annexure 14.

Conclusion:-

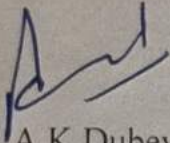
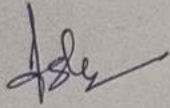

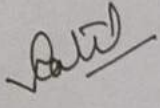
- i. Ash disposal is done in eco-friendly purposes (filling in low lying area and mine voids) as listed in MoEF&CC ash utilization notification 31.12.2021.
- ii. M/s M.B Power (M.P) Ltd. has obtained necessary permissions from the concerned departments for ash filling in low lying area/mine voids.
- iii. During joint committee visit, no ash is observed to be dumped in any of the river's (River Sone, River Tipan and River Godaru) mentioned in the petition.

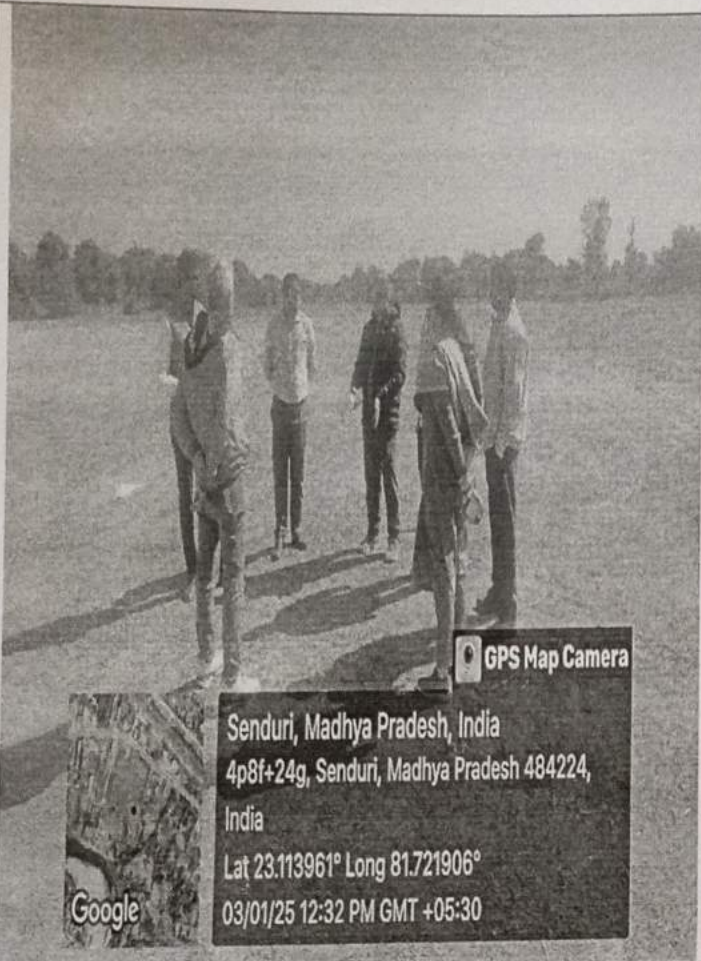


- iv. No adverse effect on environment or any sign of pollution be it air pollution, water pollution or noise pollution observed.
- v. No ash dumped or obstruction in flow of common drain/nalla flowing through railway under bridge near Flyash filling site (Jamuna Opencast Mine Void), Village- Harad, observed near this ash fill site.

Recommendations:-

1. Regular surveillance and monitoring of ash disposal site's shall be carried out by the M/s M.B Power (M.P) Limited.
2. M/s M.B Power (M.P) Limited should carry out regular checking and maintenance work of earthen embankments constructed at all the ash fill site's.

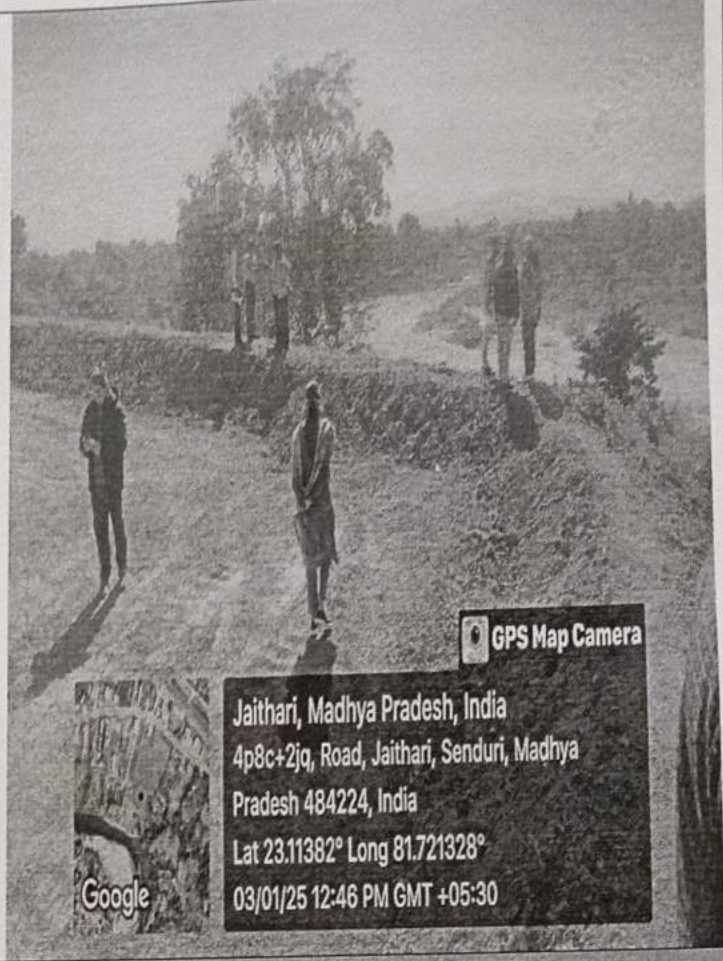
 Dr. A.K Dubey Scientist MPPCB, Shahdol	 Isha Verma Mining Inspector District-Anuppur	 D.K. Pandey A.D.M District-Anuppur	 V.K Patel D.F.O, District-Anuppur
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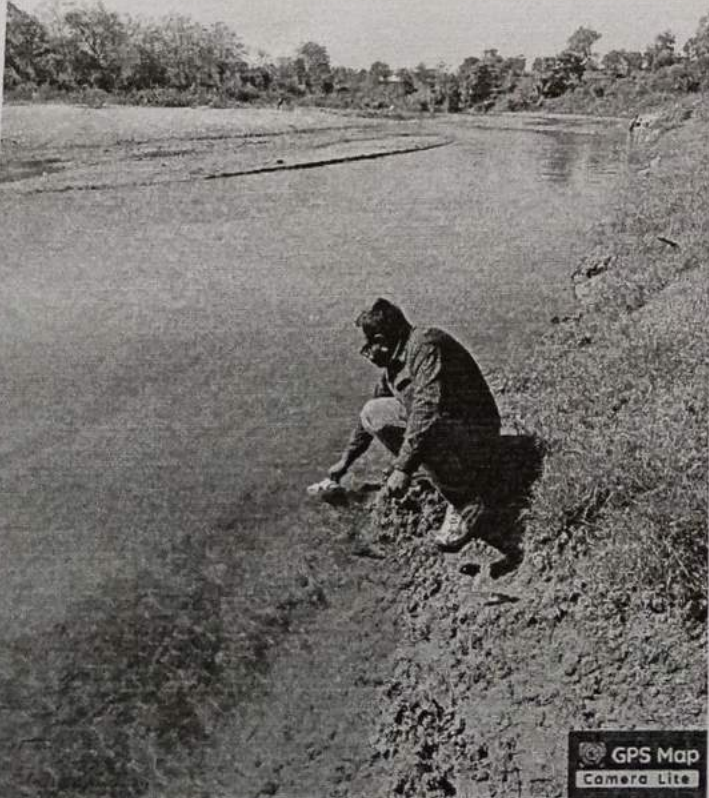
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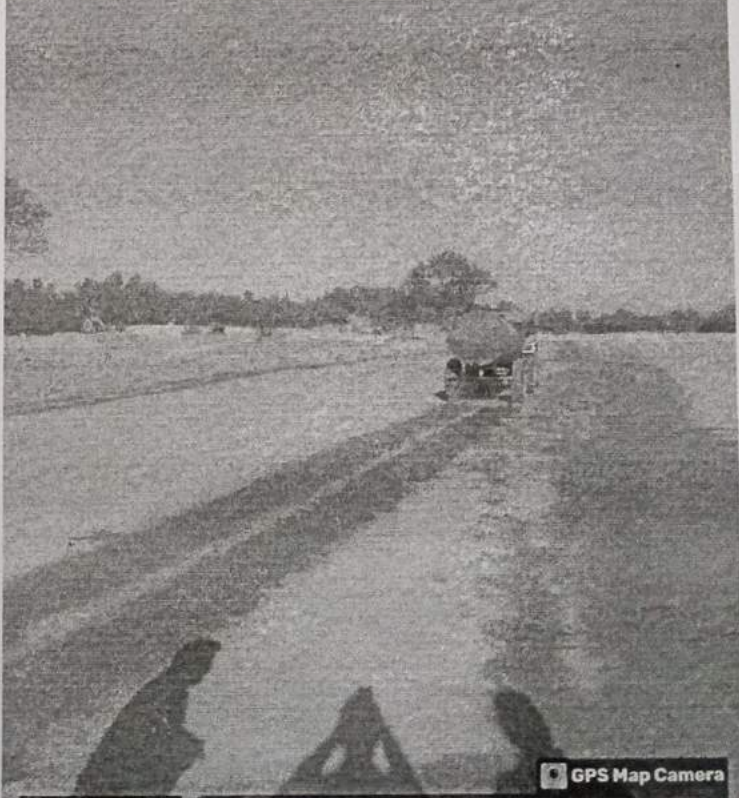
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Friday, 03.01.2025



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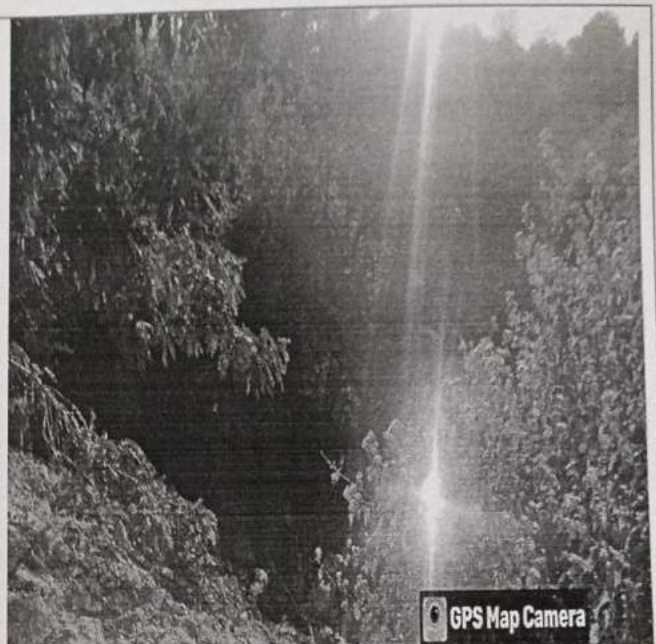


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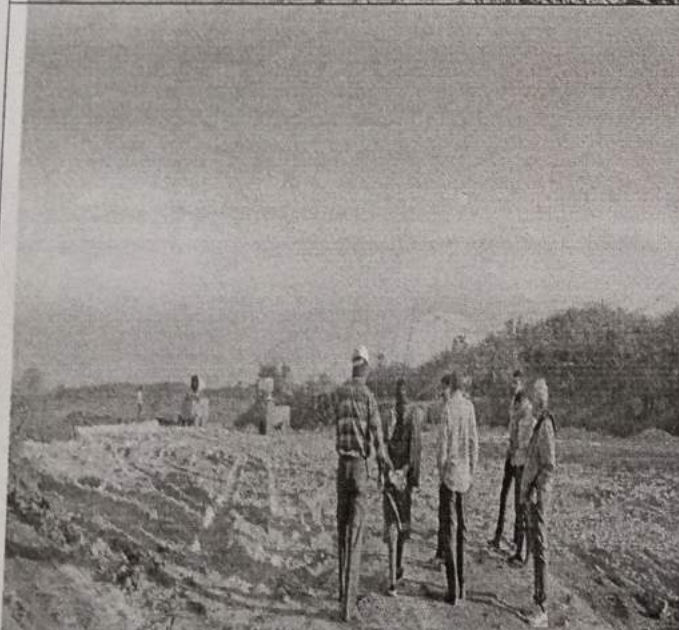


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Item No.04

Court No.1

**BEFORE THE NATIONAL GREEN TRIBUNAL
CENTRAL ZONAL BENCH, BHOPAL
(THROUGH PHYSICAL HEARING WITH HYBRID MODE)**

Original Application No.206/2024(CZ)

Chandikant Jha & Ameen Ahmad

Applicant(s)

Versus

State of Madhya Pradesh & Ors.

Respondent(s)

Date of hearing: 06.12.2024

**CORAM: HON'BLE MR. JUSTICE B. AMIT STHALEKAR, JUDICIAL MEMBER
HON'BLE DR. A. Senthil Vel, EXPERT MEMBER**

For Applicant(s) : Mr. Prabhat Yadav, Advocate (in Virtual Mode)

For Respondent(s): Mr. Prashant M. Harne, SC for State of M.P. (in Virtual Mode)
Ms. Parul Bhadoria, Adv. for MPPCB (in Virtual Mode)
Mr. Ekansh Mishra, Adv. for R-11, (in Virtual Mode)

ORDER

1. Mr. Prabhat Yadav, learned Counsel is present (in Virtual Mode) for the Applicants.
2. Ms. Parul Bhadoria, learned Counsel appearing (in Virtual Mode) for Madhya Pradesh State Pollution Control Board, Respondent Nos.2&4, states that she has filed counter-affidavit on behalf of the said Respondent only yesterday i.e., 05.12.2024. The said counter-affidavit is not before us. The office of the Tribunal is directed to scrutinize the same and place it on record before the next date of listing, if there are no defects.
3. Ms. Bhadoria shall serve copy of the said affidavit upon the Counsel for the Applicants as well as the Counsel for the other Respondents in the course of the day.
4. Mr. Ekansh Mishra, learned Counsel appearing (in Virtual Mode) for Respondent No.11, states that Respondent No.11 has wrongly been titled as 'Moser Baer Thermal Power Plant' whereas it should

be 'M.B. Power (Madhya Pradesh) Limited', for correction of which he has filed I.A. No.147/2024 praying for amendment in the title of the Respondent No.11.

5. We, therefore, allow the I.A. No.144/2024 and direct that necessary corrections be carried out in the title of the Respondent No.11 to read as 'M.B. Power (Madhya Pradesh) Limited' through its authorized representative in place of 'Moser Baer Thermal Power Plant' today itself.
6. The Respondent No.11 is granted further four weeks time for filing counter-affidavit.
7. Mr. Prashant M. Harne, learned Standing Counsel appearing (in Virtual Mode) for the State of Madhya Pradesh, prays for and is granted further four weeks time for filing counter-affidavit on behalf of the State Respondents.
8. Considering the allegations of environmental violations made in the present Original Application, we deem it appropriate to constitute a Fact Finding Committee comprising of the following Members:-
 - i. Senior Scientist, Madhya Pradesh State Pollution Control Board,
 - ii. Divisional Forest Officer, Anuppur, or his representative of senior rank,
 - iii. District Mining Officer, Anuppur, or his representative of senior rank, and
 - iv. District Collector, Anuppur, or his representative not below the rank of Additional District Magistrate,
9. The Committee shall visit the site in question and submit its report within four weeks with regard to the allegations made in the Original Application.

10. The office of District Collector, Anuppur, shall be the Nodal Office for all logistic purposes.
11. The Committee Report on affidavit shall be filed by the Madhya Pradesh State Pollution Control Board.
12. **List on 24.01.2025.**

.....
B. Amit Sthalekar, JM

.....
Dr. A. Senthil Vel, EM

December 6, 2024,
Original Application No.206/2024(CZ)
AK



मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड,
पर्यावरण परिसर, ई-5, अरेय कॉलोनी, भोपाल-462016



ANNX.-02

Fax No : +91-755-2463742 E-mail : lt_mppcb@rediffmail.com

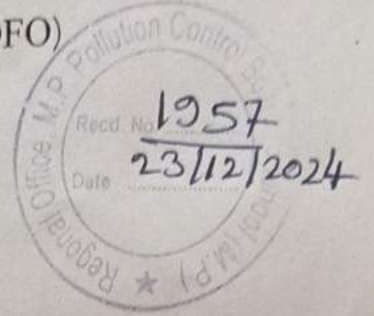
क्रमांक 4109 विधि/NGT(CZ)/प्रनिबो/2024,
प्रति,

भोपाल, दिनांक 16 DEC. 2024

1 कलेक्टर,
कलेक्टर कार्यालय,
अनूपपुर

2 संभागीय वन अधिकारी(DFO)
वन कार्यालय,
अनूपपुर

3 जिला खनिज अधिकारी
जिला खनिज कार्यालय,
अनूपपुर



विषय :- माननीय राष्ट्रीय हरित अधिकरण, सेन्ट्रल बेंच भोपाल के प्रकरण क्रमांक 206/2024 (चंडीकांत झा विरुद्ध मध्यप्रदेश शासन व अन्य) के अन्तर्गत पारित आदेश दिनांक 06.12.2024 के अनुपालन बावत् ।

उपरोक्त विषयान्तर्गत माननीय राष्ट्रीय हरित अधिकरण, सेन्ट्रल बेंच भोपाल द्वारा प्रकरण क्रमांक 206/2024 के अन्तर्गत पारित आदेश दिनांक 06.12.2024 को पारित आदेश का कृपया अवलोकन हो, आदेश के मुख्य अंश निम्नानुसार है :-

"Considering the allegations of environmental violations made in the present Original Application, we deem it appropriate to constitute a Fact Finding Committee comprising of the following Members:-

- Senior Scientist, Madhya Pradesh State Pollution Control Board,
- Divisional Forest Officer, Anuppur, or his representative of senior rank,
- District Mining Officer, Anuppur, or his representative of senior rank, and
- District Collector, Anuppur, or his representative not below the rank of Additional District Magistrate,

The Committee shall visit the site in question and submit its report within four weeks with regard to the allegations made in the Original Application.

The office of District Collector, Anuppur, shall be the Nodal Office for all logistic purposes.

The Committee Report on affidavit shall be filed by the Madhya Pradesh State Pollution Control Board.

माननीय एनजीटी द्वारा पारित आदेशानुसार गठित संयुक्त कमेटी को 04 सप्ताह में रिपोर्ट प्रस्तुत करने के निर्देश है। प्रकरण में कलेक्टर-अनूपपुर को सभी Logistic purposes हेतु नोडल एजेंसी बनाया गया है। अतः समिति हेतु आपके कार्यालय से एक प्रतिनिधि नामांकित किये जाने का अनुरोध है ताकि निर्धारित समयावधि में माननीय अधिकरण द्वारा पारित आदेश का पालन सुनिश्चित हो सके।



मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड,
पर्यावरण परिसर, ई-5, अरेर कॉलोनी, भोपाल-462016

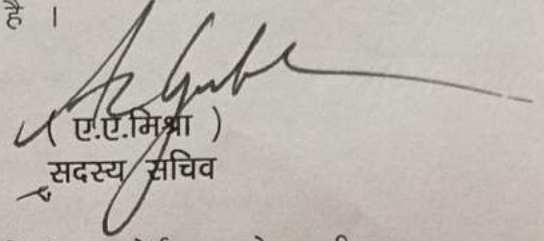
Fax No : +91-755-2463742 E-mail : il_mppcb@rediffmail.com



बोर्ड की ओर से क्षेत्रीय कार्यालय, शहडोल के डॉ. आनंद दुबे, वैज्ञानिक को संयुक्त समिति का सदस्य नामित किया जाता है। जिनका मोबाईल नं.-9425874412 है।

प्रकरण की आगामी सुनवाई दिनांक 24.01.2025 को नियत है।

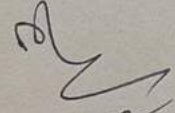
संलग्न :-एनजीटी आदेश।


(ए.ए.मिश्रा)
सदस्य सचिव

प्रतिलिपि :-

- ✓ 1 क्षेत्रीय अधिकारी, क्षेत्रीय कार्यालय, मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड, शहडोल की सूचनार्थ एवं आवश्यक कार्यवाही हेतु।
- 2 डॉ. आनंद दुबे, वैज्ञानिक, क्षेत्रीय कार्यालय, मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड, शहडोल की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु। माननीय अधिकरण द्वारा गठित समिति से समन्वय कर यथाशीघ्र स्थल निरीक्षण कर माननीय अधिकरण के समक्ष रिपोर्ट प्रस्तुत किये जाने हेतु सहयोग करें।
- 3 श्री विनय रमैया, उपयंत्री(यूनिट हेड फ्लाईऐश-थर्मल पावर प्लांट) ^{और} की ओर सूचनार्थ।



AR

23/12

कार्यालय कलेक्टर एवं जिला दण्डाधिकारी जिला अनूपपुर (म.प्र.)

E-mail-dmanuppur@gmail.com
Fax No. 07659-222815.

TL

आदेश

18
अनूपपुर दिनांक 13 दिसम्बर 2024.

क्रमांक-फा.क्र.420/6394/चार/एस.डब्ल्यू/व्यहारवाद/2024/ माननीय नेशनल ग्रीन ट्रिब्युनल सेन्ट्रल

जोन बेंच भोपाल के Original Application No.206/2024(CZ) Chandikant Jha & Ameen Ahmavs State of Madhya Pradesh & Ors में याचिकाकर्ता द्वारा सार्वजनिक स्वास्थ्य को ध्यान में रखते हुए 'एम.वी. पावर (मध्य प्रदेश) लिमिटेड' द्वारा किये जा रहे पर्यावरण उल्लंघन का आरोप लगाया गया है। माननीय नेशनल ग्रीन ट्रिब्युनल सेन्ट्रल जोन बेंच भोपाल द्वारा पारित आदेश दिनांक 06.12.2024 के विन्दु क्रमांक 08 में मूल आवेदन में लगाए गए पर्यावरण उल्लंघन के आरोपों पर विचार करते हुए निम्नलिखित सदस्यों वाली एक तथ्य अन्वेषण समिति गठन किया गया है-

- वरिष्ठ वैज्ञानिक, मध्य प्रदेश राज्य प्रदूषण नियंत्रण बोर्ड,
 - वन मंडल अधिकारी, अनूपपुर, या उनके वरिष्ठ रैंक के प्रतिनिधि,
 - जिला खनन अधिकारी, अनूपपुर, या उनके वरिष्ठ रैंक के प्रतिनिधि, और
 - जिला कलेक्टर, अनूपपुर, या उनके प्रतिनिधि जो अतिरिक्त जिला मजिस्ट्रेट के पद से नीचे नहीं हों,
- माननीय नेशनल ग्रीन ट्रिब्युनल सेन्ट्रल जोन बेंच भोपाल द्वारा गठित समिति के तारतम्य में जिला स्तर निम्न अधिकारियों की समिति गठित किया जाता है-

- जिला कलेक्टर, अनूपपुर के प्रतिनिधि के रूप में अपर कलेक्टर जिला-अनूपपुर (म.प्र.)
- वरिष्ठ वैज्ञानिक, मध्य प्रदेश राज्य प्रदूषण नियंत्रण बोर्ड, पुराना बस स्टेण्ड, जेड.एस. विसनदसानी पेट्रोल पम्प के पीछे शहडोल (म.प्र.) -484001 (ई-मेल-ropcb-shahdol@mp.gov.in)
- वन मंडल अधिकारी, अनूपपुर, या उनके वरिष्ठ रैंक के प्रतिनिधि.
- जिला खनिज अधिकारी, अनूपपुर (म.प्र.).

उपरोक्त समिति को Original Application No.206/2024(CZ) की प्रति प्रेषित कर निर्देशित किया जाता है कि मूल आवेदन में लगाए गए आरोपों के संबंध में संबंधित स्थल का दौरा करेगी और चार सप्ताह के भीतर अपनी रिपोर्ट प्रस्तुत करेगी। अघोहस्तारकर्ता सभी रसद उद्देश्यों के लिए नोडल है तथा मध्य प्रदेश प्रदूषण नियंत्रण बोर्ड या प्रतिनिधि द्वारा हलफनामे पर समिति की रिपोर्ट प्रस्तुत की जाएगी।

यह आदेश तत्काल प्रशावशील होगा।

कलेक्टर

एवं जिला दण्डाधिकारी
जिला अनूपपुर (म.प्र.)
अनूपपुर, दिनांक 13 दिसम्बर 2024.

पृ. क्रमांक- फा.नं.- 420/6394 /चार/एस.डब्ल्यू/व्यहारवाद/2024
प्रतिलिपि:-

- 1- प्रमुख सचिव, म.प्र. शासन, पर्यावरण विभाग भोपाल।
- 2- कमिश्नर, शहडोल संभाग शहडोल (म.प्र.)।
- 3- वन मंडल अधिकारी, जिला-अनूपपुर (म.प्र.)।
- 4- अपर कलेक्टर जिला-अनूपपुर (म.प्र.)।
- 5- वरिष्ठ वैज्ञानिक, मध्य प्रदेश राज्य प्रदूषण नियंत्रण बोर्ड, पुराना बस स्टेण्ड, जेड.एस. विसनदसानी पेट्रोल पम्प के पीछे शहडोल (म.प्र.) -484001 (ई-मेल-ropcb-shahdol@mp.gov.in)।
- 6- जिला खनिज अधिकारी, अनूपपुर (म.प्र.)।
- 7- 'एम.वी. पावर (मध्य प्रदेश) लिमिटेड' लहरपुर (जैतहरी), जिला अनूपपुर (म.प्र.) की ओर आवश्यक कार्यवाही हेतु।

कलेक्टर

एवं जिला दण्डाधिकारी
जिला अनूपपुर (म.प्र.)

18

कार्यालय कलेक्टर (खनिज शाखा) जिला-अनूपपुर (म0प्र0)

E-mail modgmanu@mp.gov.in

क्र./ 07 /खनिज/2024/

अनूपपुर, दिनांक:- 02/01/2025

प्रति,

अपर कलेक्टर महोदय,
जिला-अनूपपुर (म0प्र0)

विषय:-

माननीय राष्ट्रीय हरित अधिकरण, सेन्ट्रल बेंच भोपाल के प्रकरण क्रमांक-206/2024 (चंडीकांत झा विरुद्ध मध्यप्रदेश शासन व अन्य) के अंतर्गत पारित आदेश दिनांक 06.12.2024 के अनुपालन बाबत।

संदर्भ:-

अपर कलेक्टर जिला अनूपपुर का पत्र क्रमांक-07/शा.वि./2025 अनूपपुर दिनांक 02.01.2025।

—00—

उपरोक्त विषयान्तर्गत संदर्भित पत्र के माध्यम से म0प्र0 प्रदूषण नियंत्रण बोर्ड भोपाल द्वारा माननीय राष्ट्रीय हरित अधिकरण सेन्ट्रल जोन भोपाल के 1 क्रमांक-206/2024 (cz) से पारित आदेश दिनांक 06.12.2024 के तहत आगामी सुनवाई दिनांक 24.01.2025 के पूर्व रिपोर्ट प्रस्तुत करने के निर्देश दिये गये हैं।

अतः उक्त जांच में उपस्थित होने हेतु जिला खनिज अधिकारी की ओर से प्रतिनिधि के रूप में श्रीमती ईशा वर्मा, खनि निरीक्षक को नामांकित किया जाता है।

उप संचालक

(खनि प्रशासन)

जिला-अनूपपुर (म0प्र0)

अनूपपुर, दिनांक:- 02/01/2025

पृ.क्र./ 07 /खनिज/2024/

प्रतिलिपि:-

1. श्रीमती ईशा वर्मा खनि निरीक्षक, जिला अनूपपुर की ओर सूचनार्थ एवं पालनार्थ।

उप संचालक

(खनि प्रशासन)

जिला-अनूपपुर (म0प्र0)

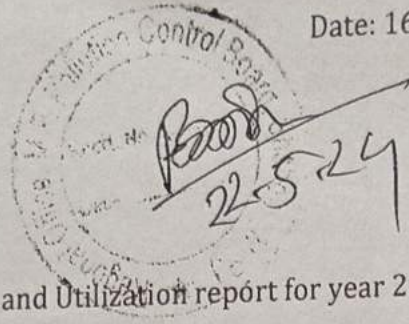
Sc

02/01/25

Letter No. MBPMPL/PCB/2024-25/.....967

Date: 16/05/2024

The Director & DH-IPC-II,
Central Pollution Control Board, Delhi



Sub. Submission of Annual Fly ash Generation and Utilization report for year 2023-24.

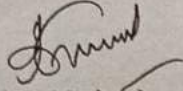
Dear Sir,

Please find attached herewith Fly ash Generation and Utilization report for year 2023-24.

This is for your information and record please.

Thanking You

For MB Power (Madhya Pradesh) Ltd.


(BK Mishra)
Plant Head/COO

Encl: As above

- CC:
1. The Additional PCCF,
MoEF&CC, Integrated Regional Office
Bhopal.
 2. The Additional Director, CPCB
Parivesh Bhawan, Paryavaran Parisar E-5,
Arera Colony, Bhopal-462016
 3. The Member Secretary,
Madhya Pradesh Pollution Control Board,
Bhopal, Madhya Pradesh.
 4. The Regional Officer,
Madhya Pradesh Pollution Control Board,
Regional Office, Shahadol,
Madhya Pradesh.

MB Power (Madhya Pradesh) Limited

Registered Office & Site Office: Laharpur, Jaithari, Anuppur, Madhya Pradesh - 484330

Corporate Off: 239, Okhla Industrial Estate Phase-III, New Delhi 110020, India. Phone 91-11-47624100, Fax: 91-11-47624229.

CIN: U40101NP2008PLC022066, Website: www.hindustanpowerprojects.com Email Id: contact@hpppl.on

Ash Compliance Report for fly ash generation and its utilization
(for the period 1st April-31st March) to be submitted on or before 31st May.[2023-24]

Sl. No.	Details	
1.	Name of Power Plant	MB Power (Madhya Pradesh) Ltd.
2.	Name of the company	Hindustan Power Project Pvt. Ltd.
3.	District	Anuppur
4.	State	Madhya Pradesh - 484330
5.	Postal address for communication:	Village – Laharpur, Tehsil Jaithari, District Anuppur, Madhya Pradesh-484330
6.	E-mail:	bhola.kushwaha@hpppl.in
7.	Power Plant installed capacity (MW):	1200 MW (2x600MW)
8.	Plant Load Factor (PLF):	79.8595%
9.	No. of units generated (MWh):	8415855
10.	Total area under power plant (ha): (including area under ash ponds)	403ha (996 Acres)
11.	Quantity of coal consumption during reporting period (Metric Tons per Annum):	5865860
12.	Average ash content in percentage (percent):	39.13621
13.	Quantity of current ash generation during reporting period (Metric Tons per Annum):	2295675.28
	Fly ash (Metric Tons per Annum):	1836540.23
	Bottom ash (Metric Tons per Annum):	459135.06
14.	Capacity of dry fly ash storage silo(s) (Metric Tons) :	5000 MT (1000MT x 5 Nos silos)
15.	Details of utilization of current ash generated during reporting period	
	Total quantity of current ash utilized (MTPA) during reporting period:	2295675.28
	Quantity of fly ash utilized (MTPA):	1836540.23
	(i) Fly ash based products (bricks or blocks or tiles or fibre cement sheets or pipes or boards or panels)	3150
	(ii) Cement manufacturing:	745140
	(iii) Ready mix concrete:	0.00
	(iv) Ash and Geo-polymer based construction material:	0.00
	(v) Manufacturing of sintered or cold bonded ash aggregate:	0.00
	(vi) Construction of roads, road and fly over embankment:	0.00
	(vii) Construction of dams:	0.00
	(viii) Filling up of low lying area:	192723.16
	(ix) Filling of mine voids:	895526.52
	(x) Use in overburden dumps:	0.00
	(xi) Agriculture:	0.00
	(xii) Construction of shoreline protection structures in coastal districts;	0.00
	(xiii) Export of ash to other countries:	0.00
	(xiv) Others (please specify): Roof sheet Manufacturing	0.00

	(c) Quantity of bottom ash utilised (MTPA):	459135.06
	(i) Fly ash based products (bricks or blocks or tiles or fiber	0.0
	(ii) cement sheets or pipes or boards or panels):	0.0
	(iii) Cement manufacturing:	0.00
	(iv) Ready mix concrete:	0.00
	(v) Ash and Geo-polymer based construction material:	0.00
	(vi) Manufacturing of sintered or cold bonded ash aggregate:	0.00
	(vii) Construction of roads, road and flyover embankment:	0.00
	(viii) Construction of dams:	0.00
	(ix) Filling up of low lying area:	125827.8
	(x) Filling of mine voids:	333307.8
	(xi) Use in overburden dumps:	0.00
	(xii) Agriculture:	0.00
	(xiii) Construction of shoreline protection structures in coastal districts:	0.00
	(xiv) Export of ash to other countries:	0.00
	(xv) Others (please specify):	
	Total quantity of current ash unutilized (MTPA) during reporting period:	0.00
16.	Percentage utilization of current ash generated during reporting period (percent):	100 %
17.	Details of disposal of ash in ash ponds	0.0
	(a) Total quantity of ash disposed in ash pond(s) (Metric Tons) as on 31 st March (excluding reporting period):	
	(b) Quantity of ash disposed in ash pond(s) during reporting period (Metric Tons):	0.0
	(c) Total quantity of water consumption for slurry discharge into ash ponds during reporting period (m ³):	0.00
	(d) Total number of ash ponds:	01 (Lagoon-1+Lagoon-2+Lagoon-3)
	(i) Active:	01 (Lagoon-2 & Lagoon-3)(17.3 Acres)
	(ii) Exhausted (yet to be reclaimed):	None
	(iii) Reclaimed:	Lagoon-1 (36.5 Acres)
	(e) Total area under ash ponds (ha):	21.78 ha
18.	Individual ash pond details <i>Ash pond-1,2, etc (please provide below mentioned details separately, if number of ash ponds is more than one)</i>	
	(a) Status: Under construction or Active or Exhausted or	Lagoon-1 Ash Pond is reclaimed Lagoon-2+3 Ash Pond is active

Reclaimed	May, 2015
(b) Date of start of ash disposal in ash pond (DD/MM/YYYY or MMYYYY):	One ash pond was constructed which has been divided in two part lagoon-2 and lagoon-3
(c) Date of stoppage of ash disposal in ash pond after completing its capacity (DD/MM/YYYY or MM/YYYY): (Not applicable for active ash ponds)	January, 2022 (at lagoon-1) Lagoon-2 of ash pond is active
(c) area (hectares): [Reclaimed ash Pond]	8.78 hectares Internal filled area (and total 14.78 hectares with dyke)
(d) dyke height (m):	17m
(d) volume (m ³): [Lagoon-1]	12.92 Lakh cum
(e) quantity of ash disposed as on 31 st March (Metric Tons):[Lagoon-1]	12.92 Lakh MT
(f) available volume in percentage (per cent) and quantity of ash [Lagoon-2]	50,000 MT (Approx)
(g) can be further disposed (Metric Tons): [Lagoon-2]	50,000 MT (Approx)
(h) expected life of ash pond (number of years and months):	1
(e) co-ordinates (Lat and Long): (please specify minimum 4 co-ordinates)	W-530.000, N-216.00 W-530.000, N- 414.00 W-775.750, N- 414.000 W-775.750, N-216.000
(f) type of lining carried in ash pond: HDPE lining or LDPE lining or clay lining or No lining	HDPE
g) mode of disposal: Dry disposal or wet slurry (in case of wet slurry please specify whether HCSD or MCSD or LCSD)	LCSD
(h) Ratio of ash: water in slurry mix (1: ___):	
(i) Ash water recycling system (AWRS) installed and functioning: Yes or No	Yes
(j) Quantity of wastewater from ash pond discharged into land or water body (m ³):	0.00
(k) Last date when the dyke stability study was conducted and name of the organisation who conducted the study:	Ash pond dyke stability study through IIT has been Completed on 24.01.2024 and report submitted to CPCB
(l) Last date when the audit was conducted and name of the organisation who conducted the audit:	To be conducted.
19. Quantity of legacy ash utilised (MTPA):	15607.40
i. Fly ash based products (bricks or blocks or tiles or fibre cement sheets or pipes or boards or panels):	
ii. Cement manufacturing:	0.00
iii. Ready mix concrete:	0.00
iv. Ash and Geo-polymer based construction material:	0.00
v. Manufacturing of sintered or cold bonded ash aggregate:	0.00
vi. Construction of roads, road and flyover embankment:	0.00
vii. Construction of dams:	0.00
viii. Filling up of low lying area:	0.00
ix. Filling of mine voids:	15607.40
x. Use in overburden dumps:	0.00
xi. Agriculture:	0.00
xii. Construction of shoreline protection structures in coastal districts:	0.00
xiii. Export of ash to other countries:	0.00

	xiv. Others (please specify):	0.00
20.	Summary:	

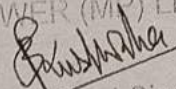
	Current ash during reporting period	2295675.3	2295675.3	0.00
	Legacy ash	0.00	15607.40	0.00
	Total	2295675.3	2311282.7	0.00
21.	Any other information: Soft copy of the annual compliance report, and shape files of power plant and ash ponds may be e-mailed to:- MOEFCC- coalash@gov.in	Attached as Annexure-1		
22.	Signature of Authorized Signatory			
	Details	Quantity generated (MTP)	Quantity utilised (MTP) and (per cent)	Balance quantity (MTP)

Note : Summary Attached as Annexure-1

~~Withdrawn from source~~

[Handwritten Signature]
 MB POWER (MP) Limited
 Authorised Signatory

Ash generation and its utilization 2023-24 (in MT)			
Ash	Generation	Utilization	Balance in dyke
Fly ash	1836540.23	1836540.23	0.00
Bottom ash	459135.06	459135.06	0.00
Pond ash	0	15607.40	0.00
Total	2295675.29	2311283	0.00
Total legacy ash in ash pond as on 31.03.24			73445.40
Use of ash % including legacy ash in year 2023-24			100.70

MB POWER (MP) Limited

 Authorised Signatory



311
565/2022
07/12/22

मध्य प्रदेश
07/12/2022
स.क. सोनिया, इलाका
नोडली
हिसीव जैतारी वि.अनुपपुर (म.प्र.)

MADHYA PRADESH

BU 569522

Memorandum of Understanding Between SECL and MB Power (Madhya Pradesh) Limited, For Back Filling of Mined out Void of Jamuna Opencast Mine (void volume - 1.00 Million Cum) With Fly Ash.

This Memorandum of Understanding (MoU) is made on this 7th day of Dec. 2022 at Anuppur, Madhya Pradesh.

BY AND BETWEEN

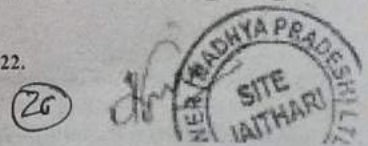
"M/s South Eastern Coalfields Limited", a company registered under The Companies Act, 1956 (herein after referred to as "SECL" which expression where the context so admits shall include its heirs, executors, administrators, legal representatives, successors in interest and assigns) through its authorized signatory **Mr. Harjit S Madan, General Manager (Mining)/ General Manager (Operations)**, Jamuna Kotma Area, South Eastern Coalfields Limited who has been duly authorized by SECL vide e-office computer No. 809763 dated 02.12.2022 to execute this MOU, of the First Part.

AND

"MB Power (Madhya Pradesh) Limited (MBPMPL), a company incorporated under erstwhile Companies Act, 1956 wholly owned by Hindustan Power Projects Private Limited, having its registered office at 239, Okhla Industrial Estate, Phase - III, New Delhi - 110 020 (hereinafter for individual context referred to as "MB Power", which expression shall unless excluded by or repugnant to the context or meaning thereof shall include its subsidiaries, holding company(ies), associate company(ies), group companies, associate(s), successor(s), administrator(s), permitted assign(s) and authorized representative(s) through its authorized signatory **Mr. Basanta Kumar Mishra (Whole Time Director)** who has been duly authorized by MBPMPL vide Board Resolution Dated 04.04.2022 to execute this MOU, of the Second Part. (Hereinafter for individual context referred to as "MB Power").

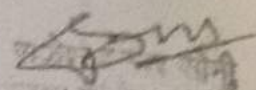
AND WHEREAS in the operation of thermal power station of MB Power, huge amount of Fly Ash is generated.


AND WHEREAS in response to the notice of GM (Environment), SECL Bilaspur on SECL website regarding



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11/2/2022

एम. बी. पावर (मप्र.) लिमि.
लक्षपुर - जीवही जिला अन्नपुर (मप्र.)
वास्ते
अनुबन्ध पत्र।


महाराष्ट्र राज्य सरकार
जिल्हा शासन, अन्नपुर (मप्र.)
अनुबन्ध पत्र





मध्य प्रदेश MADHYA PRADESH

BU 569519

allocation of voids for fly ash filling dated 10.02.2021, MB Power has submitted their proposal to GM, SECL, Jamuna Kotma Area vide letter No. MBLMPL/APR/SECL/J-K/2021/865 dated 15.02.2021 for providing mined out void/ quarry of Jamuna OCM for back filling with fly ash, bottom ash, pond ash etc. from their thermal power station located at Jaitihari, on agreed terms and conditions mentioned hereinafter.

AND WHEREAS Member Secretary, Madhya Pradesh Pollution Control Board has given permission to execute MoU vide letter No. 2543 dated 08.06.2022 to General Manager (Environment), SECL, Bilaspur.

AND WHEREAS MoEF&CC vide its Office Memorandum dated 28.08.2019 have replaced the existing conditions (Specific & General - which prohibited the use of Fly Ash in abandoned mines/ low lying areas/ soil conditioner in agriculture) of valid Environmental Clearances accorded by the Ministry/ SEIAA in favour of Thermal Power Plants & Coal Mine and made the use of fly ash mandatory for reclamation of low lying areas, stowing/ back filling of abandoned mines/quarries.

AND WHEREAS, as per notification dated 03.11.2009 of MoEF&CC, the term "Fly Ash" means and includes all ash generated such as; Electrostatic Precipitator (ESP) ash, dry fly ash, bottom ash, pond ash and mound ash,

AND WHEREAS SECL has agreed to provide such part of the Mine out void/ quarry of its mines known as Jamuna OCM located in District Anuppur, P.O. Harrad Village to M B Power for back filling with Fly Ash in the slurry form or any other method which is technically & environmentally suitable and agreed with the Management of TPP and for which consent is granted by statutory authorities like MPPCB, MoEF&CC (if required at any stage), DGMS etc.

AND WHEREAS in a meeting held on 12.07.2022 & 20.07.2022 between SECL and MB Power, wherein MB Power has proposed to transport Fly Ash in Trucks/ Dumpers (HYVAs) properly covered with prescribed tarpaulins/mechanically covered by road and through RCR mode by using railway siding of Jamuna Opencast Mine, SECL near Harrad Railway Station from their thermal power station and later the same transportation method was agreed by the participants, SECL shall provide space for construction/ maintenance of haul road in mine area for the movement of Fly Ash Trucks/ Dumpers (HYVAs) of MB Power up to mine void to be back filled.



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11/2/2022

हमारी पार्क (हम प्र) लिमिटेड कंपनी -
लखनपुर - जिला - अजमेर (राजस्थान)
वास्ते
इच्छापूर्वक

15/02/22
शक्ति इन्फ्रास्ट्रक्चर्स प्रा. लि.
एन.ए.ए. रोड, जिला - अजमेर
जिला - अजमेर (राजस्थान)



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मध्य प्रदेश MADHYA PRADESH

BU 569512

AND WHEREAS in a meeting held on 12.07.2022 & 20.07.2022, it was decided that MB Power shall submit an undertaking regarding financial expenditure to be incurred while developing and improvising the existing infrastructure for transportation, dewatering, electrical supply etc. of mine void for backfilling with fly ash and this cost shall lie with MB Power as and when MB power has obtained all consents, permits, approvals and executed the MOU with SECL for filling of ash in the void on mutually agreed terms and conditions. No liability of any cost incurred for whatsoever purpose shall lie with SECL.

AND WHEREAS statutory clearances/ approvals/ NOCs/ consents from Madhya Pradesh Pollution Control Board (MPPCB), Ministry of Environment, Forest & Climate Change (MOEF&CC) (if required at any stage), Central Ground Water Authority (CGWA)/ Central Ground Water Board (CGWB) and DGMS shall be obtained by MB Power.

NOW THE MEMORANDUM OF UNDERSTANDING WITNESSES AS FOLLOWS:

That in consideration of the mutual agreement and with intent to achieve the above objectives both the parties have mutually agreed as hereunder:

1A The following documents shall constitute the Understanding between the parties and each shall be read and construed as an integral part of the Understanding (MoU):

- 1... Standard Operating Procedure (SOP)
- 2... _____
- 3... _____

1.0 Allotment of Mined out Void/ Quarry of Jamuna Open Cast Mine by SECL:

1.1 To comply with MoEF&CC Office Memorandum dated 28.08.2019 and subsequent notifications thereof, the Member Secretary, Madhya Pradesh Pollution Control Board, Bhopal and the competent authority of SECL has given its kind consent to MB Power for back filling of Mined out Voids/ Quarries of Jamuna OC Mine located in District - Anuppur, P.O. - Harrad with Fly Ash, subject to the strict compliance of the conditions as agreed in this MOU. Therefore, SECL hereby allots its mined out void of Jamuna OCM of approximately 10 Lakhs M3 capacity to MB Power vide this MoU in conformity with the "Guidelines of CIL of offering Mine Voids for Fly Ash Disposal dated 17.04.2020" for backfilling with Fly Ash. The exact volume is not available but in no case the fly ash shall be filled more than the natural ground level of the mine void.

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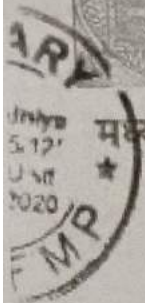
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11/2/2022

उद्योगिकीं चारुं नैलिमि (अवधरी) —
अवधरी - अवधरी जिला - अजमेर (राज.)
वाल्से
अवधरी अश

[Handwritten Signature]
राज्य का पञ्चायत
अवधरी जिला
अवधरी (राज.)

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11/2/2022



मध्य प्रदेश MADHYA PRADESH

BU 569511

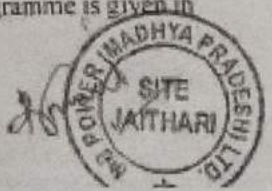
1.2 The entitlement of land of the allotted mine void shall remain vested with the SECL as per THE COAL BEARING AREAS (ACQUISITION AND DEVELOPMENT) ACT, 1957 (CBA Act), during the process of back filling of mine void of Jamuna Open Cast Mine and thereafter. The allotment of mine void for backfilling with Fly Ash by SECL to MB Power shall never be construed as the transfer of entitlement of the land to MB Power. MB Power shall have to handover the mine void after back filling and reclamation to SECL.

2.0 Statutory Studies, Tests and Monitoring to be undertaken by MB Power in & around allotted Mine Void for back filling with Fly Ash:

2.1 MB Power shall have to carry out following study as per CPCB Guidelines (March, 2019) prior to taking up fly ash disposal activities in mine void to ensure that there is no change/ damage/ deterioration in water quality and hydrology in and around the proposed area:

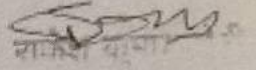
- ❖ Baseline data generation of Air, Surface and ground water and Soil quality.
- ❖ Ash Characterization and Leachate Study.
- ❖ Techno-Economic Feasibility Study for disposal of ash into the Quarry.
- ❖ Topographical Survey of Pipeline Corridor & Mine Void area.
- ❖ Feasibility of transportation of ash to mine void.
- ❖ Geotechnical study of the Mine Void area.
- ❖ Pre and post filling mine water quality including leachability of metals.

Regular environmental monitoring to be undertaken during the period of disposal of ash into mine void as well as after the reclamation on mine void. The detailed monitoring programme is given in schedule - I & II below:

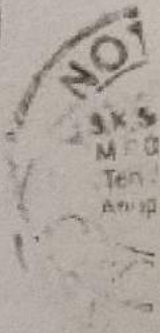


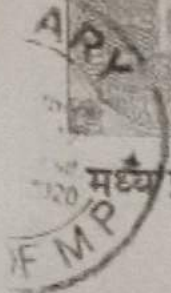
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11/2/2022

हम संघोपायुक्तिका (नैवारी) —
लडरपुर-नैवारी जिला-बनारपुर (ब.प्र.)
वास्वे
अनुकरक


नामिका वासा

संघोपायुक्तिका
जिला नैवारी में बसा जिला
लडरपुर-नैवारी (ब.प्र.)





मध्य प्रदेश MADHYA PRADESH

BU 569516

Schedule - I: Proposed Monitoring Programme during Disposal of Fly Ash

Samples	Parameters to be Analyzed	Frequency
Ash Samples	Chemical Parameters (%): SiO ₂ , Al ₂ O ₃ , Fe ₂ O ₃ , K ₂ O, TiO ₂ , CaO, MgO, Na ₂ O, P ₂ O ₅ , SO ₃ Trace Elements (mg/kg, using TCLP Test): As, Ba, Cd, Co, Cr, Cu, F, Fe, Hg, Mn, Ni, Pb, Zn Radio-activity (Bq/kg): 238U, 236Ra, 232Th, 228Ra, 230Pb, 40K, 137Cs	Once before initiation of filling
Ash Leachate Analysis	Trace Elements (mg/kg, using TCLP Test): As, Ba, Cd, Co, Cr, Cu, F, Fe, Hg, Mn, Ni, Pb, Zn	Once a year
Piezometer Water Samples	Chemical Parameters (mg/l, except pH and EC): pH, EC, TDS, Total Alkalinity, Ca, Mg, Na, K, Cl, SO ₄ , NO ₃ , PO ₄ , Trace Elements (mg/l): As, Ba, Cd, Co, Cr, Cu, F, Fe, Hg, Mn, Ni, Pb, Zn	Monthly
Mine Water Sample	Same as above	Monthly

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10/2/2022

एमसी. पा. (मध्य प्रदेश) लिमिटेड
महाराष्ट्र - तहसील (महाराष्ट्र) जिला - अहमदाबाद (महाराष्ट्र)
वास्तविक
अहमदाबाद

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In the event of deterioration of environmental quality, the same shall be reported by the MB Power to MPPCB with information to SECL immediately and suitable preventive/corrective measures as suggested by the authority or prescribed by the relevant statute shall be undertaken by MB Power. MB Power shall be responsible to monitor the above detailed parameters during the disposal of Fly Ash and for 03 (Three) years after the reclamation of mine void. Thereafter the responsibility shall be vested with SECL for above detailed monitoring (if required).

2.2 MB Power shall have to study the ambient air quality in & around the mine void as per National Ambient Air Quality Standard (NAAQS). MB Power shall undertake necessary preventive measures to maintain the prescribed standards of the air quality in the said area.

2.3 MB Power shall have to engage government approved scientific agencies to carry out above scheduled scientific studies and shall have to share copies of reports so generated with SECL.

2.4 MB Power shall have to bear all the costs for hiring agencies and conducting above mentioned studies. SECL shall not be held responsible at any stage for any of the above studies and financial implications thereof. SECL shall not be answerable to any of agency hired by MB power for back filling of allotted mine void and its allied works.

2.5 The disposal of Fly Ash into the allotted mine void shall be undertaken only after SECL gets satisfied based on the leachate characterization and radio-tracer studies that fly ash disposal does not harm the surrounding environment including ground water in any way. MB Power should obtain NOC from Madhya Pradesh Pollution Control Board (MPPCB) in this regard.

2.6 SECL shall have to share all the available & relevant information/ reports of studies, tests and monitoring undertaken prior to allotment, during the back filling process and after reclamation of the mine void in Jamuna Open Cast Mine by itself or its hired agencies, related to ambient air quality of mine area, mine water, underground water, surface water, soil, leachate, flora & fauna, topographical survey etc. as and when requested by MB Power.

3.0 Preventive/ Mitigative Measures to control pollution:

3.1 MB Power shall have to carry out the necessary treatment of mine water as prescribed/ suggested by the expert agency in its report after conducting an appropriate scientific study before its dewatering.

3.2 Dewatering of mine water shall be undertaken by MB Power to the predesignated location(s) by SECL, within or outside mine area. For pumping out the mine water from the mine voids or borewell etc., the responsibility for obtaining NOC from Central Ground Water Authority (CGWA)/ Central Ground Water Board (CGWB) and the subsequent guidelines shall be vested with MB Power only. SECL shall allow MB Power to use its existing drainage network in mine area for dewatering of mine water. Cost of dewatering of mine water including cost of pumps, pipeline, electricity, manpower, improvisation of existing drainage network (relevant) in mine area etc. shall be borne by MB Power. SECL shall not be held responsible for any such financial implications.

3.3 MB Power shall transport conditioned Fly Ash in trucks/ dumpers (HYVAs) properly covered with prescribed tarpaulin (suitable for such transportation)/ mechanically covered trucks/ as per the guidelines of MPPCB/ CPCB to the allotted mine void. MB Power shall not be allowed to transport dry Fly Ash under any circumstances for back filling of mine void.

3.4 MB Power shall have to ensure proper arrangements of sprinkling system to sprinkle water on the surface of dumped Fly Ash and during operations like; hauling, unloading, dozing, spreading, compaction (by dozing only) etc. of back filling of mine void as per prudent practice which comply with the guidelines/ norms/ standards prescribed by MoEF&CC, CPCB, DGMS, MPPCB and other concerned agencies to maintain appropriate moisture level to prevent drying out of dumped/ stacked ash which can potentially create fugitive dust emission that could migrate off-site. In case of fugitive dust generated, the MB power will take suitable corrective measures like water mist sprinkling etc. Mine water to carry out such operations shall be made available by SECL free of cost/ charges to MB Power and their agencies if permissible but the NOCs from CGWA/ CGWB shall be obtained by MB Power and Ground Water Abstraction charges (if applicable) will be payable by MB Power only.

Cost for such arrangement of sprinkling system and operation thereof shall be borne by MB Power



SECL shall not be held responsible for any such financial implications. It is advisable to install sheet as dust barrier between mine out void and existing village for safety purpose. control of fugitive dust and avoid light pollution and disturbance of natural sleeping pattern of adjacent villagers.

- 3.5 MB Power shall ensure disposal of biomass or biodegradable material from the abandoned mine void to the predesignated location of SECL.
- 4.0 **Statutory Permissions/ Clearances/ Approvals/ NOCs/ Consents and compliances thereof as per CPCB Guidelines, March 2019 and subsequent guidelines issued.**
- 4.1 MB Power shall have to obtain all the statutory Permissions/ Clearances/ Approvals/ NOCs/ Consents from Madhya Pradesh Pollution Control Board (MPPCB), Ministry of Environment Forest & Climate Change (MoEF&CC) (if required at any stage), Central Ground Water Board/ Authority (CGWA/CGWB) (if required at any stage), District Administration and other concerned statutory bodies as per prevailing statute. SECL shall provide necessary assistance/support to MB Power to process and obtain such statutory clearances (if required).
- 4.2 MB Power shall have to obtain all statutory clearances/ NOCs/ permission from concerned agencies IBM, MoC, CPCB/ MPCCB/ CGWA/CGWB/ MoEF&CC (if necessary), etc. for back filling of allotted mine void as per prevailing statute. SECL shall provide necessary assistance/support to MB Power to process and obtain such clearances (if required).
- 4.3 It is pertinent to mention here that the disposal of Fly Ash cannot be undertaken without prior permission of DGMS. Being mine owner SECL will cooperate with MB Power to obtain NOC/Consent/Permission from DGMS and both shall provide necessary assistance/support to each other to process and obtain such clearances from DGMS (if required)
- 4.4 MB Power shall be responsible to comply with all the stipulations enforced by the concerned authorities/ departments/ agencies/ local administration vide their guidelines, notifications, statutes, acts, rules etc. and statutory Permissions/ Clearances/ Approvals/ NOCs/ Consents accorded to accomplish the operation of back filling of allotted mine void as per standards laid in prevailing statutes.
- 4.5 SECL shall have to provide all the requisite/necessary/ available documents requested or directed to be submitted by the authorities /agencies/departments/corporations/local administration for the process of accordance of statutory permissions/clearances/approvals/NOCs/consents as and when asked by MB Power.
- 4.6 The lease rent which will be paid to the State Government by SECL during the period of back filling of the mine void out is to be recovered from MB Power on the pro-rata basis.
- 4.7 The fly ash disposal should comply with the requirement of OM dated 28.08.2019 and subsequent guidelines issued by MoEF&CC and/ or any other OM or rules and regulations that would be applicable from time to time.
- 4.8 Responsibility of the regulatory compliances and resolution of safety and environmental & operational issues associated with fly ash disposal into mine voids shall rest with the MB Power. MB Power shall be responsible for the management, control and supervision of ash utilization at their own cost.
- 4.9 MB Power shall have to prepare the safety management plan as per Coal Mine Regulations 1957 and amended in the year 2017 by hiring any scientific /expert agency(s) and comply with the same.

5.0 **Methodology of back filling and reclamation of allotted mine void with Fly Ash:**

5.1 **Transportation:**

- 5.1.1 As agreed in meeting dated 12.07.2021 & 20.07.2022, MB Power shall transport Conditioned Fly Ash (CFA) from its thermal power plants through road round the clock (24 X 7) by Truck/ Dumpers (HYVAs) to the mine void to minimize traffic in peak hours in the mine area as well as enroute.
- 5.1.2 MB Power shall also transport Conditioned Fly Ash from its thermal power plant through RCR mode by using railway siding of Jamuna OCM located near Harrad Railway Station. MB Power shall transport CFA in BOXN/BOST wagons properly covered with prescribed tarpaulins



mechanically covered from its MBPJ railway siding to railway siding of Jamuna OCM and from railway siding of Jamuna OCM to allotted mine void through Trucks/Dumpers (HYVAs) properly covered with tarpaulins/ mechanically covered.

- 5.1.3 SECL shall have to introduce MB Power as co-user of its railway siding of Jamuna OCM with Indian Railway for transport of fly ash. SECL shall have to provide & execute necessary documents with Indian Railway as well as MB Power for its induction as co-user of the said railway siding. **If the rail transport mode is feasible to MB Power** then MB Power shall restore railway siding as per specifications of Indian Railway at its own cost. SECL shall not be responsible for any kind of expenses for restoration of railway siding and operation & maintenance thereof.
- 5.1.4 SECL shall have all rights to control the traffic density of truck/ Dumpers in mine premises in the peak periods or in case of hindrance of mine operations.
- 5.1.5 Fly Ash load inside the Trucks/ Dumpers (HYVAs) shall be properly levelled by keeping adequate free board and shall be mechanically/properly covered by MB Power for such operations to avoid overflow/spillage/air borne fugitive dust emission caused by ash during its transportation.
- 5.1.6 In case of any spillage enroute during transportation of Fly Ash, MB Power shall ensure that spilled ash should be collected and transported to disposal/ usage site immediately.
- 5.1.7 The equipment engaged by MB Power shall comply with the provisions of Mines Act 1952, The mines rules 1955 and the Coal Mines Regulation 2017 and circulars issued by DGMS from time to time in this regard.
- 5.1.8 MB Power shall at their own cost, arrange for regular checking/ maintenance/ repair of the tipping trucks/ equipment and always keep them in good and safe conditions.

Only experienced, skilled and disciplined operators/ drivers of sound health, good behavior and antecedents having valid and requisite driving/ statutory license shall be deployed by MB Power for the work. M B Power shall be responsible for initial medical examination, vocational training, valid driving license, issuing I-card of the manpower engaged by them for the work etc.

- 5.1.9 In no case any unauthorized driver of the tipping trucks or operator of pay loaders/ equipment shall be permitted in the mine premises.
- 5.1.10 MB power shall have to ensure that the transported Fly Ash should be conditioned with water to maintain minimum of 15% moisture at the disposal point so that ash does not get air borne and cause fugitive emission. MB Power shall in no case/ circumstance transport dry Fly Ash to the mine void for the purpose of its back filling.
- 5.1.11 The SECL will provide to use its existing haul road network in the mine area for transportation of Fly Ash, free of cost/ charges. In case of use of existing haul road for Flyash transportation, MB Power will also responsible for maintaining/ improvising existing road. The traffic density within the mine premise shall be regulated by SECL. In no case the coal production from the mine shall be allowed to be hampered by the ash filling operation.
- 5.1.12 MB Power shall have to construct/ improvise existing approach road from haul road to the mine void at its own cost (if required). SECL shall not be liable for such financial implication.
- 5.1.13 Haul road in the mine area allowed to be used by MB Power at its own cost. The approach road from haul road to mine void shall be maintained by MB Power at its cost.
- 5.1.14 A list of all the staff and workers of the agency engaged by MB Power shall be furnished to the General Manager, Jamuna Kotma/ General Manager (Oprn.), Jamuna Kotma by MB Power before commencing the fly ash dumping.
- 5.1.15 The manpower, engaged by M B power, reporting on duty must enter their attendance in a suitable format at the security gate while entering into the mine premises.
- 5.1.16 No addition or alteration to the size of the body or any such tipping truck/ dumper shall be carried out, without prior approval of the General Manager, Jamuna Kotma/ General Manager (Oprn.), Jamuna Kotma. In no case "Dala trucks/vehicles" shall be deployed or permitted to be deployed for the work.
- 5.1.17 The truck/ dumper shall be loaded only up to the maximum carrying capacity and shall not be overloaded under any circumstances.
- 5.1.18 No manual workers shall be engaged by the Agency engaged by MB Power for loading/ unloading of the truck/ dumper, under any circumstances whatsoever.

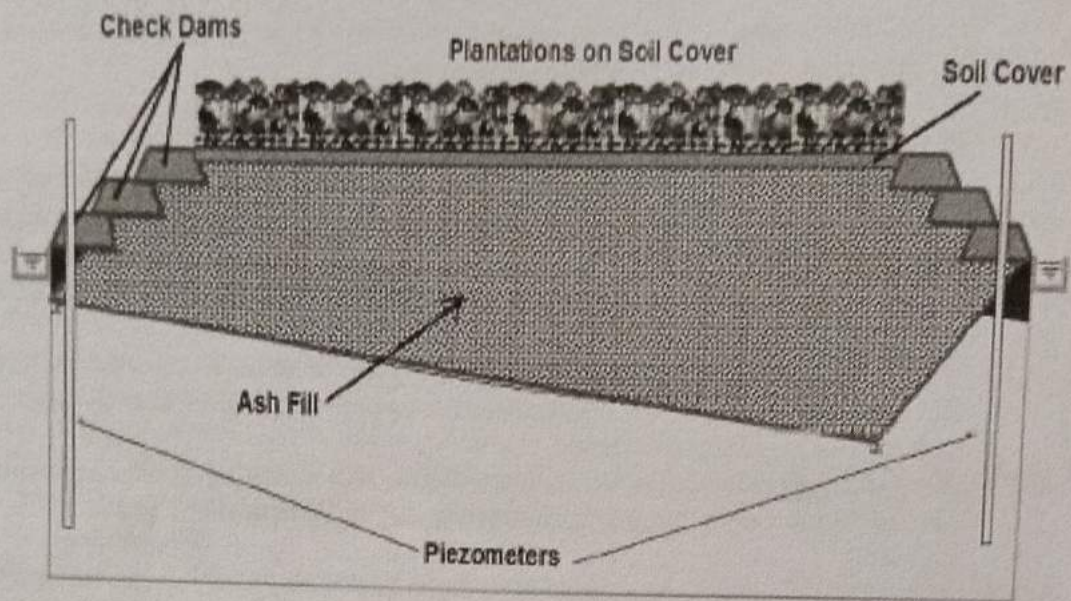
- 5.1.19 MB Power's dumpers/ tipping trucks should ply only on specified routes/ roads inside the mine. In case, plying on any other route becomes necessary, due to any reason, prior approval for the same shall be taken by MB Power from the General Manager, Jamuna Kotma/ General Manager (Oprn.), Jamuna Kotma .
- 5.1.20 The work shall be executed in such shift(s) or during such specified period on all days of the week as directed by the General Manager, Jamuna Kotma/ General Manager (Oprn.), Jamuna Kotma and MB Power shall be obliged to comply with the same.
- 5.1.21 SECL shall bear/ have no responsibility/ liability whatsoever for any accident/ damage to MB Power trucks/ tippers in transit or while engaged in work.
- 5.1.22 If the SECL suffers any loss on account of suspension of production, for idleness of its equipment/ employees or on any other account or damage to its property, due to any failure on the part of the MB Power or due to any act of omissions or commission on the part of his representative/ employees or from the trucks/ equipment of the MB Power, the value of the same as assessed by the SECL, shall be payable by the concerned MB Power.
- 5.1.23 MB Power shall have to ensure that all Trucks/ Dumpers (HYVAs) engaged for transportation of Fly Ash from its thermal power stations should have valid Pollution Under Control Certificate, Insurance, other relevant documents.
- 5.1.24 MB Power shall ensure that all Trucks/ Dumpers (HYVAs) should not exceed the prescribed speed limit of 20 Km per hour at any point of time during transportation of Fly Ash within the mine premises.
- 5.1.25 MB Power should avoid transportation of Fly Ash through thickly populated areas as far as possible.
- 5.1.26 MB Power shall ensure that there should not be any pollution hazard due to flyash filling, either due to transportation or at fly-ash dump site. MB Power shall be solely responsible for any such violation. If any violation beyond approved standards laid down by appropriate statutory authorities including PCB occurs/ is reported, MB Power shall take necessary action in time to rectify/ mitigate the same immediately.
- 5.1.27 The MB Power shall have to ensure that all Trucks/Dumpers (HYVAs) engaged for transportation of Fly Ash from its thermal power stations to Jamuna OCM are fitted with GPS device and are monitored properly.

5.2 Placement of Fly Ash in the mine void:

- 5.2.1 MB Power shall ensure that Fly Ash shall be placed and spread in the mine void in continuous horizontal layers, stretching across the whole section/portion and these layers shall be compacted by dozing only and shall have to fill up mine void only by following the progressive land filling methods from bottom to top.
- 5.2.2 Surface of these layers shall be kept moistened at all the times during back filling operations by proper sprinkling of water to prevent fugitive dust emission.
- 5.2.3 MB Power shall have to construct or improvise the existing garland drain(s) before starting disposal of Fly Ash in the allotted mine void, so as to ensure that there should be no ingress of water into it.

5.3 Reclamation of the filled up mine void in accordance with OM dated 28.08.2019 of MoEF&CC and CPCB Guidelines (March, 2019):

- 5.3.1 After back filling of allotted mine void up to natural ground level, MB Power shall have to cover the top layer of Fly Ash with 70 cm thick layer of overburden, which should be followed by a top cover of 30 cm thick sweet soil layer placed in contours in consonance with the surrounding features to make it a part of the overall post-mining land use pattern as envisaged in the mine closure plan to promote vegetation growth.
- 5.3.2 Subsequently vegetated with a three-tier plantation approach (consisting of large trees, smaller trees and shrubs) shall be done by MB Power at its cost, for overall eco-restoration of the area. This will also help in checking the surface run-off, preventing the water from percolation and maintaining the aesthetical beauty of the surrounding in general. A conceptual plan of reclaimed mine void is presented here below for ready reference:



Conceptual Plan for Reclamation of Mine Void

- 5.3.3 MB Power shall have to clean/ construct storm water drains for channelizing the run-off water away from the disposal site.
- 5.3.4 Overburden and fertile soil so required shall be allocated by the SECL (if available) from its pre-designated site in the Jamuna OCM. MB Power shall have to transport such soil from pre-designated to the allotted mine void at its cost & expenses.
- 5.3.5 While plantation (if required), MB Power shall have to give preference to both native species and mixture culture. The species shall be selected carefully from the following groups for quick reclamation under the guidance of a taxonomist:
- Trees species for fuel wood and timber.
 - Forestry type tree species.
 - Trees species with dense foliage for shade.
 - Native species.
- 5.3.6 MB Power shall handover the mine void to SECL after back filling and reclamation.
- 5.3.7 MB Power shall have to carry out all the activities pertaining to reclamation of mine void (if required) at their own cost. SECL shall not be responsible for such financial implications.

6.0 Plans and Proposals:

Before taking up back filling operations of allotted mine void, MB Power shall have to prepare a Comprehensive Plan for back filling of allotted mine void with fly ash generated from its thermal power station which includes: Methodology of Back Filling & Reclamation, Conveyance/ Transportation of Fly Ash, Mine Water Management, Safety Management Plan, Action Plan w.r.t. Leachate, Air & Water Pollution Mitigation Plan etc. and shall have to submit the same to SECL and concerned authorities/ agencies/ departments/ corporations/ local administration. Consultancy contract for study and regular monitoring during ash dumping to be awarded by MB Power to scientific agency(s) for ensuring safety of men and machinery.

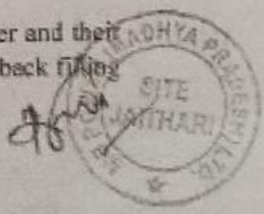
7.0 Safety or Precautionary Measures:



- 7.1 MB Power and their hired agencies/ contractors shall have to provide footwears, DGMS approved helmets, dust masks, florescent jackets and other protective equipment to their manpower engaged in the works of back filling of mine void as prescribed by the prevailing statute, rules & regulation etc., at their own cost.
- 7.2 Precautions shall be exercised at all times for the protection of persons (including employees) and property. The safety required or recommendations by all applicable laws, codes, statutes and regulations will be observed by M B Power for activities related to ash transportation. In case of accidents in activities related to ash transportation, MB Power shall be solely responsible for compliance with all the requirements imposed by the Workmen's Compensation Act or any other similar laws in force, and shall indemnify the company against claims on this account, if any MB Power shall at all times exercise reasonable precaution for the safety of employees in the performance of his/their agreement and shall comply with all applicable provisions of the safety laws drawn up by the State or Central Government or Municipalities and other authorities in India. MB Power shall comply with the provision of the safety hand book as approved and amended from time to time by the Government of India.
- 7.3 All the necessary equipment such as Trucks/ Dumpers (HYVAs), Poclain(s), Dozer(s) small vehicle(s) etc, must be in good and safe condition having valid fitness certificate(s), Permit(s)/Licenses etc {wherever applicable} and in respect of which the required taxes/ fees have been deposited to the concerned authority and which are properly covered by insurance, shall be engaged by the MB Power for the said back filling operations.
- 7.4 MB Power shall have to take appropriate measures such as sign boards, fencing, security guards (wherever required) to prevent human trespassing, entry of cattle/ livestock inside the mine void and allied working area during execution period, at their own cost.
- 7.5 MB Power shall ensure that dump slope monitoring of slope stability is planned designed and worked as determined by scientific study.
- 7.6 MB Power shall have to take appropriate measures to avoid any kind of nuisance/ inconvenience to the public due to back filling operations.
- 7.7 MB Power shall always exercise reasonable precaution towards the safety of employees in the performance of his/ their agreement and shall comply with all applicable provisions of the safety laws drawn up by the State or Central Government or Municipalities and other authorities in India.
- 7.8 MB Power shall indemnify SECL for any consequential damage or liability due to ash transportation and dumping activities. SECL shall owe no responsibility to the persons engaged by MB Power. MB Power shall submit an indemnity bond in this regard in proper format.
- 7.9 In case of any accident arising in the course of execution of the MoU and/ or arising out of non-compliance of any of the conditions of this MoU or due to any deviation from the SOP, MB Power shall be solely responsible for any consequences that shall follow. MB Power shall familiarize themselves with and be governed by all laws and rules of India and local statutes and orders and regulation applicable to their work.

8.0 Facilities to be provided by SECL:

- 8.1 SECL shall provide space for temporary camping (free of cost) or vacant quarters/ buildings/ houses (on rent) if available in its township for the residential purpose of the employees, workers etc. of MB Power and their hired agencies/ contractors/ associates/ subsidiaries, if available within the mine area in close vicinity to the mine void.
- 8.2 SECL shall provide space for temporary workshop and parking of equipment, trucks/ dumpers (HYVAs) to MB Power and their hired agencies/ contractors/ associates/ subsidiaries, if available within mine area in the close vicinity of mine void.
- 8.3 SECL shall allow electricity connection from the near termination point to MB Power and their hired agencies/ contractors/ associates/ subsidiaries on chargeable and need basis for back filling operations and allied works & facilities.



- 8.4 SECL shall allocate mine water from pre-designated mine void filled with mine water, for ensuring round the clock water for sprinkling to keep Fly Ash moist during all the operations of back filling to MB Power and their hired agencies/contractors/associates/subsidiaries.
- 8.5 SECL shall provide round the clock access to the employees and workers of MB Power and their hired agencies/contractors/associates/subsidiaries to carry out back filling operations and shall be subjected to the provision of para 5.1 of this MOU.

9.0 **General Terms & Conditions:**

9.1 If at any point of time MB Power abandons the operation of back filling of mine void and demobilizes keeping the dumped fly-ash bare, SECL shall be within its right to get the bare dump covered with the requisite soil cover as prescribed by the MoEF&CC and CPCB on its own or through any contractor/agency at the cost of MB Power.



9.2 MB Power shall have to fill/ dump the Fly Ash in designated/ allotted mine void only. Transportation, storage, filling of fly Ash will be done exclusively by MB Power at its own cost. SECL shall have no financial, civil or criminal liability in this regard or in respect of any other incidental factors, whatsoever. SECL would remain legally unharmed and indemnified in this regard by MB Power.

9.3 All workings for backfilling of flyash including haul road maintenance shall be carried out in accordance with the provision of coal mines regulation 2017 and DGMS circulars issued for the purpose.

9.4 Any other cost viz. planning & maintenance of public road(s) and its allied infrastructure(s) outside the mine area, which may be incurred due to filling of fly ash in mine void shall also to be borne by MB Power.

9.5 During the execution (commencement to actual completion) of the mentioned work AGM (Jamuna Kotma) or his authorized representative shall have right to monitor the workings as and when required. MB Power will intimate to Area General Manager (Jamuna Kotma), SECL the name of authorized person on behalf of MB Power to whom Jamuna OCM Jamuna Kotma Area project will interact during the execution of the work. Any instruction/ advise given by Jamuna OCM project within the scope and objective of MOU will have to be followed by MB Power and its representatives in due diligence.

9.6 The MB power shall employ only competent, skillful and orderly men to do the work. The General Manager/ General Manager (Opn.) shall have the right to ask the agency to remove from the work site any men of the MB Power who in his opinion are undesirable and the agency will have to remove them immediately on communication of such orders.

9.7 Technical feasibility study cost, cost of modification in fly ash related environmental conditions in the mine's EC (if and as required in future), cost of maintenance of road, cost of slope stability, cost of study of leaching etc. shall be borne by MB Power.

9.8 In the event of varying or conflicting provisions made in any of the document/ documents forming part of the agreement, this MOU shall prevail.

9.9 Any other amendments in the laws, by-laws, directives, instruction, notification, circulars, orders issued by the MoEF&CC, CPCB, MPPCB, DGMS, CGWA/CGWB, CIL, MOC etc. during execution w.r.t. operations of back filling and reclamation of mine void shall be binding on the MB Power.

9.10 Although all the stake holders shall put their best efforts to maximize ash utilization in mine void, but in case of any natural calamities/ public protest/ change in law/ directives of local administration or any other force majeure events, it will not be binding on either party to continue back filling operations.

9.11 SECL shall have the right to inspect or arrange inspection of the vehicles/ equipment deployed by MB Power for the work at any time and declare any vehicle/ equipment unfit for the work found unsafe and ask for its immediate withdrawal from the site/ operation. MB Power shall ensure prompt/immediate compliance of the same.

9.12 That SECL reserves the right to suspend this permission at any time with a prior written notice.



that effect in the event of breach of any condition already specified to the MB Power, till the issues are addressed suitably.

- 9.13 Stage-wise progress report of the work will be submitted by M B Power to Director(T/O) SECL and GM, Jamuna Kotma Area and General Manager (Opm.), Jamuna Kotma Area on quarterly basis, as per the format mutually finalized between MB Power and SECL from time to time
- 9.14 MB power shall be solely responsible in the event if any violation of the relevant provision of Mines Act 1952, Environment Protection Act-1986, Air (Prevention and Control of pollution) Act, 1981, Water (Prevention and Control of pollution) Act, 1974 or any other related act arising as a direct or indirect consequence of filling of fly ash. The decisions of the SECL in this regard shall be final and binding on MB Power.
- 9.15 If at any point of time the fly ash supplied is found harmful or creating any type of pollution more than the permissible limit, SECL shall have the right to stop dumping of fly ash immediately till the matter is examined and settled amicably.
- 9.16 Standard operating procedure ("SOP") for various operations involved in ash dumping at Jamuna OCM has been framed and is being agreed upon by SECL and MB power. The SOP has been annexed to this MoU as Annexure-A.
- 9.17 In case of any accident arising out of non-compliance of any of the conditions of this agreement or due to any deviation from the SOP, it shall be the sole responsibility of the M B Power and M B Power shall be responsible for any consequences that shall follow.
- 9.18 Any notice to be given under this MOU shall be in writing and shall be deemed to have been duly and properly served upon the parties here to if delivered on the official email address or against acknowledgement or by Registered A/D post, address to the parties herein at the following address as will be duly notified by the parties from time to time.

The Plant Head MB Power (Madhya Pradesh) Limited Village Jaitihari, District Anuppur, Madhya Pradesh- 484 330	The General Manager, JAMUNA KOTMA AREA, SECL OFFICE OF THE GENERAL MANAGER P.O. Jamuna Colliery, Dist. Anuppur Madhya Pradesh - 484 444
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10.0 Validity:

- 10.1 This MOU shall continue to be in force for all purposes and intents from the date of its signing and shall remain valid and operative till the completion of back filling & reclamation of mine void and handing over to SECL and shall be subjected to the provision of para 2.1 of this MOU.
- 10.2 If any provision or condition of the MoU is prohibited or rendered invalid or unenforceable, such prohibition, invalidity or unenforceability shall not affect the validity or enforceability of any other provisions and conditions of the MoU.

11.0 Termination

- 11.1 This MOU shall be governed by Indian Laws.
- 11.2 The MOU shall be deemed to have been automatically terminated on the expiry of the period of MOU as mentioned in the clause 10.0.
- 11.3 The MOU terms can be reviewed on a mutually agreed basis between MB Power and SECL whenever required owing to presence of new conditions/circumstances.
- 11.4 The said MoU would be terminated or suspended by SECL, in case the above said terms and conditions are not satisfied/ are being violated, by giving one month's show cause notice, as required.
- 11.5 The MoU shall be terminated if the causes for such violations are not found to be satisfactory.



Power shall indemnify SECL for any consequential damage or liability that may accrue as a consequence to such violations.

11.6 Recommendations/ findings of the DGMS inquiry will be applicable to MB Power in case of occurrence of any accident related with the dumping of ash. Any other amendments in the laws, by-laws as well as directives, instructions, circulars, orders issued by the Competent Authority from MOC, GOI, State Govt. CG, Regulatory Authority, CPCB, MPPCB, NGT, CGWA/CGWA, DGMS, CIL/ SECL, issued from time to time related with fly ash dumping will be applicable to the MB Power.

11.7 Irrevocable liability on account of back filling of mine void with fly-ash shall devolve on MB Power for its allocated quantity. MB Power shall reimburse all expenditure including any legal charges on any matter of back filling of mine void with fly-ash in case of any litigation, orders of Government and orders of regulatory authority. *This liability will operate even after termination of this MOU upto 03 years and also for any litigation which commences within a period of 03 years of the termination of MOU and shall continue till the disposal of such legal matters.*

12. Dispute Resolution:

All plausible steps and efforts shall be taken first to amicably settle the dispute that may arise between the parties during the course of execution of the work. However in case the dispute subsists, 10 days notice in this regard shall be issued by either parties who shall then nominate members not below the rank of General manager to hold conciliation meetings to arrive at a resolution. In case the dispute/disagreement between the parties still remains unresolved, the jurisdiction in the event of disputes arising out of the terms of MoU shall be Bilaspur Courts only.

IN WITNESS WHEREOF, the parties hereto have caused this MOU to be executed by their duly authorized representatives effective as of the date and year first written above.

On Behalf of

M/s South Eastern Coalfield Limited

महाप्रबन्धक (संचालन)

Authorized Signatory

Witness:

1. D. K. Vishwanath
07/12/22
(DEEPAK KUMAR VISHWANATH)
Dy. MGR (Env) JK Area
2. D.K. Raghunathan
07-12-2022

On Behalf of

M/s MB Power (Madhya Pradesh) Limited

Authorized Signatory

Witness:

1. Dr. Bholu Prasad Kushwaha
AGM-Environment
2. (SACHIDA NANDA MISHRA)
AGM- Ash Management



महाप्रबन्धक (सिंचालन)
जमुना कोलमा क्षेत्र
हस्ता निष्पादक / शपथकर्ता



हस्ता निष्पादक / शपथकर्ता

07/12/22

शपथ दिये कि क श्री Harjit S. Madan
कामध G.M. (S.I.F.O.) Jamuna Kotomay
के वह Agreement
कामध Basant Kumar committee
कामध P.H. (Director) MS Power Ltd

कामध Santosh Chandra
कामध MS Power Ltd (S.I.F.O.) पञ्चानन
कामध कर्म डी ए इ अथवा समकाल केना। Diatt Arnyam
(V.V.V.V)

07/12/2022
एस.क.सांघिया, एडवाक.
नोटरी
मील जैतहरी जि.अनूपपुर (म.प्र.)

1) Harjit S. Madan
(1) Basant Kumar committee
इकरान-नामा पुस्तकार नामा कर्ता
म.प्र. गव. को प्रदत्त सुनका मकी हा.

07/12/2022
एस.क.सांघिया, एडवाक.
नोटरी
मील जैतहरी जि.अनूपपुर (म.प्र.)

07/12/22 SATISH CHANDRA
पहचानकर्ता





Consent Order

ANNX. - 05
M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

GREEN-SMALL

CTE-Fresh
Validity(A/W): 31.12.2027

CONSENT NO: ***

PCB ID: 152787

Outward No:117377,10/02/2023

Consent No:CTE-57567

To,

The Occupier,
Mb Power (Madhya Pradesh) Ltd
(Flyash filling in Jamuna Opencast Mine)
156,157, Village:- Amgawan, Tal : Jaithari,
Dist : Anuppur (M.P.)- 484330

Subject: Grant of Consent to Establish under section 25 of the Water (Prevention & Control of Pollution) Act,1974 & under section 21 of the Air (Prevention & Control of Pollution) Act,1981

Ref: Your Application Receipt No. 1259411 Dt. 11/01/2023 and last communication received on Dt.11/01/2023

Without prejudice to the powers of this Board under section 25 of the Water (Prevention & Control of Pollution) Act, 1974 & under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and without reducing your responsibilities under the said Acts in any way, this is to inform you that this Board grants Consent to Establish for filling of fly ash in Jamuna opencast mine void at Kh no. 1627, 1632, 1633, 1669, 1680, 1681, 1628, 1612, 1611, 1682,1, Village- Harad, Tehsil Kotma, District Anuppur (M.P.)-484440

SUBJECT TO THE FOLLOWING CONDITIONS :-

- Location:** Kh no. 1627, 1632, 1633, 1669, 1680, 1681, 1628, 1612, 1611, 1682,1, Village- Harad, Tehsil Kotma, District Anuppur (M.P.)-484440, Latitude : 23.1656 Longitude : 81.9095
- The capital investment:** Rs. 36 Lakh
- Product & Production Capacity:**

Product	Qty of Ash to be filled
Fly Ash filling in mine void	12,00,315.730 M.T

Note:-

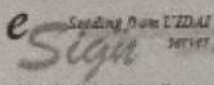
- For any change in above, the occupier shall obtain fresh consent from the Board.
- Guidelines issued by Central Pollution Control Board in March, 2019 for disposal/utilization of fly ash for reclamation of low lying areas and in stowing of abandoned mines/quarries shall be complied with.
- The issuance of this Consent to establish does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorize any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.

The consent (for operation) as required shall be granted to your industry after fulfillment of all the conditions mentioned above. For this purpose you shall have to make an application to this Board in the prescribed proforma at least two months before expected date of commissioning of ash filling activities. The applicant shall not start any ash disposal operation at site without obtaining consent for operation from the Board and shall not bring in to use any out let for the discharge of effluent and gaseous emission.

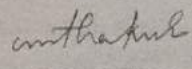
Enclosures:-

- * Conditions under Water Act
- * Conditions under Air Act
- * General conditions

By the order of Chairman, MPPCB


Digitally Signed by : Chandra Mohan Thakur, AS
Date: 10/02/2023 10:48:01 AM
(Organic Authentication on AADHAR from UIDAI Server)
TPAV # 7H3R3687PD

Signature Not Verified
Digitally Signed by : Chandra Mohan Thakur, AS
Date: 10/02/2023 10:48:01 AM


CHANDRA MOHAN THAKUR
Member Secretary



Consent Order

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 :-

1. The daily quantity of trade effluent and sewage shall be Nil.

2. Trade Effluent Treatment (If any):-

The applicant shall provide comprehensive effluent treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 - 9.0	TDS	Not exceed	2100 mg/l.
Suspended Solids	Not exceed	100 mg/l.	Chlorides	Not exceed	1000 mg/l.
BOD 3 Days 270C	Not exceed	30 mg/l.			
COD	Not exceed	250 mg/l.			
Oil and grease	Not exceed	10 mg/l.			

For other parameters general standards of discharge as notified under EP Act 1986 and notified by MPPCB from time to time shall be applicable.

3. **Sewage Treatment (If any) :-** The applicant shall provide comprehensive sewage treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	6.5 - 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD ₅ Days 27 °C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.
Fecal Coliform (MPN/100ml)	Not exceed	1000

4. The effluent shall be treated up to prescribed Standards and reuse in the process, for cooling and for green belt devolvement/gardening within premises. Hence **zero discharge condition** shall be practiced. In no case treated effluent shall be discharged outside of industry/unit premises.

5. Water meter preferably electromagnetic/ultrasonic type with digital flow recording facilities shall be installed separately for category wise consumption of water for mine spray, process & domestic purposes and data shall be submitted online through XGN monthly patrak/statements. The industry/unit shall also monitor the treated wastewater flow and report the same online through monthly patrak/statements.

Sr	Water Code (Qty in KLD)	WC : 10.0	WWG : 0.0	Water Source
1	Dust Suppression	10.0	0.0	Tankers

6. Any change in production capacity, process, raw material used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board.

7. All treatment/control facilities/systems installed or used by the applicant shall be regularly maintained in good working order and operate effectively/efficiently to achieve compliance of the terms and conditions of this consent

8. **The Consent does not authorize or approve the Construction of any physical structures or facilities or the undertaking of any work in any**

i. water course or within its high flood level (HFL) area /Ecologically Sensitive Areas

ii. Agriculture land / area.

iii. Reclamation of Forest land / area is permissible only if clearance from MoEF&CC as per Forest Conservation Act, 1980 is available.

iv. Gochar Kisan Land.

9. The specific effluent limitations and pollution control systems applicable to the discharge permitted herein are set forth as above conditions.

10. Compilation of Monitoring data-

i. Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge.

ii. Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and

Consent No:CTE-57567



Consent Order

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used.

iii. The applicant shall take samples and measurement to meet the monthly requirements specified above and report online through XGN the same to the Board.

11. Recording of Monitoring Activities & Results-

i. The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.

ii. The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:

- (i) The date, exact place and time of sampling
- (ii) The dates on which analysis were performed
- (iii) Who performed the analysis?
- (iv) The analytical techniques or methods used and
- (v) The result of all required analysis

iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shall include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.

iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.

12. Reporting of Monitoring Results:-

Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.

13. Limitation of discharge of oil Hazardous Substance in harmful quantities:-

The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.

14. Limitation of visible floating solids and foam:

During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam.

15. Disposal of Collected Solid waste/sludge-

All hazardous waste/sludge shall be disposed of as per the Authorization issued under Hazardous & other waste (M&TM) Rules 2016. And/other Solids Sludges, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water Any live fish, Shall fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.

16. Provision for Electric Power Failure-

The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.

17. Prohibition of By pass system of treatment facilities-

The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent is prohibited except :

- i. where unavoidable to prevent loss of life or severe property damage, or
- ii. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.

18. Unit management shall submit the information online through XGN in reference to compliance of consent conditions.

Additional Water condition:- (if any) :-

1. The management shall arrange the mobile toilets for the labours/employees during project implementation phase.
2. No sewage shall be allowed to dispose without treatment.

Consent No:CTE-57567



Consent Order

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :-

1. The applicant shall provide comprehensive air pollution control system consisting of control equipments as per the proposal submitted to the Board with reference to generation of emission and same shall be operated & maintained continuously so as to achieve the level of pollutants to the following standards:-

Name of section	Control equipment to be installed	P.M, SO _x , NO _x (mg/NM ³)
Material Handling	Water Sprinkler,	As per NAAQS
Transportation	Water Sprinkler,	
Vehicular Movement	Water Sprinkler,	

2. Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis: The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:

- Particulate Matter (less than 10 micron) - 100 µg/m³ (PM10 µg/m³ 24 hrs. basis)
- Particulate Matter (less than 2.5 micron) - 60 µg/m³ (PM2.5 µg/m³ 24 hrs. basis)
- Sulphur Dioxide [SO₂] (24 hrs. Basis) - 80 µg/m³
- Nitrogen Oxides [NO_x] (24 hrs. Basis) - 80 µg/m³
- Carbon Monoxide [CO] (8 hrs. Basis) - 2000 µg/m³

3. The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.

4. The industry/unit shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.

5. All other fugitive emission sources such as leakages, seepages, spillages etc shall be ensured to be plugged or sealed or made airtight to avoid the public nuisance.

6. The industry/ unit shall ensure all necessary arrangements for control of odour nuisance from the industrial activities or process within premises

7. All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.

8. Industry shall take effective steps for extensive tree plantation of the local tree species within or around the industry/unit premises for general improvement of environmental conditions.

Additional Air condition:- (if any) :-

- Management shall strictly follow the guidelines namely "Guidelines for disposal/utilization of Fly Ash for reclamation of Low-Lying area and in stowing of Abandoned mines/ Quarries" issued by Central Pollution Control board on March 2019.
- The company shall make the air pollution control arrangements like water sprinkling system at site.
- Create curtain or barrier around the site to avoid any nuisance in area.
- The ash to be filled shall be handled in moist condition only.
- Provision of mist gun and stationary water sprinkler in appropriate numbers, wind breaking barrier, retaining bund and water spray by mobile water tanker should be deployed during ash filling.
- Vehicles carrying fly ash should be equipped with automatic tarpaulin covering system.
- All the trucks handling fly ash should be equipped with GPS system.
- Special provision for protection from any possibilities of leachate of lead should be made by PP.

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Consent Order

M.P. Pollution Control Board
E-5, Arera Colony
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GENERAL CONDITIONS:

1. The non hazardous solid waste arising in the industry/unit/unit premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required.

Non Hazardous Solid wastes:-

Type of waste	Quantity	Disposal
Scrap/ Plastic packing material wood, card board, gunny bags etc	Record should be maintained	Sale to authorized party/As Per CPCB. MoEF Guide lines / Others.

2. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:

- To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.
- To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
- To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
- To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,
- To sample at reasonable times any discharge or pollutants.

3. This consent is transferable in nature, in case of any change in ownership / management, the new owner / partner / directors / proprietor shall immediately apply for the consent with new requisite information.

4. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorise any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.

5. Industry shall install separate electric metering arrangement for running of pollution control devices and this arrangement shall be made in such fashion that any non functioning of pollution control devices shall immediately stop electric supply to the production and shall remain tripped till such time unless the pollution control device/devices are made functional. The record of electricity consumption for running of pollution control equipment shall be maintained and submitted to the Board every month

6. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.

7. Balance consent fee, if any shall be recoverable by the Board even at a later date.

8. The applicant shall submit such information, forms and fees as required by the board not later than 180 day prior to the date of expiration of this consent.

9. The industry/unit shall establish a separate environmental cell, headed by senior officer of the unit for reporting the environmental compliances. The industry/ Unit shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board.

10. Industry shall obtain membership of Emergency Response Center of the Board if needed.

11. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.

12. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following:

- Violation of any terms and conditions of this Consent.
- Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.
- A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.

13. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.

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Consent Order

M.P. Pollution Control Board
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Additional condition:- (if any) :-

1. The site selected for reclamation of land shall be provided with bench markings on munare (मुनारे) with reduced levels. Photographs of these shall be submitted with application for CTO.
2. The site selected for reclamation of land shall be suitably stripped to collect the soil so that no external soil shall be necessitated. Details of soil available shall be submitted with application for CTO.
3. As per the MOEF&CC gazette notification of ash utilization dated 14-09-1999 and as amendment on dated 27-08-2003 and 03-11-2009, the soil required for soil cover shall be excavated from land fill site itself and kept separately before taking for ash filling. Details of this area shall be submitted with application for CTO.
4. Soil required for top or side covers shall be excavated from the site and if it is not possible to do so, only the minimum quantity of soil required for the purpose shall be excavated from soil borrow area. In either case, the topsoil should be kept or stored separately. Voids created at soil borrow area shall be filled up with ash with proper compaction and covered with topsoil kept separately as above and this would be done as an integral part of project.
5. All existing undulations, holes, cavities and excavations made for plate load tests and other soil investigations, etc. shall be reported to the Board and in start of operation shall be filled with pond ash having requisite moisture content. The ash thus filled shall be compacted with the help of vibratory rollers so as to achieve dry density of not less 95% as per I.S-2720 (Part-VII). This would result in a leveled surface upon which layer wise filling of compacted ash can be done.
6. The stripped site shall be suitably leveled so that required compaction all around the ash filling area could be achieved. Photographs of these shall be submitted with application for CTO.
7. For reclamation of water logged or slushy ash filling area, dewatering shall be done first, followed by removal of slushy layer of soil and/ or filling and compacting the area with gravel and boulders.
8. The soil used for the bunds/cover shall neither be granular nor black cotton soil. It shall be of good quality for geo-technical application and shall be compacted to 95% proctor by Vibratory Roller of 15 T minimum capacity, in the layers of 25-30 cm and the optimum moisture content determined before execution of work. Quality report of soil submitted with application for CTO.
9. The company shall make the protection arrangements to prevent entry of cattle/livestock inside the disposal area during execution period.
10. Care shall be taken to avoid any kind of nuisance / inconvenience to the public due to such dumping / filling activities. Curtain shall be created around the unloading site so that no fugitive emission could be generated.
11. Arrangements like water storage tank, pumps, pipes for water sprinkling for dust suppression shall be in place prior to application for CTO.
12. A sign board shall be put up prior to application for CTO showing reclamation site details to propagate the message of land reclamation by use of ash.
13. Monitoring of ground water quality in a radius of 0.5 km shall be carried out and reported at the time of CTO prior to execution of work and at quarterly interval up to one year post closure of the site.
14. Arrangements for dumping of ash in Ash filling/low-lying area shall be done mechanically in moist (15%) condition so that ash does not get air borne and pose fugitive dust problem.
15. Arrangements of transportation of fly ash for filling of low lying area shall be done through Tankers/ bulkers or mechanically designed covered Trucks only and in wet condition.
16. In no case, flyash or bottom ash shall be transported by open trucks / trollies and the company shall ensure that fly ash or bottom ash is transported in environmentally sound manner by as per the CPCB guidelines.
17. Arrangements shall be made by agency to ensure collection of spilled ash and transported to the disposal/usage site immediately.
18. All the bulkers and trucks responsible for carrying fly ash shall be with valid Pollution Under Control certificates.

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19. The speed limit of vehicles carrying fly ash should be strictly enforced and it should not exceed 40 km per hour.
20. For protection of pond or water body exists within or adjoining the low lying area, an earthen embankment of the cross-section as given in the guidelines be constructed around the pond or water body to protect it from spilling of ash or ingress of surface runoff into it.
21. The company shall provide the natural slope details and the runoff outlet/side of the ash filled area shall be made of RCC to avoid gully formation in this area. A complete 3D (Three Dimensional) schematic view of the site shall be submitted with CTO application.
22. Firm arrangements shall be made for following the procedure, after the area has been prepared and levelled, ash excavated from Borrow areas/plant having required moisture content shall be placed in layers not exceeding 300 mm in compacts thickness. The placing operations shall be such that in strips of 10-15 m of the material when compacted in the fill will be blended sufficiently to produce specified degree of compaction and stability.
23. Arrangements for the compaction of each layer shall made to achieve maximum in-situ dry density 95% of maximum dry density (MDD) of the material found out as per IS 2720 (Part VII). To achieve maximum compaction level use of vibratory rollers shall be made.
24. The company shall submit closure plan with application for CTO, for the project along with maintenance of site for post project closure at least for two years to develop complete green cover over the site or farm land as per the requirement.
25. The company shall keep the photographs of each level along with video clips and send regularly on monthly basis to RO & HO MPPCB and details shall be presented with CTO application.
26. Regular monitoring of ground water level shall be carried out by establishing a network of existing wells in the vicinity of ash filling site.
27. Management shall strictly follow the guidelines namely "Guidelines for disposal/utilization of Fly Ash for reclamation of Low-Lying area and in stowing of Abandoned mines/ Quarries" issued by Central Pollution Control board on March 2019.
28. Management shall obtain the statutory/ necessary permission from local administration for filling of fly ash in low-lying area prior to obtain consent to operate from the board.
29. Management shall submit the route map of fly ash transportation prior obtaining consent to operate from the board.

Consent to establish as required under the Water (Prevention & Control of Pollution) Act, 1974 and under the Air (Prevention & Control of Pollution) Act, 1981 is granted to your unit subject to fulfillment of all the conditions mentioned above. The Project Proponent shall submit an application to this Board through XGN for obtaining the Consent for Operation before two months of the commencement of fly ash filling. The applicant without valid consent (for operation) of the Board shall not bring in to use any outlet for the discharge of effluent and gaseous emission.

For and on behalf of
M.P. Pollution Control Board

By the order of Chairman, MPPCB

CHANDRA MOHAN THAKUR
Member Secretary

Sending from UIDAI server
Digitally Sign with Aadhaar

(Organic Authentication on AADHAR from UIDAI Server)
TPAV # 7H3R3687PD

Consent No:CTE-57567



Consent Order

M.P. Pollution Control Board
E-5, Arera Colony
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Tele : 0755-2466191, Fax-0755-2463742

GREEN-SMALL

CCA-Fresh

Validity(A/W): 29.02.2028

CONSENT NO: ***

PCB ID: 152787

Outward No:-117776,24/03/2023

Consent No:AW-57930

To,
The Occupier,
M/s. Mb Power (Madhya Pradesh) Ltd.
(Flyash filling in Jamuna Opencast Mine)
156,157, Village:- Amgawan, Tal : Jaithari,
Dist : Anuppur (M.P.)- 484330

Subject: Grant of Consent to Operate under section 25 of the Water (Prevention & Control of Pollution) Act,1974 & under section 21 of the Air (Prevention & Control of Pollution) Act,1981

Ref: Your Application Receipt No. 1262459 Dt. 15/03/2023 and last communication received on Dt.15/03/2023

With reference to your above application for consent to operate has been considered under the aforesaid Acts and existing rules therein. The M. P. Pollution Control Board has agreed to grant consent up to 29.02.2028, subject to the fulfillment of the terms & conditions, enclosed with this letter and-

SUBJECT TO THE FOLLOWING CONDITIONS :-

- Location: Kh no. 1627, 1632, 1633, 1669, 1680, 1681, 1628, 1612, 1611, 1682,1, Village- Harad, Tehsil Kotma, District Anuppur (M.P.)-484440, Latitude : 23.1656 Longitude : 81.9095
- The capital investment: Rs. 36 Lakh
- Product & Production Capacity:

Product	Qty of ash to be filled
Fly Ash filling in mine void	12,00,315.730 M.T

- Note:-
- For any change in above industry shall obtain fresh consent from the board.
 - Guidelines issued by Central Pollution Control Board in March, 2019 for disposal/utilization of fly ash for reclamation of low lying areas and in stowing of abandoned mines/quarries shall be complied with.
 - The issuance of this Consent to operate does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorize any invasion of personal rights, nor any infringement of Central, State or local laws or regulation.

The Validity of the consent is up to 29/02/2028 and has to be renewed before expiry of consent validity. Online application through XGN with annual license fees in this regard shall be submitted to this office 6 months before expiry of the consent. Board reserves the right to amend/cancel / revoke the above condition in part or whole as and when required.

Enclosures:-

- * Conditions under Water Act
- * Conditions under Air Act
- * General conditions

By the order of Chairman, MPPCB

eSign
Digitally Sign with Aadhaar

Signature Not Verified
Digitally Signed by : Chandra
Mohan Thakur, IAS
Date: 24/03/2023 06:31:42 PM

CHANDRA MOHAN THAKUR
Member Secretary

(Organic Authentication on AADHAR from UIDAI Server)
TPAV # N9E6VS41JY



Consent Order

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 :-

1. The daily quantity of trade effluent and sewage shall be Nil.

2. Trade Effluent Treatment (if any):-

The applicant shall provide comprehensive effluent treatment system and maintain the same properly to achieve following standards-

pH	Between	5.5 - 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD ₅ Days 27 °C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.

TDS	Not exceed	2100 mg/l.
Chlorides	Not exceed	1000 mg/l.

For other parameters general standards of discharge as notified under EP Act 1986 and notified by MPPCB from time to time shall be applicable.

3. Sewage Treatment:-

The applicant shall provide comprehensive sewage treatment system and maintain the same properly to achieve following standards-

pH	Between	6.5 - 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD ₅ Days 27 °C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.
Fecal Coliform (MPN/100ml)	Not exceed	1000

4. The effluent shall be treated up to prescribed Standards and reuse in the process, for cooling and for green belt devolvement/gardening within premises. Hence **zero discharge condition** shall be practiced. In no case treated effluent shall be discharged outside of industry/unit premises.

5. Water meter preferably electromagnetic/ultrasonic type with digital flow recording facilities shall be installed separately for category wise consumption of water for process & domestic purposes and data shall be submitted online through XGN monthly patrak/statements. The industry/unit shall also monitor the treated wastewater flow and report the same online through monthly patrak/statements.

Sr	Water Code (Qty in KLD)	WC : 10.0	WWG : 0.0	Water Source
1	Dust Suppression	10.0	0.0	Tankers

6. Any change in production capacity, process, raw material used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board.

7. All treatment/control facilities/systems installed or used by the applicant shall be regularly maintained in good working order and operate effectively/efficiently to achieve compliance of the terms and conditions of this consent

8. The Consent does not authorize or approve the Construction of any physical structures or facilities or the undertaking of any work in any

i. water course or within its high flood level (HFL) area /Ecologically Sensitive Areas

ii. Agriculture land / area.

iii. Reclamation of Forest land / area is permissible only if clearance from MoEF&CC as per Forest Conservation Act, 1980 is available.

iv. Gochar Kisan Land.

9. The specific effluent limitations and pollution control systems applicable to the discharge permitted herein are set forth as above conditions.

10. Compilation of Monitoring data-

i. Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge.

Consent No:AW-57930





Consent Order

M.P. Pollution Control Board
E-5, Arera Colony
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- ii. Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used.
- iii. The applicant shall take samples and measurement to meet the monthly requirements specified above and report online through XGN the same to the Board.

11. Recording of Monitoring Activities & Results-

- i. The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.
- ii. The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:
- The date, exact place and time of sampling
 - The dates on which analysis were performed
 - Who performed the analysis?
 - The analytical techniques or methods used and
 - The result of all required analysis

iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shall include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.

iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.

12. Reporting of Monitoring Results:-

Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.

13. Limitation of discharge of oil Hazardous Substance in harmful quantities:-

The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.

14. Limitation of visible floating solids and foam:

During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam.

15. Disposal of Collected Solid waste/sludge-

All hazardous waste/sludge shall be disposed of as per the Authorization issued under Hazardous & other waste (M&TM) Rules 2016. And/other Solids Sludges, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water Any live fish, Shall fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.

16. Provision for Electric Power Failure-

The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.

17. Prohibition of By pass system of treatment facilities-

The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent is prohibited except :

- where unavoidable to prevent loss of life or severe property damage, or
- Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.

Additional Water condition:-

- The management shall arrange the mobile toilets for the labours/employees during project implementation phase.
- No sewage shall be allowed to disposed of without treatment.
- HDPE lining should be laid down in bottom surface of low laying area before filling of fly ash.

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Consent Order

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :-

1. The applicant shall provide comprehensive air pollution control system consisting of control equipments as per the proposal submitted to the Board with reference to generation of emission and same shall be operated & maintained continuously so as to achieve the level of pollutants to the following standards:-

Name of section	Control equipment to be installed	P.M, SO _x , NO _x (mg/NM ³)
Vehicular Movement	Water Sprinkler, curtain/wind breaking wall	As per NAAQS
Unloading of flyash	Water Sprinkler, curtain/wind breaking wall	
Compaction	Water Sprinkler, curtain/wind breaking wall	

2. Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis: The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:

- Particulate Matter (less than 10 micron) - 100 µg/m³ (PM10 µg/m³ 24 hrs. basis)
- Particulate Matter (less than 2.5 micron) - 60 µg/m³ (PM2.5 µg/m³ 24 hrs. basis)
- Sulphur Dioxide [SO₂] (24 hrs. Basis) - 80 µg/m³
- Nitrogen Oxides [NO_x] (24 hrs. Basis) - 80 µg/m³
- Carbon Monoxide [CO] (8 hrs. Basis) - 2000 µg/m³

3. The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.

4. The industry/unit shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.

5. All other fugitive emission sources such as leakages, seepages, spillages etc shall be ensured to be plugged or sealed or made airtight to avoid the public nuisance.

6. The industry/ unit shall ensure all necessary arrangements for control of odour nuisance from the industrial activities or process within premises

7. All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.

8. Industry shall take effective steps for extensive tree plantation of the local tree species for general improvement of environmental conditions.

9. Compliance of provisions of Fly ash notification 1999 amended upto date and the CPCB guidelines issued in this regards in year 2019

Additional Air condition:-

- Management shall strictly follow the guidelines namely "Guidelines for disposal/utilization of Fly Ash for reclamation of Low-Lying area and in stowing of Abandoned mines/ Quarries" issued by Central Pollution Control board on March 2019.
- The company shall make the air pollution control arrangements like water sprinkling system at site.
- Create curtain or barrier around the site to avoid any nuisance in area.
- The ash to be filled shall be handled in moist condition only.
- Water sprinkling arrangements for controlling fugitive dust emission shall done and maintained regularly to avoid fugitive emissions.
- The management shall install proper pollution control arrangements such as mist gun.
- The filling area shall covered with green metti/curtains.
- The management shall make arrangements of bulkers/automated tarpaulin covered system.
- Wind breaking barrier of adequate height shall be provided which remain at site for probable time of filling.
- Industry shall provide GPS in trucks, carrying ash in compliance of order passed in NGT Case no. 484/2022 & shall submit details of GPS (connected with truck carrying fly ash) to MPPCB before start of filling ash.

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Consent Order

M.P. Pollution Control Board
E-5, Arera Colony
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Tele : 0755-2466191, Fax-0755-2463742

GENERAL CONDITIONS:

1. The non hazardous solid waste arising in the industry/unit/unit premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required.

Non Hazardous Solid wastes:-

Type of waste	Disposal
Scrap/ Plastic packing material wood, card board, gunny bags etc	Sale to authorized party/As Per CPCB. MoEF Guide lines / Others.

2. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:

- To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.
- To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
- To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
- To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,
- To sample at reasonable times any discharge or pollutants.

3. This consent is transferable in nature, in case of any change in ownership / management, the new owner / partner / directors / proprietor shall immediately apply for the consent with new requisite information.

4. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorize any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.

5. Industry shall install separate electric metering arrangement for running of pollution control devices and this arrangement shall be made in such fashion that any non functioning of pollution control devices shall immediately stop electric supply to the production and shall remain tripped till such time unless the pollution control device/devices are made functional. The record of electricity consumption for running of pollution control equipment shall be maintained and submitted to the Board every month

6. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.

7. Balance consent fee, if any shall be recoverable by the Board even at a later date.

8. The applicant shall submit such information, forms and fees as required by the board not later than 180 day prior to the date of expiration of this consent.

9. The industry/unit shall establish a separate environmental cell, headed by senior officer of the unit for reporting the environmental compliances. The industry/ Unit shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board.

10. Industry shall obtain membership of Emergency Response Center of the Board if needed.

11. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.

12. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following:

- Violation of any terms and conditions of this Consent.
- Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.
- A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.

13. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.

Consent No:AW-57930



Consent Order

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

Additional condition:-

1. The site selected for reclamation of land shall be suitably stripped to collect the soil so that no external soil shall be necessitated.
2. As per the MOEF&CC gazette notification of ash utilization dated 14-09-1999 and as amendment on dated 27-08-2003 and 03-11-2009, the soil required for soil cover shall be excavated from land fill site itself and kept separately before taking for ash filling.
3. Soil required for top or side covers shall be excavated from the site and if it is not possible to do so, only the minimum quantity of soil required for the purpose shall be excavated from soil borrow area. In either case, the topsoil should be kept or stored separately. Voids created at soil borrow area shall be filled up with ash with proper compaction and covered with topsoil kept separately as above and this would be done as an integral part of project.
4. All existing undulations, holes, cavities and excavations made for plate load tests and other soil investigations, etc. shall be reported to the Board and in start of operation shall be filled with pond ash having requisite moisture content. The ash thus filled shall be compacted with the help of vibratory rollers so as to achieve dry density of not less 95% as per I.S-2720 (Part-VII). This would result in a leveled surface upon which layer wise filling of compacted ash can be done.
5. The stripped site shall be suitably leveled so that required compaction all around the ash filling area could be achieved.
6. The soil used for the bunds/cover shall neither be granular nor black cotton soil. It shall be of good quality for geotechnical application and shall be compacted to 95% proctor by Vibratory Roller of 15 T minimum capacity, in the layers of 25-30 cm and the optimum moisture content determined before execution of work.
7. The company shall make the protection arrangements to prevent entry of cattle/livestock inside the disposal area during execution period.
8. Care shall be taken to avoid any kind of nuisance / inconvenience to the public due to such dumping / filling activities. Curtain shall be created around the unloading site so that no fugitive emission could be generated.
9. Arrangements like water storage tank, pumps, pipes for water sprinkling for dust suppression shall be in place during ash filling.
10. Care shall be taken to avoid any kind of nuisance / inconvenience to the public during ash filling activities.
11. Arrangements like water storage tank, pumps, pipes for water sprinkling for dust suppression shall be maintained at site.
12. Monitoring of ground water quality in a radius of 0.5 km shall be carried out and reported monthly during execution of work and at quarterly interval up to two years post closure of the site.
13. Ash filling in mine void shall be done mechanically in moist (15%) condition so that ash does not get air borne and pose fugitive dust problem.
14. Arrangements of transportation of fly ash shall be done through Tankers/ bulkers or mechanically designed tarpaulin covered Trucks only and in wet condition.
15. In no case, fly ash or bottom ash shall be transported by open trucks / trolleys and the company shall ensure that fly ash or bottom ash is transported in environmentally sound manner by as per the CPCB guidelines.
16. Arrangements shall be promptly maintained to ensure collection of spilled ash and transported to the disposal/usage site immediately.
17. All the bulkers and trucks responsible for carrying fly ash shall be with valid Pollution Under Control certificates.
18. The speed limit of vehicles carrying fly ash should be strictly enforced and it should not exceed 40 km per hour.
19. For protection of pond or water body exists within or adjoining the low lying area, an earthen embankment of the cross-section as given in the guidelines be constructed around the pond or water body to protect it from spilling of ash or ingress of surface runoff into it.
20. The company shall provide the natural slope for the runoff outlet/site of the ash filled area with RCC to avoid gully formation in this area at the closure/top level.
21. The ash in filling areas shall be placed in layers not exceeding 300 mm in compacts thickness. The placing operations shall be such that in strips of 10-15 m of the material when compacted in the fill will be blended sufficiently to produce specified degree of compaction and stability.
22. Arrangements for the compaction of each layer shall made to achieve maximum in-situ dry density 95% of maximum dry density (MDD) of the material found out as per IS 2720 (Part VII). To achieve maximum compaction level use of vibratory rollers shall be made.
23. The company shall submit closure plan with within one month from date of the issue of this letter, for the project along with maintenance of site for post project closure atleast for two years to develop complete green cover over the site or farm land as per the joint agreement.
24. The company shall keep the photographs of each level along with video clips and send regularly on monthly basis to RO & HO MPPCB.
25. Regular 06 monthly monitoring of ground water level & quality shall be carried out by establishing a network of existing wells in the vicinity of ash filling site at least for 02 years after closure.
26. Management shall strictly follow the guidelines namely "Guidelines for disposal/utilization of Fly Ash for

Consent No:AW-57930



Consent Order

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
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- reclamation of Low Lying area and in stowing of Abandoned mines/ Quarries" issued by Central Pollution Control board on March 2019.
27. Management shall maintain valid statutory/ permission during operation & maintenance of the site till complete closure & development of site for intended use.
 28. Management shall follow the route having no/low habitation for fly ash transportation.

Consent to Operate as required under the Water (Prevention & Control of Pollution) Act, 1974 & The Air (Prevention & Control of Pollution) Act, 1981 is granted to your industry subject to fulfillment of all the conditions mentioned above. For renewal purpose you shall have to make an application to this Board through XGN at least Six months before the date of expiry of this consent. The applicant without valid consent (for operation) of the Board shall not bring in to use any outlet for the discharge of effluent and gaseous emission.

For and on behalf of
M.P. Pollution Control Board

By the order of Chairman, MPPCB

CHANDRA MOHAN THAKUR
Member Secretary

eSign
Digitally Sign with Aadhaar

(Organic Authentication on AADHAR from UIDAI Server)
TPAV # N9E6VS41JY

Consent No:AW-57930

60

प्रति,

महाप्रबंधक
एमबी पावर (मध्यप्रदेश) लिमिटेड

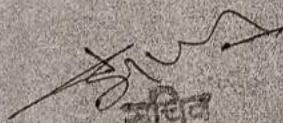
विषय :- ग्राम सभा के द्वारा दिये गये अनापत्ति प्रमाण पत्र के संबंध में।

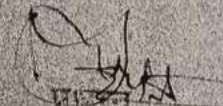
विषयान्तर्गत ग्राम पंचायत विनारपुर में आयोजित ग्राम सभा दिनांक 14-4-2022
के द्वारा प्रस्ताव क्र. 04 के माध्यम से ग्राम गंटी स्थित शासकीय भूमि खसरा
क्र. 39711 के रकवा क्रमशः 2.510.60
कुर्ना रोडा मुअरफा 10180960 पर स्थित गड्डों को कम्पनी से
निकलने वाले एश से समतलीकरण कराने हेतु अनापत्ति प्रमाण पत्र जारी किया गया है। ग्राम
सभा की कार्यवाही विवरण पत्र के साथ संलग्न है।

अतः अनुरोध है कि उपरोक्त शासकीय भूमियों को कम्पनी से निकलने वाले एश (राखड)
से समतलीकरण कराने का कष्ट करें।

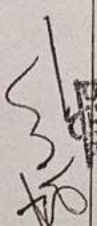
संलग्न

1. कार्यवाही विवरण।
2. खसरा/नक्सा की प्रति।


सचिव
ग्राम पंचायत विनारपुर
सा पंचायत, विनारपुर (म.प्र.)


सहसंचालक
एमबी पावर लिमिटेड
सा पंचायत, विनारपुर (म.प्र.)
ग्राम पंचायत

दिनांक	उपस्थित सदस्य	विषय	नकल कार्यवाही विवरण	निर्णय	हस्ताक्षर
14/1/2022	श्री भूमर बाब सिंह (सरपंच)	ग्राम पंचायत विचारण	आज दिनांक 14-1-2022 को	उपस्थित सदस्यों के द्वारा प्रस्ताव सर्व सम्मति से पारित किया गया।	रही
	श्री श्री खीरा (उपसरपंच)	ग्राम पंचायत के द्वारा	ग्राम पंचायत विचारण की मासिक बैठक श्री भूमर बाब सिंह सरपंच की अध्यक्षता में दिन के ठीक 12 बजे ग्राम मंचाक में प्रारंभ हुई जिसमें निम्न कार्यवाही की गई।		
	श्री अशदिका (पंच)	भूमि खसरा क्र. 23711	प्रस्तावक- श्री अशदिका सरपंच ने प्रस्ताव रखते हुये कहा कि एमबी पोवर (मि0प्र) लिमिटेड ग्राम पंचायत अनूपपुर स्थित ग्राम भूमि श्री भूमि अशदिका 23711 रकबा 2.510 हे० गुजर पर समतलीकरण करवा देना ग्राम पंचायत द्वारा		
	श्री लखन दाह (पंच)	रकबा 2.510 हे०			
	श्री कुशुम (पंच)	0.809 हे०			
	श्री बिलासा (पंच)	एम्बीपो वेल्डिंग			
	श्री मीना दाह (पंच)	व्यसा निजुबिबा (पोवर)			
	श्री सुनीरा (पंच)	को			
	श्री गणेश (पंच)	कम्पनी से निकलने वाले एश से समतलीकरण का कार्य करने हेतु अनापत्ति प्रमाण पत्र दिये जाने बावत।			
	श्री श्री कुन्ती दाह (पंच)				
	श्री भूमर बाब बाब (पंच)				


 सरपंच
 ग्राम पंचायत विचारण
 अनूपपुर (म.प्र.)
 ज.प.कोषा, जिला अनूपपुर

कार्यालय कलेक्टर, जिला- अनूपपुर (म0प्र0)

—: अनुमति आदेश :—

अनूपपुर, दिनांक 14 ^{सितम्बर} 2022

आवेदक श्री बसन्ता कुमार मिश्रा, मुख्य परिचालन अधिकारी, हिन्दुस्तान पावर लिमिटेड जैतहरी द्वारा आवेदन दिनांक 04.07.2022 प्रस्तुत कर ग्राम गढ़ी तहसील कोतमा की शासकीय भूमि खसरा नम्बर 397/1 रकवा 2.510 हे. के अंशभाग पर प्लांट से निकलने वाली फ्लाई ऐश से भराव कर समतलीकरण हेतु अनापत्ति प्रमाण पत्र चाहा गया है।

2/ आवेदक द्वारा प्रस्तुत आवेदन के सम्बन्ध में अनुविभागीय अधिकारी कोतमा के पत्र क्रमांक-551/अनु.अधि./कोतमा दिनांक 03.08.2022 प्राप्त है। अनुविभागीय अधिकारी राजस्व, कोतमा द्वारा प्रतिवेदित किया गया है कि उक्त भूमि के अंशभाग 0.809 हे. पर दिलीप बिल्डकॉन द्वारा पत्थर उत्खनन का कार्य पूर्व में किया गया है, जिसमें वर्तमान में 10 मीटर की गहराई में पानी भरा हुआ है, जहां मवेशी पानी पीने आते हैं, जिनके लिए खतरा बना रहता है साथ ही जनहानि की संभावना है। अनुविभागीय अधिकारी द्वारा उक्त भूमि को समतलीकरण हेतु किया जाना उचित प्रतिवेदित किया है। प्रतिवेदन के साथ तहसीलदार का प्रतिवेदन, मौका पंचनामा संलग्न है।

3/ आवेदित भूमि के फ्लाई ऐश से समतलीकरण के सम्बन्ध में ग्राम पंचायत विचारपुर जनपद पंचायत कोतमा के ग्राम पंचायत के बैठक दिनांक 17.08.2022 की कार्यवाही विवरण की प्रति प्रस्तुत की गई, जिसमें आवेदित भूमि को समतलीकरण किये जाने पर ग्राम पंचायत को कोई आपत्ति नहीं होना लेख किया गया है।

अतः ग्राम गढ़ी तहसील कोतमा की शासकीय भूमि खसरा क्रमांक 397/1 रकवा 2.510 हे. के अंशभाग 0.809 हे. जो दिलीप बिल्डकॉन द्वारा पत्थर उत्खनन कार्य से गहरा हो गया है आवेदक हिन्दुस्तान पावर लिमिटेड को फ्लाई ऐश से भराव कर समतलीकरण करने की अनुमति निम्नांकित शर्तों के अधीन दी जाती है :-

1. उक्त फ्लाई ऐश से भराव हेतु वाहनों का आवागमन में यातायात के नियमों का पालन करना अनिवार्य होगा।
2. वाहनों से फ्लाई ऐश को पूर्णतः बन्द कर परिवहन किया जायेगा, जिससे जन सामान्य व पर्यावरण में किसी तरह की प्रतिकूल न पड़े।
3. पर्यावरण एवं जन सामान्य को किसी तरह की असुविधा व प्रतिकूल प्रभाव होने पर दी गई अनुमति स्वमेव निरस्त की जावेगी।

कलेक्टर

जिला-अनूपपुर (म0प्र0)

अनूपपुर, दिनांक 14 सितम्बर 2022

पृ0क्रमांक- /प्रवा.कले./फ्लाई ऐश/2022

प्रतिलिपि:-

1. पुलिस अधीक्षक, जिला अनूपपुर (म0प्र0)।
2. अनुविभागीय अधिकारी राजस्व, कोतमा जिला अनूपपुर (म0प्र0)।
3. तहसीलदार, कोतमा जिला अनूपपुर (म0प्र0)।
4. यातायात प्रभारी जिला अनूपपुर (म0प्र0)।
5. आवेदक मुख्य परिचालन अधिकारी, हिन्दुस्तान पावर लिमिटेड जैतहरी की ओर पालनार्थ।

कलेक्टर

जिला-अनूपपुर (म0प्र0)



Consent Order

Annx.-08

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

GREEN-SMALL

CTE-Fresh
Validity(A/W): 31.01.2028

CONSENT NO: ***

PCB ID: 153269

Outward No:117633,10/03/2023

Consent No:CTE-57794

To,

The Occupier,
M/s MB Power (Madhya Pradesh) Ltd
(Flyash filling in Low lying area)
156,157, Village:- Amgawan, Tal : Jaithari,
Dist : Anuppur (M.P.)- 484330

Subject: Grant of Consent to Establish under section 25 of the Water (Prevention & Control of Pollution) Act,1974 & under section 21 of the Air (Prevention & Control of Pollution) Act,1981

Ref: Your Consent to Establish Application Receipt No. 1260897 Dt. 14/02/2023 and last communication received on Dt.14/02/2023

Without prejudice to the powers of this Board under section 25 of the Water (Prevention & Control of Pollution) Act, 1974 & under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and without reducing your responsibilities under the said Acts in any way, this is to inform you that this Board grants Consent to Establish for filling of fly ash in low lying area at Khasra no. 397/1(Area-0.809 Hec), Village - Gadhi, Tehasil - Kotma, District - Anuppur (M.P.) - 484330

SUBJECT TO THE FOLLOWING CONDITIONS :-

- Location: Khasra no. 397/1(Area-0.809 Hec), Village - Gadhi, Tehasil - Kotma, District - Anuppur (M.P.) - 484330
Latitude : 23.2824 Longitude : 81.9926
- The capital investment: Rs. 20.47 Lakh
- Product & Production Capacity:

Product	Qty of Ash to be filled
Fly Ash filling in low lying area	2,24,845.090 M.T

Note:-

- For any change in above, the occupier shall obtain fresh consent from the Board.
- Guidelines issued by Central Pollution Control Board in March, 2019 for disposal/utilization of fly ash for reclamation of low lying areas and in stowing of abandoned mines/quarries shall be complied with.
- The issuance of this Consent to establish does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorize any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.

The consent (for operation) as required shall be granted to your industry after fulfillment of all the conditions mentioned above. For this purpose you shall have to make an application to this Board in the prescribed proforma at least two months before e expected date of commissioning of ash filling activities. The applicant shall not start any ash disposal operation at site without obtaining consent for operation from the Board and shall not bring in to use any out let for the discharge of effluent and gaseous emission.

Enclosures:-

- * Conditions under Water Act
- * Conditions under Air Act
- * General conditions

By the order of Chairman, MPPCB

eSign
Digitally Sign with Aadhaar

Signature Not Verified
Digitally Signed by : Chandra
Mohan Thakur,IAS
Date: 10/03/2023 03:21:27 PM

CHANDRA MOHAN THAKUR
Member Secretary

(Organic Authentication on AADHAR from UIDAI Server)
TPAV # N3935LMFUF



Consent Order

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 :-

1. The daily quantity of trade effluent and sewage shall be Nil.

2. Trade Effluent Treatment(If any):-

The applicant shall provide comprehensive effluent treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 - 9.0	TDS	Not exceed	2100 mg/l.
Suspended Solids	Not exceed	100 mg/l.	Chlorides	Not exceed	1000 mg/l.
BOD 3 Days 270C	Not exceed	30 mg/l.			
COD	Not exceed	250 mg/l.			
Oil and grease	Not exceed	10 mg/l.			

For other parameters general standards of discharge as notified under EP Act 1986 and notified by MPPCB from time to time shall be applicable.

3. Sewage Treatment (If any) :- The applicant shall provide comprehensive sewage treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	6.5 - 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD ₅ Days 27 °C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.
Fecal Coliform (MPN/100ml)	Not exceed	1000

4. The effluent shall be treated up to prescribed Standards and reuse in the process, for cooling and for green belt devolvement/gardening within premises. Hence **zero discharge condition** shall be practiced. In no case treated effluent shall be discharged outside of industry/unit premises.

5. Water meter preferably electromagnetic/ultrasonic type with digital flow recording facilities shall be installed separately for category wise consumption of water for mine spray, process & domestic purposes and data shall be submitted online through XGN monthly patrak/statements. The industry/unit shall also monitor the treated wastewater flow and report the same online through monthly patrak/statements.

Sr	Water Code (Qty in KLD)	WC : 10.0	WWG : 0.0	Water Source	Remark
1	Dust Suppression	10.0	0.0	Tankers	Raw water from plant

6. Any change in production capacity, process, raw material used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board.

7. All treatment/control facilities/systems installed or used by the applicant shall be regularly maintained in good working order and operate effectively/efficiently to achieve compliance of the terms and conditions of this consent

8. The Consent does not authorize or approve the Construction of any physical structures or facilities or the undertaking of any work in any

i. water course or within its high flood level (HFL) area /Ecologically Sensitive Areas

ii. Agriculture land / area.

iii. Reclamation of Forest land / area is permissible only if clearance from MoEF&CC as per Forest Conservation Act, 1980 is available.

iv. Gochar Kisan Land.

9. The specific effluent limitations and pollution control systems applicable to the discharge permitted herein are set forth as above conditions.

10. Compilation of Monitoring data-

i. Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge.

ii. Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and

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analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used.
iii. The applicant shall take samples and measurement to meet the monthly requirements specified above and report online through XGN the same to the Board.

11. Recording of Monitoring Activities & Results-

i. The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.

ii. The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:

- (i) The date, exact place and time of sampling
- (ii) The dates on which analysis were performed
- (iii) Who performed the analysis?
- (iv) The analytical techniques or methods used and
- (v) The result of all required analysis

iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shall include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.

iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.

12. Reporting of Monitoring Results:-

Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.

13. Limitation of discharge of oil Hazardous Substance in harmful quantities:-

The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.

14. Limitation of visible floating solids and foam:

During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam.

15. Disposal of Collected Solid waste/sludge-

All hazardous waste/sludge shall be disposed of as per the Authorization issued under Hazardous & other waste (M&TM) Rules 2016. And/other Solids Sludges, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from entering any such water Any live fish, Shall fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.

16. Provision for Electric Power Failure-

The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.

17. Prohibition of By pass system of treatment facilities-

The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent is prohibited except :

- i. where unavoidable to prevent loss of life or severe property damage, or
- ii. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.

18. Unit management shall submit the information online through XGN in reference to compliance of consent conditions.

Additional Water condition:- (if any) :-

1. The management shall arrange the mobile toilets for the labours/employees during project implementation phase.
2. No sewage shall be allowed to dispose without treatment.

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3. The unit management shall carry the leachate study of area by competent agency.

CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :-

1. The applicant shall provide comprehensive air pollution control system consisting of control equipments as per the proposal submitted to the Board with reference to generation of emission and same shall be operated & maintained continuously so as to achieve the level of pollutants to the following standards:-

Name of section	Control equipment to be installed	P.M, SO _x , NO _x (mg/NM ³)
Material Handling	Water Sprinkler	As per NAAQS
Transportation	Tarpaulin covered dumber	
Vehicular Movement	Water Sprinkler	

2. Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis: The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:

- Particulate Matter (less than 10 micron) - 100 µg/m³ (PM10 µg/m³ 24 hrs. basis)
- Particulate Matter (less than 2.5 micron) - 60 µg/m³ (PM2.5 µg/m³ 24 hrs. basis)
- Sulphur Dioxide [SO₂] (24 hrs. Basis) - 80 µg/m³
- Nitrogen Oxides [NO_x] (24 hrs. Basis) - 80 µg/m³
- Carbon Monoxide [CO] (8 hrs. Basis) - 2000 µg/m³

3. The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.

4. The industry/unit shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.

5. All other fugitive emission sources such as leakages, seepages, spillages etc shall be ensured to be plugged or sealed or made airtight to avoid the public nuisance.

6. The industry/ unit shall ensure all necessary arrangements for control of odour nuisance from the industrial activities or process within premises

7. All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.

8. Industry shall take effective steps for extensive tree plantation of the local tree species within or around the industry/unit premises for general improvement of environmental conditions.

Additional Air condition:- (if any) :-

- The company shall make the air pollution control arrangements like water sprinkling system at site.
- Create curtain or barrier around the site to avoid any nuisance in area.
- The ash to be filled shall be handled in moist condition only.

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Arera Colony
16 - 16 MP
2463742



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GENERAL CONDITIONS:

1. The non hazardous solid waste arising in the industry/unit/unit premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required.

Non Hazardous Solid wastes:-

Type of waste	Quantity	Disposal
Scrap/ Plastic packing material wood, card board, gunny bags etc	Record should be maintained	Sale to authorized party/As Per CPCB. MoEF Guide lines / Others.

2. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:

- To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.
- To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
- To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
- To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,
- To sample at reasonable times any discharge or pollutants.

3. This consent is transferable in nature, in case of any change in ownership / management, the new owner / partner / directors / proprietor shall immediately apply for the consent with new requisite information.

4. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorise any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.

5. Industry shall install separate electric metering arrangement for running of pollution control devices and this arrangement shall be made in such fashion that any non functioning of pollution control devices shall immediately stop electric supply to the production and shall remain tripped till such time unless the pollution control device/devices are made functional. The record of electricity consumption for running of pollution control equipment shall be maintained and submitted to the Board every month

6. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.

7. Balance consent fee, if any shall be recoverable by the Board even at a later date.

8. The applicant shall submit such information, forms and fees as required by the board not later than 180 day prior to the date of expiration of this consent.

9. The industry/unit shall establish a separate environmental cell, headed by senior officer of the unit for reporting the environmental compliances. The industry/ Unit shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board.

10. Industry shall obtain membership of Emergency Response Center of the Board if needed.

11. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.

12. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following:

- Violation of any terms and conditions of this Consent.
- Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.
- A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.

13. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.

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Additional condition:- (if any) :-

1. The site selected for reclamation of land shall be provided with bench markings on munare (मुनारे) with reduced levels. Photographs of these shall be submitted with application for CTO.
2. The site selected for reclamation of land shall be suitably stripped to collect the soil so that no external soil shall be necessitated. Details of soil available shall be submitted with application for CTO.
3. As per the MOEF&CC gazette notification of ash utilization dated 14-09-1999 and as amendment on dated 27-08-2003 and 03-11-2009, the soil required for soil cover shall be excavated from land fill site itself and kept separately before taking for ash filling. Details of this area shall be submitted with application for CTO.
4. Soil required for top or side covers shall be excavated from the site and if it is not possible to do so, only the minimum quantity of soil required for the purpose shall be excavated from soil borrow area. In either case, the topsoil should be kept or stored separately. Voids created at soil borrow area shall be filled up with ash with proper compaction and covered with topsoil kept separately as above and this would be done as an integral part of project.
5. All existing undulations, holes, cavities and excavations made for plate load tests and other soil investigations, etc. shall be reported to the Board and in start of operation shall be filled with pond ash having requisite moisture content. The ash thus filled shall be compacted with the help of vibratory rollers so as to achieve dry density of not less 95% as per I.S-2720 (Part-VII). This would result in a leveled surface upon which layer wise filling of compacted ash can be done.
6. The stripped site shall be suitably leveled so that required compaction all around the ash filling area could be achieved. Photographs of these shall be submitted with application for CTO.
7. For reclamation of water logged or slushy ash filling area, dewatering shall be done first, followed by removal of slushy layer of soil and/ or filling and compacting the area with gravel and boulders.
8. The soil used for the bunds/cover shall neither be granular nor black cotton soil. It shall be of good quality for geo-technical application and shall be compacted to 95% proctor by Vibratory Roller of 15 T minimum capacity, in the layers of 25-30 cm and the optimum moisture content determined before execution of work. Quality report of soil submitted with application for CTO.
9. The company shall make the protection arrangements to prevent entry of cattle/livestock inside the disposal area during execution period.
10. Care shall be taken to avoid any kind of nuisance / inconvenience to the public due to such dumping / filling activities. Curtain shall be created around the unloading site so that no fugitive emission could be generated.
11. Arrangements like water storage tank, pumps, pipes for water sprinkling for dust suppression shall be in place prior to application for CTO.
12. A sign board shall be put up prior to application for CTO showing reclamation site details to propagate the message of land reclamation by use of ash.
13. Monitoring of ground water quality in a radius of 0.5 km shall be carried out and reported at the time of CTO prior to execution of work and at quarterly interval up to one year post closure of the site.
14. Arrangements for dumping of ash in Ash filling/low-lying area shall be done mechanically in moist (15%) condition so that ash does not get air borne and pose fugitive dust problem.
15. Arrangements of transportation of fly ash for filling of low lying area shall be done through Tankers/ bulkers or mechanically designed covered Trucks only and in wet condition.
16. In no case, flyash or bottom ash shall be transported by open trucks / trollies and the company shall ensure that fly ash or bottom ash is transported in environmentally sound manner by as per the CPCB guidelines.
17. Arrangements shall be made by agency to ensure collection of spilled ash and transported to the disposal/usage site immediately.
18. All the bulkers and trucks responsible for carrying fly ash shall be with valid Pollution Under Control certificates.

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Control Board
Arera Colony
1-16 MP
463742



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19. The speed limit of vehicles carrying fly ash should be strictly enforced and it should not exceed 40 km per hour.
20. For protection of pond or water body exists within or adjoining the low lying area, an earthen embankment of the cross-section as given in the guidelines be constructed around the pond or water body to protect it from spilling of ash or ingress of surface runoff into it.
21. The company shall provide the natural slope details and the runoff outlet/side of the ash filled area shall be made of RCC to avoid gully formation in this area. A complete 3D (Three Dimensional) schematic view of the site shall be submitted with CTO application.
22. Firm arrangements shall be made for following the procedure, after the area has been prepared and levelled, ash excavated from Borrow areas/plant having required moisture content shall be placed in layers not exceeding 300 mm in compacts thickness. The placing operations shall be such that in strips of 10-15 m of the material when compacted in the fill will be blended sufficiently to produce specified degree of compaction and stability.
23. Arrangements for the compaction of each layer shall made to achieve maximum in-situ dry density 95% of maximum dry density (MDD) of the material found out as per IS 2720 (Part VII). To achieve maximum compaction level use of vibratory rollers shall be made.
24. The company shall submit closure plan with application for CTO, for the project along with maintenance of site for post project closure at least for two years to develop complete green cover over the site or farm land as per the requirement.
25. The company shall keep the photographs of each level along with video clips and send regularly on monthly basis to RO & HO MPPCB and details shall be presented with CTO application.
26. Regular monitoring of ground water level shall be carried out by establishing a network of existing wells in the vicinity of ash filling site.
27. Management shall strictly follow the guidelines namely "Guidelines for disposal/utilization of Fly Ash for reclamation of Low-Lying area and in stowing of Abandoned mines/ Quarries" issued by Central Pollution Control board on March 2019.
28. Management shall obtain the statutory/ necessary permission from local administration for filling of fly ash in low-lying area prior to obtain consent to operate from the board.
29. Management shall submit the route map of fly ash transportation prior obtaining consent to operate from the board.

Consent to establish as required under the Water (Prevention & Control of Pollution) Act, 1974 and under the Air (Prevention & Control of Pollution) Act, 1981 is granted to your unit subject to fulfillment of all the conditions mentioned above. The Project Proponent shall submit an application to this Board through XGN for obtaining the Consent for Operation before two months of the commencement of fly ash filling. The applicant without valid consent (for operation) of the Board shall not bring in to use any outlet for the discharge of effluent and gaseous emission.

For and on behalf of
M.P. Pollution Control Board

By the order of Chairman, MPPCB

CHANDRA MOHAN THAKUR
Member Secretary

eSign
Digitally Sign with Aadhaar

(Organic Authentication on AADHAR from UIDAI Server)
TPAV # N3935LMFUF

Consent No:CTE-57794



Consent Order

M.P. Pollution Control Board
E-5, Arera Colony
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Tele : 0755-2466191, Fax-0755-2463742

GREEN-SMALL

CCA-Fresh

Validity(A/W): 30.04.2028

CONSENT NO: ***

PCB ID: 153269

Outward No:118204,06/06/2023

Consent No:AW-58317

To,
The Occupier,
M/s. Mb Power (Madhya Pradesh) Ltd.
(Flyash filling in Abandoned Stone Mine, Gadhi)
156,157, Village:- Amgawan, Tal : Jaithari,
Dist : Anuppur (M.P.)- 484330

Subject: Grant of Consent to Operate under section 25 of the Water (Prevention & Control of Pollution) Act,1974 & under section 21 of the Air (Prevention & Control of Pollution) Act,1981

Ref: Your Application Receipt No. 1264577 Dt. 01/05/2023 and last communication received on Dt.29/04/2023

With reference to your above application for consent to operate has been considered under the aforesaid Acts and existing rules therein. The M. P. Pollution Control Board has agreed to grant consent up to 30.04.2028, subject to the fulfillment of the terms & conditions, enclosed with this letter and-

SUBJECT TO THE FOLLOWING CONDITIONS :-

- Location: Khasra No 397/1 (0.080 Hec.),Village- Gadhi, Tahsil- Kotma, District-Anuppur (M.P.)- 484224
Latitude : 23.2825 Longitude : 81.9928
- The capital investment: Rs. 20.47 Lakh
- Product & Production Capacity:

Product	Qty of ash to be filled
Fly Ash filling in Abandoned Stone Mine	2,24,845.090 M.T

- Note:-
- For any change in above industry shall obtain fresh consent from the board.
 - Guidelines issued by Central Pollution Control Board in March, 2019 for disposal/utilization of fly ash for reclamation of low lying areas and in stowing of abandoned mines/quarries shall be complied with.
 - The issuance of this Consent to operate does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorize any invasion of personal rights, nor any infringement of Central, State or local laws or regulation.

The Validity of the consent is up to 30/04/2028 and has to be renewed before expiry of consent validity. Online application through XGN with annual license fees in this regard shall be submitted to this office 6 months before expiry of the consent. Board reserves the right to amend/cancel / revoke the above condition in part or whole as and when required.

Enclosures:-

- * Conditions under Water Act
- * Conditions under Air Act
- * General conditions

By the order of Chairman, MPPCB

eSign
Digitally Sign with Aadhaar

Signature Not Verified
Digitally Signed by : Chandra
Mohan Thakur,IAS
Date: 06/06/2023 06:55:58 PM

CHANDRA MOHAN THAKUR
Member Secretary

(Organic Authentication on AADHAR from UIDAI Server)
TPAV # AFY5925IG9

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Tele : 0755-2466191, Fax-0755-2463742

CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 :-

1. The daily quantity of trade effluent and sewage shall be Nil.

2. Trade Effluent Treatment (if any):-

The applicant shall provide comprehensive effluent treatment system and maintain the same properly to achieve following standards-

pH	Between	5.5 - 9.0	TDS	Not exceed	2100 mg/l.
Suspended Solids	Not exceed	100 mg/l.	Chlorides	Not exceed	1000 mg/l.
BOD ₅ Days 27 °C	Not exceed	30 mg/l.			
COD	Not exceed	250 mg/l.			
Oil and grease	Not exceed	10 mg/l.			

For other parameters general standards of discharge as notified under EP Act 1986 and notified by MPPCB from time to time shall be applicable.

3. Sewage Treatment:-

The applicant shall provide comprehensive sewage treatment system and maintain the same properly to achieve following standards-

pH	Between	6.5 - 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD ₅ Days 27 °C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.
Fecal Coliform (MPN/100ml)	Not exceed	1000

4. The effluent shall be treated up to prescribed Standards and reuse in the process, for cooling and for green belt devolvement/gardening within premises. Hence **zero discharge condition** shall be practiced. In no case treated effluent shall be discharged outside of industry/unit premises.

5. Water meter preferably electromagnetic/ultrasonic type with digital flow recording facilities shall be installed separately for category wise consumption of water for process & domestic purposes and data shall be submitted online through XGN monthly patrak/statements. The industry/unit shall also monitor the treated wastewater flow and report the same online through monthly patrak/statements.

Sr	Water Code (Qty in KLD)	WC : 10.0	WWG : 0.0	Water Source
1	Dust Suppression	10.0	0.0	Tankers

6. Any change in production capacity, process, raw material used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board.

7. All treatment/control facilities/systems installed or used by the applicant shall be regularly maintained in good working order and operate effectively/efficiently to achieve compliance of the terms and conditions of this consent

8. The Consent does not authorize or approve the Construction of any physical structures or facilities or the undertaking of any work in any

i. water course or within its high flood level (HFL) area /Ecologically Sensitive Areas

ii. Agriculture land / area.

iii. Reclamation of Forest land / area is permissible only if clearance from MoEF&CC as per Forest Conservation Act, 1980 is available.

iv. Gochar Kisan Land.

9. The specific effluent limitations and pollution control systems applicable to the discharge permitted herein are set forth as above conditions.

10. Compilation of Monitoring data-

i. Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge.

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- ii. Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used.
- iii. The applicant shall take samples and measurement to meet the monthly requirements specified above and report online through XGN the same to the Board.

11. Recording of Monitoring Activities & Results-

- i. The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.
- ii. The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:
 - (i) The date, exact place and time of sampling
 - (ii) The dates on which analysis were performed
 - (iii) Who performed the analysis?
 - (iv) The analytical techniques or methods used and
 - (v) The result of all required analysis
- iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shall include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.
- iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.

12. Reporting of Monitoring Results:-

Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.

13. Limitation of discharge of oil Hazardous Substance in harmful quantities:-

The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.

14. Limitation of visible floating solids and foam:

During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam.

15. Disposal of Collected Solid waste/sludge-

All hazardous waste/sludge shall be disposed of as per the Authorization issued under Hazardous & other waste (M&TM) Rules 2016. And/other Solids Sludges, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water Any live fish, Shall fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.

16. Provision for Electric Power Failure-

The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.

17. Prohibition of By pass system of treatment facilities-

The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent is prohibited except :

- i. where unavoidable to prevent loss of life or severe property damage, or
- ii. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.

Additional Water condition:-

- 1. The management shall arrange the mobile toilets for the labours/employees during project implementation phase.
- 2. No sewage shall be allowed to disposed of without treatment.
- 3. HDPE lining should be laid down in bottom surface of low laying area before filling of fly ash.

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M.P. Pollution Control Board
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Paryavaran Parisar, Bhopal - 466 002
Tele : 0755-2466191, Fax-0755-2463742

CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :-

1. The applicant shall provide comprehensive air pollution control system consisting of control equipments as per the proposal submitted to the Board with reference to generation of emission and same shall be operated & maintained continuously so as to achieve the level of pollutants to the following standards:-

Name of section	Control equipment to be installed	P.M, SO _x , NO _x (mg/NM ³)
Vehicular Movement	Water Sprinkler, curtain/wind breaking wall	As per NAAQS
Unloading of flyash	Water Sprinkler, curtain/wind breaking wall	
Compaction	Water Sprinkler, curtain/wind breaking wall	

2. Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis. The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:

- Particulate Matter (less than 10 micron) - 100 µg/m³ (PM10 µg/m³ 24 hrs. basis)
- Particulate Matter (less than 2.5 micron) - 60 µg/m³ (PM2.5 µg/m³ 24 hrs. basis)
- Sulphur Dioxide [SO₂] (24 hrs. Basis) - 80 µg/m³
- Nitrogen Oxides [NO_x] (24 hrs. Basis) - 80 µg/m³
- Carbon Monoxide [CO] (8 hrs. Basis) - 2000 µg/m³

3. The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.

4. The industry/unit shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.

5. All other fugitive emission sources such as leakages, seepages, spillages etc shall be ensured to be plugged or sealed or made airtight to avoid the public nuisance.

6. The industry/ unit shall ensure all necessary arrangements for control of odour nuisance from the industrial activities or process within premises

7. All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.

8. Industry shall take effective steps for extensive tree plantation of the local tree species for general improvement of environmental conditions.

9. Compliance of provisions of Fly ash notification 1999 amended upto date and the CPCB guidelines issued in this regards in year 2019

Additional Air condition:-

- Management shall strictly follow the guidelines namely "Guidelines for disposal/utilization of Fly Ash for reclamation of Low-Lying area and in stowing of Abandoned mines/ Quarries" issued by Central Pollution Control board on March 2019.
- The company shall make the air pollution control arrangements like water sprinkling system at site.
- Create curtain or barrier around the site to avoid any nuisance in area.
- The ash to be filled shall be handled in moist condition only.
- Water sprinkling arrangements for controlling fugitive dust emission shall done and maintained regularly to avoid fugitive emissions.
- The management shall install proper pollution control arrangements such as mist gun.
- The filling area shall be covered with green metti/curtains.
- The management shall make arrangements of bulkers/automated tarpaulin covered system.
- Industry shall provide GPS in trucks, carrying ash in compliance of order passed in NGT Case no. 484/2022 & shall submit details of GPS (connected with truck carrying fly ash) to MPPCB before start of filling ash.
- The industry shall have to install the PTZ night vision, 360 degree moving camera in the site. The connectivity of the same shall be given to the server of the MPPCB.

Consent No:AW-58317

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Consent Order

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

GENERAL CONDITIONS:

1. The non hazardous solid waste arresting in the industry/unit/unit premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required.

Non Hazardous Solid wastes:-

Type of waste	Disposal
Scrap/ Plastic packing material wood, card board, gunny bags etc	Sale to authorized party/As Per CPCB. MoEF Guide lines / Others.

2. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:

- a. To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.
- b. To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
- c. To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
- d. To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,
- e. To sample at reasonable times any discharge or pollutants.

3. This consent is transferable in nature, in case of any change in ownership / management, the new owner / partner / directors / proprietor shall immediately apply for the consent with new requisite information.

4. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorize any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.

5. Industry shall install separate electric metering arrangement for running of pollution control devices and this arrangement shall be made in such fashion that any non functioning of pollution control devices shall immediately stop electric supply to the production and shall remain tripped till such time unless the pollution control device/devices are made functional. The record of electricity consumption for running of pollution control equipment shall be maintained and submitted to the Board every month

6. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.

7. Balance consent fee, if any shall be recoverable by the Board even at a later date.

8. The applicant shall submit such information, forms and fees as required by the board not later than 180 day prior to the date of expiration of this consent.

9. The industry/unit shall establish a separate environmental cell, headed by senior officer of the unit for reporting the environmental compliances. The industry/ Unit shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board.

10. Industry shall obtain membership of Emergency Response Center of the Board if needed.

11. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.

12. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following:

- (a) Violation of any terms and conditions of this Consent.
- (b) Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.
- (c) A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.

13. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.

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Consent Order

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

Additional condition:-

1. The site selected for reclamation of land shall be suitably stripped to collect the soil so that no external soil shall be necessitated.
2. As per the MOEF&CC gazette notification of ash utilization dated 14-09-1999 and as amendment on dated 27-08-2003 and 03-11-2009, the soil required for soil cover shall be excavated from land fill site itself and kept separately before taking for ash filling.
3. Soil required for top or side covers shall be excavated from the site and if it is not possible to do so, only the minimum quantity of soil required for the purpose shall be excavated from soil borrow area. In either case, the topsoil should be kept or stored separately. Voids created at soil borrow area shall be filled up with ash with proper compaction and covered with topsoil kept separately as above and this would be done as an integral part of project.
4. All existing undulations, holes, cavities and excavations made for plate load tests and other soil investigations, etc. shall be reported to the Board and in start of operation shall be filled with pond ash having requisite moisture content. The ash thus filled shall be compacted with the help of vibratory rollers so as to achieve dry density of not less 95% as per I.S-2720 (Part-VII). This would result in a leveled surface upon which layer wise filling of compacted ash can be done.
5. The stripped site shall be suitably leveled so that required compaction all around the ash filling area could be achieved.
6. The soil used for the bunds/cover shall neither be granular nor black cotton soil. It shall be of good quality for geotechnical application and shall be compacted to 95% proctor by Vibratory Roller of 15 T minimum capacity, in the layers of 25-30 cm and the optimum moisture content determined before execution of work.
7. The company shall make the protection arrangements to prevent entry of cattle/livestock inside the disposal area during execution period.
8. Care shall be taken to avoid any kind of nuisance / inconvenience to the public due to such dumping / filling activities. Curtain shall be created around the unloading site so that no fugitive emission could be generated.
9. Arrangements like water storage tank, pumps, pipes for water sprinkling for dust suppression shall be in place during ash filling.
10. Care shall be taken to avoid any kind of nuisance / inconvenience to the public during ash filling activities.
11. Arrangements like water storage tank, pumps, pipes for water sprinkling for dust suppression shall be maintained at site.
12. Monitoring of ground water quality in a radius of 0.5 km shall be carried out and reported monthly during execution of work and at quarterly interval up to two years post closure of the site.
13. Ash filling in mine void shall be done mechanically in moist (15%) condition so that ash does not get air borne and pose fugitive dust problem.
14. Arrangements of transportation of fly ash shall be done through Tankers/ bulkers or mechanically designed tarpaulin covered Trucks only and in wet condition.
15. In no case, fly ash or bottom ash shall be transported by open trucks / trolleys and the company shall ensure that fly ash or bottom ash is transported in environmentally sound manner by as per the CPCB guidelines.
16. Arrangements shall be promptly maintained to ensure collection of spilled ash and transported to the disposal/usage site immediately.
17. All the bulkers and trucks responsible for carrying fly ash shall be with valid Pollution Under Control certificates.
18. The speed limit of vehicles carrying fly ash should be strictly enforced and it should not exceed 40 km per hour.
19. For protection of pond or water body exists within or adjoining the low lying area, an earthen embankment of the cross-section as given in the guidelines be constructed around the pond or water body to protect it from spilling of ash or ingress of surface runoff into it.
20. The company shall provide the natural slope for the runoff outlet/site of the ash filled area with RCC to avoid gully formation in this area at the closure/top level.
21. The ash in filling areas shall be placed in layers not exceeding 300 mm in compacts thickness. The placing operations shall be such that in strips of 10-15 m of the material when compacted in the fill will be blended sufficiently to produce specified degree of compaction and stability.
22. Arrangements for the compaction of each layer shall made to achieve maximum in-situ dry density 95% of maximum dry density (MDD) of the material found out as per IS 2720 (Part VII). To achieve maximum compaction level use of vibratory rollers shall be made.
23. The company shall submit closure plan with within one month from date of the issue of this letter, for the project along with maintenance of site for post project closure atleast for two years to develop complete green cover over the site or farm land as per the joint agreement.
24. The company shall keep the photographs of each level along with video clips and send regularly on monthly basis to RO & HO MPPCB.
25. Regular 06 monthly monitoring of ground water level & quality shall be carried out by establishing a network of existing wells in the vicinity of ash filling site at least for 02 years after closure.
26. Management shall strictly follow the guidelines namely "Guidelines for disposal/utilization of Fly Ash for

Consent No:AW-58317



Consent Order

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
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reclamation of Low Lying area and in stowing of Abandoned mines/ Quarries" issued by Central Pollution Control board on March 2019.

27. Management shall maintain valid statutory/ permission during operation & maintenance of the site till complete closure & development of site for intended use.
28. Management shall follow the route having no/low habitation for fly ash transportation.

Consent to Operate as required under the Water (Prevention & Control of Pollution) Act, 1974 & The Air (Prevention & Control of Pollution) Act, 1981 is granted to your industry subject to fulfillment of all the conditions mentioned above. For renewal purpose you shall have to make an application to this Board through XGN at least Six months before the date of expiry of this consent. The applicant without valid consent (for operation) of the Board shall not bring in to use any outlet for the discharge of effluent and gaseous emission.

For and on behalf of
M.P. Pollution Control Board

By the order of Chairman, MPPCB

CHANDRA MOHAN THAKUR
Member Secretary

eSign
Digitally Sign with Aadhaar

(Organic Authentication on AADHAR from UIDAI Server)
TPAV # AFY5925IG9

Consent No:AW-58317

कार्यालय ग्राम पंचायत सेन्दुरी

जनपद पंचायत जैतहरी, जिला-अनूपपुर (म.प्र.)

प्रसाद कोल
सरपंच



निवास : ग्रा.सेन्दुरी पो.मौहरी
जिला-अनूपपुर (म.प्र.)
मो.नं. 7722847874

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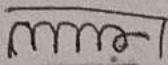
दिनांक 23/11/2022

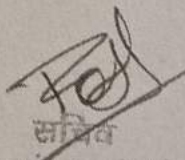
महाप्रबंधक महोदय,
एम.बी.पावर (म0प्र0) लिमिटेड जैतहरी

य :- ग्राम सभा के द्वारा दिये गये अनापत्ति प्रमाण पत्र के संबंध में।

ोदय,

विषयान्तर्गत लेख है कि ग्राम पंचायत सेन्दुरी मे आयोजित ग्राम सभा दिनांक /10/2022 कि द्वारा प्रस्ताव क्र0 1 के माध्यम से शासकीय भूमि के खसरा नंबर 1157/4 रकवा 74... हे0 के जुज भाग पर एम.बी.पावर (म0प्र0) लिमिटेड जैतहरी से निकलने वाला राखड के द्वारा तलीकरण करने हेतु अनापत्ति प्रमाण पत्र जारी किया गया है। ग्राम सभा की कार्यवाही विवरण पत्र साथ संलग्न है।


सरपंच
ग्राम पंचायत सेन्दुरी
ज.पं. जैतहरी जि.अनूपपुर (म.प्र.)


सरपंच
ग्राम पंचायत सेन्दुरी
जनपद पंचायत जैतहरी
जिला-अनूपपुर (म.प्र.)

कार्यालय ग्राम पंचायत सेन्दुरी जनपद पंचायत जैतहरी, जिला-अनूपपुर (म0प्र0)

ग्राम सभा के कार्यवाही की नकल

विवरण	संक्षिप्त कार्यवाही	प्राप्त प्रस्ताव
<p>प्रस्ताव नं. 1/2022 ग्राम</p>	<p>आज दिनांक 12/08/2022 को समय 12 बजे से ग्राम पंचायत भवन सेन्दुरी में ग्राम सभा का आयोजन किया गया ग्राम सभा में सर्वसम्मति से प्रस्ताव रखा गया कि आज की ग्राम सभा का अध्यक्ष हेतु श्री राजेश कुमार के नाम प्रस्तावित किया गया आज कार्यवाही निम्नानुसार है :-</p> <p>ग्राम सभा में उपस्थित सदस्यों के समक्ष प्रस्ताव रखा गया कि वार्मिक पंप के बगल की शाकूमि भूमि जो खाई खुदाई है उसमें सॉर्टी काबिंग करा दिया जाए तो वह भूमि प्रदूषण हेतु उपयोग की जा सकती है उक्त पट काली मिट्टी भी डालने का प्रावधान बनाया जाए चर्चा के पश्चात् सभा ने सर्वसम्मति से ऊक्त प्रस्ताव अनुमोदन किया।</p> <p>अग्रिम कार्यवाही हेतु लाकर प्रेषित है तो</p>	<p>उपस्थित सदस्यों द्वारा विचार विमर्श के पश्चात् उक्त प्रस्ताव का समर्थन सर्वसम्मति से पारित किया गया।</p>

सरपंच / प्रधान
ग्राम पंचायत सेन्दुरी
ज.प. जैतहरी जि.अनूपपुर (म.प्र.)

सचिव
ग्राम पंचायत सेन्दुरी
ज.प. जैतहरी जि.अनूपपुर (म.प्र.)

कार्यालय कलेक्टर एवं जिला दण्डाधिकारी, अनूपपुर (म0प्र0)
-: अनुमति आदेश :-

अनूपपुर, दिनांक 12 जुलाई 2023

आवेदक श्री बसंता कुमार मिश्रा, मुख्य परिचालन अधिकारी, हिन्दुस्तान पावर लिमिटेड जैतहरी द्वारा आवेदन दिनांक 12.12.2023 प्रस्तुत कर. ग्राम सेन्दुरी तहसील अनूपपुर की शासकीय भूमि खसरा नम्बर 1157/1 रकवा 2.474 हे. के जुजभाग पर जो काफी गहरा गड्ढा है, जिसमें वृक्षारोपण कार्य किया जाना प्रस्तावित है, उक्त भूमि को प्लांट से निकलने वाली फ्लाई ऐश से भराव कर समतलीकरण हेतु अनापत्ति प्रमाण पत्र चाहा गया है। आवेदन के साथ प्रश्नाधीन भूमि को प्लांट से निकलने वाली फ्लाई ऐश से भराव कर समतलीकरण कराने के सम्बन्ध में प्रश्नाधीन भूमि का खसरा, नक्शा एवं ग्राम पंचायत का अनापत्ति प्रमाण पत्र संलग्न है।

2/ आवेदक के आवेदन पत्र पर अनुविभागीय अधिकारी अनूपपुर से अभिमत प्रतिवेदन प्राप्त किया गया। अनुविभागीय अधिकारी अनूपपुर द्वारा प्रतिवेदित किया गया है कि ग्राम सेन्दुरी स्थित शासकीय आराजी खसरा नम्बर 1157/1 रकवा 2.474 हे. के आसपास इसी आराजी पर गड्ढा व खाई है, जिसे एम.बी.पावर प्रोजेक्ट के राखड़ से समतलीकरण कराना चाहा गया है, उक्त कार्यवाही हेतु ग्राम पंचायत सेन्दुरी की सहमति संबंधी प्रस्ताव संलग्न है, प्रश्नाधीन भूमि आबादी भूमि से लगी हुई है।

अतः अनुविभागीय अधिकारी अनूपपुर के प्रतिवेदन के आधार पर ग्राम सेन्दुरी तहसील अनूपपुर की शासकीय भूमि खसरा नम्बर 1157/1 रकवा 2.474 हे. पर आवेदक हिन्दुस्तान पावर लिमिटेड को फ्लाई ऐश से भराव कर समतलीकरण करने की अनुमति निम्नांकित शर्तों के अधीन दी जाती है :-

1. उक्त फ्लाई ऐश से भराव हेतु वाहनों का आवागमन में यातायात के नियमों का पालन करना अनिवार्य होगा।
2. वाहनों से फ्लाई ऐश को पूर्णतः बन्द कर परिवहन किया जायेगा, जिससे जन सामान्य व पर्यावरण में किसी तरह की प्रतिकूल न पड़े।
3. आवेदक कंपनी यह भी सुनिश्चित करेगी कि उक्त ऐश भराव से समीपी कृषकों के कृषि योग्य भूमि पर विपरीत प्रभाव न पड़े।
4. पर्यावरण एवं जन सामान्य को किसी तरह की असुविधा व प्रतिकूल प्रभाव होने पर दी गई अनुमति स्वमेव निरस्त की जावेगी।



पृ0क्रमांक-3785/आरडीएम/फ्लाई ऐश/2023
 प्रतिलिपि:-

जिला दण्डाधिकारी (म0प्र0)
 अनूपपुर, दिनांक 12 जुलाई 2023

1. पुलिस अधीक्षक, जिला अनूपपुर (म0प्र0)।
2. अनुविभागीय अधिकारी राजस्व, अनूपपुर, जिला अनूपपुर (म0प्र0)।
3. तहसीलदार, अनूपपुर, जिला अनूपपुर (म0प्र0)।
4. यातायात प्रभारी जिला अनूपपुर (म0प्र0)।
5. आवेदक मुख्य परिचालन अधिकारी, हिन्दुस्तान पावर लिमिटेड जैतहरी की ओर पालनार्थ।

जिला दण्डाधिकारी (म0प्र0)

(80)



Consent Order

Annex.-11

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

GREEN-SMALL

CTE-Fresh
Validity(A/W): 31.07.2028

CONSENT NO: ***

PCB ID: 156609

Outward No:118794,05/09/2023

Consent No:CTE-58835

To,

The Occupier,
M/s. Mb Power (Madhya Pradesh) Ltd.
(Flyash filling in abandoned stone mine)
156,157, Village:- Amgawan, Tal : Jaithari,
Dist : Anuppur (M.P.)- 484330

Subject: Grant of Consent to Establish under section 25 of the Water (Prevention & Control of Pollution) Act,1974 & under section 21 of the Air (Prevention & Control of Pollution) Act,1981

Ref: Your Consent to Establish Application Receipt No. 1299529 Dt. 08/08/2023 and last communication received on Dt.07/08/2023

Without prejudice to the powers of this Board under section 25 of the Water (Prevention & Control of Pollution) Act, 1974 & under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and without reducing your responsibilities under the said Acts in any way, this is to inform you that this Board grants Consent to Establish for filling of fly ash in low lying area at Kh. No. 1157/1 (Area-2.474 Ha), Village: Sinduri, Tal & Dist : Anuppur (M.P.)- 484224

SUBJECT TO THE FOLLOWING CONDITIONS :-

- Location: Kh. No. 1157/1(Area-2.474 Ha), Village: Sinduri, Tal & Dist : Anuppur (M.P.)- 484224
Latitude : 23.1130 Longitude : 81.7254
- The capital investment: Rs. 0.12 Crs
- Product & Production Capacity:

Product	Qty of Ash to be filled
Fly ash & Bottom ash filling in Low Lying Area	1,50,007.280 M.T

Note:-

- For any change in above, the occupier shall obtain fresh consent from the Board.
- Guidelines issued by Central Pollution Control Board in March, 2019 for disposal/utilization of fly ash for reclamation of low lying areas and in stowing of abandoned mines/quarries shall be complied with.
- Plantation should be done on top layer.

The consent (for operation) as required shall be granted to your industry after fulfillment of all the conditions mentioned above. For this purpose you shall have to make an application to this Board in the prescribed proforma at least two months before the expected date of commissioning of ash filling activities. The applicant shall not start any ash disposal operation at site without obtaining consent for operation from the Board and shall not bring in to use any out let for the discharge of effluent and gaseous emission.

Enclosures:-

- * Conditions under Water Act
- * Conditions under Air Act
- * General conditions

By the order of Chairman, MPPCB

Sending from UIDAI server
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Signature Not Verified
Digitally Signed by : Chandra Mohan Thakur,IAS
Date: 05/09/2023 02:52:21 PM

CHANDRA MOHAN THAKUR
Member Secretary

(Organic Authentication on AADHAR from UIDAI Server)
TPAV # 81C327M5DD

Consent Order

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 :-

1. The daily quantity of trade effluent and sewage shall be Nil.

2. Trade Effluent Treatment (If any):-

The applicant shall provide comprehensive effluent treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 - 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD 3 Days 270C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.

TDS	Not exceed	2100 mg/l.
Chlorides	Not exceed	1000 mg/l.

For other parameters general standards of discharge as notified under EP Act 1986 and notified by MPPCB from time to time shall be applicable.

3. Sewage Treatment (If any) :- The applicant shall provide comprehensive sewage treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	6.5 - 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD ₅ Days 27 °C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.
Fecal Coliform (MPN/100ml)	Not exceed	1000

4. The effluent shall be treated up to prescribed Standards and reuse in the process, for cooling and for green belt devolvement/gardening within premises. Hence **zero discharge condition** shall be practiced. In no case treated effluent shall be discharged outside of industry/unit premises.

5. Water meter preferably electromagnetic/ultrasonic type with digital flow recording facilities shall be installed separately for category wise consumption of water for mine spray, process & domestic purposes and data shall be submitted online through XGN monthly patrak/statements. The industry/unit shall also monitor the treated wastewater flow and report the same online through monthly patrak/statements.

Sr	Water Code (Qty in KLD)	WC : 10.0	WWG : 0.0	Water Source
1	Dust Suppression	10.0	0.0	Tankers

6. Any change in production capacity, process, raw material used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board.

7. All treatment/control facilities/systems installed or used by the applicant shall be regularly maintained in good working order and operate effectively/efficiently to achieve compliance of the terms and conditions of this consent

8. The Consent does not authorize or approve the Construction of any physical structures or facilities or the undertaking of any work in any

i. water course or within its high flood level (HFL) area /Ecologically Sensitive Areas

ii. Agriculture land / area.

iii. Reclamation of Forest land / area is permissible only if clearance from MoEF&CC as per Forest Conservation Act, 1980 is available.

iv. Gochar Kisan Land.

9. The specific effluent limitations and pollution control systems applicable to the discharge permitted herein are set forth as above conditions.

10. Compilation of Monitoring data-

i. Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge.

ii. Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and

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analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used.

iii. The applicant shall take samples and measurement to meet the monthly requirements specified above and report online through XGN the same to the Board.

11. Recording of Monitoring Activities & Results-

i. The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.

ii. The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:

- (i) The date, exact place and time of sampling
- (ii) The dates on which analysis were performed
- (iii) Who performed the analysis?
- (iv) The analytical techniques or methods used and
- (v) The result of all required analysis

iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shall include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.

iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.

12. Reporting of Monitoring Results:-

Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.

13. Limitation of discharge of oil Hazardous Substance in harmful quantities:-

The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.

14. Limitation of visible floating solids and foam:

During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam.

15. Disposal of Collected Solid waste/sludge-

All hazardous waste/sludge shall be disposed of as per the Authorization issued under Hazardous & other waste (M&TM) Rules 2016. And/other Solids Sludges, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water Any live fish, Shall fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.

16. Provision for Electric Power Failure-

The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.

17. Prohibition of By pass system of treatment facilities-

The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent is prohibited except:

- i. where unavoidable to prevent loss of life or severe property damage, or
- ii. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.

18. Unit management shall submit the information online through XGN in reference to compliance of consent conditions.

Additional Water condition:- (if any) :-

1. The management shall arrange the mobile toilets for the labours/employees during project implementation phase.
2. No sewage shall be allowed to disposed of without treatment.

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3. Special provision for protection from any possibilities of leechete of lead should be made by PP.

CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :-

1. The applicant shall provide comprehensive air pollution control system consisting of control equipments as per the proposal submitted to the Board with reference to generation of emission and same shall be operated & maintained continuously so as to achieve the level of pollutants to the following standards:-

Name of section	Control equipment to be installed	P.M, SO _x , NO _x (mg/NM ³)
Material Handling	Water Sprinkler	As per NAAQS
Transportation	Tarpaulin covered dumber	
Vehicular Movement	Water Sprinkler	

2. Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis. The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:

- Particulate Matter (less than 10 micron) - 100 µg/m³ (PM10 µg/m³ 24 hrs. basis)
- Particulate Matter (less than 2.5 micron) - 60 µg/m³ (PM2.5 µg/m³ 24 hrs. basis)
- Sulphur Dioxide [SO₂] (24 hrs. Basis) - 80 µg/m³
- Nitrogen Oxides [NO_x] (24 hrs. Basis) - 80 µg/m³
- Carbon Monoxide [CO] (8 hrs. Basis) - 2000 µg/m³

3. The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.

4. The industry/unit shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.

5. All other fugitive emission sources such as leakages, seepages, spillages etc shall be ensured to be plugged or sealed or made airtight to avoid the public nuisance.

6. The industry/ unit shall ensure all necessary arrangements for control of odour nuisance from the industrial activities or process within premises

7. All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.

8. Industry shall take effective steps for extensive tree plantation of the local tree species within or around the industry/unit premises for general improvement of environmental conditions.

Additional Air condition:- (if any) :-

- Management shall strictly follow the guidelines namely "Guidelines for disposal/utilization of Fly Ash for reclamation of Low-Lying area and in stowing of Abandoned mines/ Quarries" issued by Central Pollution Control board on March 2019.
- The company shall make the air pollution control arrangements like water sprinkling system at site.
- Create curtain or barrier around the site to avoid any nuisance in area.
- The ash to be filled shall be handled in moist condition only.
- Vehicles carrying fly ash should be equipped with automatic tarpaulin covering system.
- As per NGT order in application no. 484/2022 (Mohd. Mustak Mansuri Vs State of M.P.,) all the trucks handling fly ash should be equipped with GPS system.

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GENERAL CONDITIONS:

1. The non hazardous solid waste arresting in the industry/unit/unit premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required.

Non Hazardous Solid wastes:-

Type of waste	Quantity	Disposal
Scrap/ Plastic packing material wood, card board, gunny bags etc	Record should be maintained	Sale to authorized party/As Per CPCB, MoEF Guide lines / Others.

2. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:

- To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.
- To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
- To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
- To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,
- To sample at reasonable times any discharge or pollutants.

3. This consent is transferable in nature, in case of any change in ownership / management, the new owner / partner / directors / proprietor shall immediately apply for the consent with new requisite information.

4. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorise any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.

5. Industry shall install separate electric metering arrangement for running of pollution control devices and this arrangement shall be made in such fashion that any non functioning of pollution control devices shall immediately stop electric supply to the production and shall remain tripped till such time unless the pollution control device/devices are made functional. The record of electricity consumption for running of pollution control equipment shall be maintained and submitted to the Board every month

6. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.

7. Balance consent fee, if any shall be recoverable by the Board even at a later date.

8. The applicant shall submit such information, forms and fees as required by the board not later than 180 day prior to the date of expiration of this consent.

9. The industry/unit shall establish a separate environmental cell, headed by senior officer of the unit for reporting the environmental compliances. The industry/ Unit shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board.

10. Industry shall obtain membership of Emergency Response Center of the Board if needed.

11. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.

12. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following:

- Violation of any terms and conditions of this Consent.
- Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.
- A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.

13. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.

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Additional condition:- (if any) :-

1. The site selected for reclamation of land shall be provided with bench markings on munare (मुनारे) with reduced levels. Photographs of these shall be submitted with application for CTO.
2. The site selected for reclamation of land shall be suitably stripped to collect the soil so that no external soil shall be necessitated. Details of soil available shall be submitted with application for CTO.
3. As per the MOEF&CC gazette notification of ash utilization dated 14-09-1999 and as amendment on dated 27-08-2003 and 03-11-2009, the soil required for soil cover shall be excavated from land fill site itself and kept separately before taking for ash filling. Details of this area shall be submitted with application for CTO.
4. Soil required for top or side covers shall be excavated from the site and if it is not possible to do so, only the minimum quantity of soil required for the purpose shall be excavated from soil borrow area. In either case, the topsoil should be kept or stored separately. Voids created at soil borrow area shall be filled up with ash with proper compaction and covered with topsoil kept separately as above and this would be done as an integral part of project.
5. All existing undulations, holes, cavities and excavations made for plate load tests and other soil investigations, etc. shall be reported to the Board and in start of operation shall be filled with pond ash having requisite moisture content. The ash thus filled shall be compacted with the help of vibratory rollers so as to achieve dry density of not less 95% as per I.S-2720 (Part-VII). This would result in a leveled surface upon which layer wise filling of compacted ash can be done.
6. The stripped site shall be suitably leveled so that required compaction all around the ash filling area could be achieved. Photographs of these shall be submitted with application for CTO.
7. For reclamation of water logged or slushy ash filling area, dewatering shall be done first, followed by removal of slushy layer of soil and/ or filling and compacting the area with gravel and boulders.
8. The soil used for the bunds/cover shall neither be granular nor black cotton soil. It shall be of good quality for geo-technical application and shall be compacted to 95% proctor by Vibratory Roller of 15 T minimum capacity, in the layers of 25-30 cm and the optimum moisture content determined before execution of work. Quality report of soil submitted with application for CTO.
9. The company shall make the protection arrangements to prevent entry of cattle/livestock inside the disposal area during execution period.
10. Care shall be taken to avoid any kind of nuisance / inconvenience to the public due to such dumping / filling activities. Curtain shall be created around the unloading site so that no fugitive emission could be generated.
11. Arrangements like water storage tank, pumps, pipes for water sprinkling for dust suppression shall be in place prior to application for CTO.
12. A sign board shall be put up prior to application for CTO showing reclamation site details to propagate the message of land reclamation by use of ash.
13. Monitoring of ground water quality in a radius of 0.5 km shall be carried out and reported at the time of CTO prior to execution of work and at quarterly interval up to one year post closure of the site.
14. Arrangements for dumping of ash in Ash filling/low-lying area shall be done mechanically in moist (15%) condition so that ash does not get air borne and pose fugitive dust problem.
15. Arrangements of transportation of fly ash for filling of low lying area shall be done through Tankers/ bulkers or mechanically designed covered Trucks only and in wet condition.
16. In no case, flyash or bottom ash shall be transported by open trucks / trollies and the company shall ensure that fly ash or bottom ash is transported in environmentally sound manner by as per the CPCB guidelines.
17. Arrangements shall be made by agency to ensure collection of spilled ash and transported to the disposal/usage site immediately.
18. All the bulkers and trucks responsible for carrying fly ash shall be with valid Pollution Under Control certificates.

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19. The speed limit of vehicles carrying fly ash should be strictly enforced and it should not exceed 40 km per hour.
20. For protection of pond or water body exists within or adjoining the low lying area, an earthen embankment of the cross-section as given in the guidelines be constructed around the pond or water body to protect it from spilling of ash or ingress of surface runoff into it.
21. The company shall provide the natural slope details and the runoff outlet/side of the ash filled area shall be made of RCC to avoid gully formation in this area. A complete 3D (Three Dimensional) schematic view of the site shall be submitted with CTO application.
22. Firm arrangements shall be made for following the procedure, after the area has been prepared and levelled, ash excavated from Borrow areas/plant having required moisture content shall be placed in layers not exceeding 300 mm in compacts thickness. The placing operations shall be such that in strips of 10-15 m of the material when compacted in the fill will be blended sufficiently to produce specified degree of compaction and stability.
23. Arrangements for the compaction of each layer shall made to achieve maximum in-situ dry density 95% of maximum dry density (MDD) of the material found out as per IS 2720 (Part VII). To achieve maximum compaction level use of vibratory rollers shall be made.
24. The company shall submit closure plan with application for CTO, for the project along with maintenance of site for post project closure atleast for two years to develop complete green cover over the site or farm land as per the requirement.
25. The company shall keep the photographs of each level along with video clips and send regularly on monthly basis to RO & HO MPPCB and details shall be presented with CTO application.
26. Regular monitoring of ground water level shall be carried out by establishing a network of existing wells in the vicinity of ash filling site.
27. Management shall strictly follow the guidelines namely "Guidelines for disposal/utilization of Fly Ash for reclamation of Low-Lying area and in stowing of Abandoned mines/ Quarries" issued by Central Pollution Control board on March 2019.
28. Management shall obtain the statutory/ necessary permission from local administration for filling of fly ash in low-lying area prior to obtain consent to operate from the board.
29. Management shall submit the route map of fly ash transportation prior obtaining consent to operate from the board.

Consent to establish as required under the Water (Prevention & Control of Pollution) Act, 1974 and under the Air (Prevention & Control of Pollution) Act, 1981 is granted to your unit subject to fulfillment of all the conditions mentioned above. The Project Proponent shall submit an application to this Board through XGN for obtaining the Consent for Operation before two months of the commencement of fly ash filling. The applicant without valid consent (for operation) of the Board shall not bring in to use any outlet for the discharge of effluent and gaseous emission.

For and on behalf of
M.P. Pollution Control Board

By the order of Chairman, MPPCB

CHANDRA MOHAN THAKUR
Member Secretary

eSign
Digitally Sign with Aadhaar

(Organic Authentication on AADHAR from UIDAI Server)
TPAV # 81C327M5DD

Consent No:CTE-58835



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GREEN-SMALL

CCA-Fresh

Validity(A/W): 30.11.2028

CONSENT NO: ***

PCB ID: 156609

Outward No:119462,26/12/2023

Consent No:AW-59441

To,
The Occupier,
M/s. Mb Power (Madhya Pradesh) Ltd.
(Flyash filling in Low Lying Area)
156,157, Village:- Amgawan, Tal : Jaithari,
Dist : Anuppur (M.P.)- 484330

Subject: Grant of Consent to Operate under section 25 of the Water (Prevention & Control of Pollution) Act,1974 & under section 21 of the Air (Prevention & Control of Pollution) Act,1981

Ref: Your Application Receipt No. 1323827 Dt. 01/12/2023 and last communication received on Dt.29/11/2023

With reference to your above application for consent to operate has been considered under the aforesaid Acts and existing rules therein. The M. P. Pollution Control Board has agreed to grant consent up to 30.11.2028, subject to the fulfillment of the terms & conditions, enclosed with this letter and-

SUBJECT TO THE FOLLOWING CONDITIONS :-

- a. Location: Kh. No. 1157/1(Area-2.474 Ha), Village: Sinduri, Tal & Dist : Anuppur (M.P.)- 484224
Latitude : 23.1130, Longitude : 81.7254
- b. The capital investment: Rs. 0.12 Crs
- c. Product & Production Capacity:

Product	Qty of ash to be filled
Fly ash & Bottom ash filling in Low Lying Area	1,50,007.280 M.T

Special Conditions:-

1. For any change in above industry shall obtain fresh consent from the board.
2. Guidelines issued by Central Pollution Control Board in March, 2019 for disposal/utilization of fly ash for reclamation of low lying areas and in stowing of abandoned mines/quarries shall be complied with.
3. It shall be the responsibility of TPP Management to do the adequate plantation and maintain it for minimum 03 year after filling of fly in ash low lying area.
4. The industry shall ensure that all the arrangement of control of air pollution are made at site before starting filling of fly ash in low lying area.
5. Industry shall ensure that all the vehicles which are used for transportation of fly ash are having GPS. The details of vehicles, registration number along with GPS link shall be provided to Board.
6. All the vehicles have provision of automatic tarpaulin cover or heavy duty cover having thickness about 400 GSM or more of adequate size shall be used to avoid fall of fly ash during transportation.

The Validity of the consent is up to 30/11/2028 and has to be renewed before expiry of consent validity. Online application through XGN with annual license fees in this regard shall be submitted to this office 6 months before expiry of the consent. Board reserves the right to amend/cancel / revoke the above condition in part or whole as and when required.

Enclosures:-

- * Conditions under Water Act
- * Conditions under Air Act
- * General conditions

By the order of Chairman, MPPCB

Digitally Signed from UIDAI Server

Signature Not Verified
Digitally Signed by : Chandra
Mohan Thakur,IAS
Date: 26/12/2023 03:28:26 PM

CHANDRA MOHAN THAKUR
Member Secretary

(Organic Authentication on AADHAR from UIDAI Server)
TPAV # X17AU6XS71



Consent Order

M.P. Pollution Control Board
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COD	Not exceed	250 mg/l.			
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4. The effluent shall be treated up to prescribed Standards and reuse in the process, for cooling and for green belt devolvement/gardening within premises. Hence **zero discharge condition** shall be practiced. In no case treated effluent shall be discharged outside of industry/unit premises.

5. Water meter preferably electromagnetic/ultrasonic type with digital flow recording facilities shall be installed separately for category wise consumption of water for process & domestic purposes and data shall be submitted online through XGN monthly patrak/statements. The industry/unit shall also monitor the treated wastewater flow and report the same online through monthly patrak/statements.

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7. All treatment/control facilities/systems installed or used by the applicant shall be regularly maintained in good working order and operate effectively/efficiently to achieve compliance of the terms and conditions of this consent

8. The Consent does not authorize or approve the Construction of any physical structures or facilities or the undertaking of any work in any

i. water course or within its high flood level (HFL) area /Ecologically Sensitive Areas

ii. Agriculture land / area.

iii. Reclamation of Forest land / area is permissible only if clearance from MoEF&CC as per Forest Conservation Act, 1980 is available.

iv. Gochar Kisan Land.

9. The specific effluent limitations and pollution control systems applicable to the discharge permitted herein are set forth as above conditions.

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i. Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge.

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- ii. Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used.
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i. The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.

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- (ii) The dates on which analysis were performed
- (iii) Who performed the analysis?
- (iv) The analytical techniques or methods used and
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iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shall include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.

iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.

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Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.

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The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.

14. Limitation of visible floating solids and foam:

During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam.

15. Disposal of Collected Solid waste/sludge-

All hazardous waste/sludge shall be disposed of as per the Authorization issued under Hazardous & other waste (M&TM) Rules 2016. And/other Solids Sludges, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water Any live fish, Shall fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.

16. Provision for Electric Power Failure-

The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.

17. Prohibition of By pass system of treatment facilities-

The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent is prohibited except :

- i. where unavoidable to prevent loss of life or severe property damage, or
- ii. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.

Additional Water condition:-

1. The management shall arrange the mobile toilets for the labours/employees during project implementation phase.
2. No sewage shall be allowed to dispose without treatment.
3. HDPE lining should be laid down in bottom surface of low laying area before filling of fly ash.

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M.P. Pollution Control Board
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4. The unit management shall carry the leachate study of area by competent agency.

CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :-

1. The applicant shall provide comprehensive air pollution control system consisting of control equipments as per the proposal submitted to the Board with reference to generation of emission and same shall be operated & maintained continuously so as to achieve the level of pollutants to the following standards:-

Name of section	Control equipment to be installed	P.M, SO _x , NO _x (mg/NM ³)
Vehicular Movement	Water Sprinkler, curtain/wind breaking wall	As per NAAQS
Unloading of flyash	Water Sprinkler, curtain/wind breaking wall	
Compaction	Water Sprinkler, curtain/wind breaking wall	

2. Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis: The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:

- Particulate Matter (less than 10 micron) - 100 µg/m³ (PM10 µg/m³ 24 hrs. basis)
- Particulate Matter (less than 2.5 micron) - 60 µg/m³ (PM2.5 µg/m³ 24 hrs. basis)
- Sulphur Dioxide [SO₂] (24 hrs. Basis) - 80 µg/m³
- Nitrogen Oxides [NO_x] (24 hrs. Basis) - 80 µg/m³
- Carbon Monoxide [CO] (8 hrs. Basis) - 2000 µg/m³

3. The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.

4. The industry/unit shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.

5. All other fugitive emission sources such as leakages, seepages, spillages etc shall be ensured to be plugged or sealed or made airtight to avoid the public nuisance.

6. The industry/ unit shall ensure all necessary arrangements for control of odour nuisance from the industrial activities or process within premises

7. All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.

8. Industry shall take effective steps for extensive tree plantation of the local tree species for general improvement of environmental conditions.

9. Compliance of provisions of Fly ash notification 1999 amended upto date and the CPCB guidelines issued in this regards in year 2019

Additional Air condition:-

- Management shall strictly follow the guidelines namely "Guidelines for disposal/utilization of Fly Ash for reclamation of Low-Lying area and in stowing of Abandoned mines/ Quarries" issued by Central Pollution Control board on March 2019.
- The company shall make the air pollution control arrangements like water sprinkling system at site.
- Create curtain or barrier around the site to avoid any nuisance in area.
- The ash to be filled shall be handled in moist condition only.
- Water sprinkling arrangements for controlling fugitive dust emission shall done and maintained regularly to avoid fugitive emissions.
- The management shall install proper pollution control arrangements such as mist gun.
- The filling area shall be covered with green metti/curtains.
- The management shall make arrangements of bulkers/automated tarpaulin covered system & GPS System equipped vehicles for ash transportation.

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Consent Order

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

GENERAL CONDITIONS:

1. The non hazardous solid waste arresting in the industry/unit/unit premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required.

Non Hazardous Solid wastes:-

Type of waste	Disposal
Scrap/ Plastic packing material wood, card board, gunny bogs etc	Sale to authorized party/As Per CPCB. MoEF Guide lines / Others.

2. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:

- To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.
- To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
- To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
- To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,
- To sample at reasonable times any discharge or pollutants.

3. This consent is transferable in nature, in case of any change in ownership / management, the new owner / partner / directors / proprietor shall immediately apply for the consent with new requisite information.

4. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorize any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.

5. Industry shall install separate electric metering arrangement for running of pollution control devices and this arrangement shall be made in such fashion that any non functioning of pollution control devices shall immediately stop electric supply to the production and shall remain tripped till such time unless the pollution control device/devices are made functional. The record of electricity consumption for running of pollution control equipment shall be maintained and submitted to the Board every month

6. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.

7. Balance consent fee, if any shall be recoverable by the Board even at a later date.

8. The applicant shall submit such information, forms and fees as required by the board not later than 180 day prior to the date of expiration of this consent.

9. The industry/unit shall establish a separate environmental cell, headed by senior officer of the unit for reporting the environmental compliances. The industry/ Unit shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board.

10. Industry shall obtain membership of Emergency Response Center of the Board if needed.

11. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.

12. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following:

- Violation of any terms and conditions of this Consent.
- Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.
- A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.

13. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.

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Additional condition:-

1. The site selected for reclamation of land shall be suitably stripped to collect the soil so that no external soil shall be necessitated.
2. As per the MOEF&CC gazette notification of ash utilization dated 14-09-1999 and as amendment on dated 27-08-2003 and 03-11-2009, the soil required for soil cover shall be excavated from land fill site itself and kept separately before taking for ash filling.
3. Soil required for top or side covers shall be excavated from the site and if it is not possible to do so, only the minimum quantity of soil required for the purpose shall be excavated from soil borrow area. In either case, the topsoil should be kept or stored separately. Voids created at soil borrow area shall be filled up with ash with proper compaction and covered with topsoil kept separately as above and this would be done as an integral part of project.
4. All existing undulations, holes, cavities and excavations made for plate load tests and other soil investigations, etc. shall be reported to the Board and in start of operation shall be filled with pond ash having requisite moisture content. The ash thus filled shall be compacted with the help of vibratory rollers so as to achieve dry density of not less 95% as per I.S-2720 (Part-VII). This would result in a leveled surface upon which layer wise filling of compacted ash can be done.
5. The stripped site shall be suitably leveled so that required compaction all around the ash filling area could be achieved.
6. The soil used for the bunds/cover shall neither be granular nor black cotton soil. It shall be of good quality for geotechnical application and shall be compacted to 95% proctor by Vibratory Roller of 15 T minimum capacity, in the layers of 25-30 cm and the optimum moisture content determined before execution of work.
7. The company shall make the protection arrangements to prevent entry of cattle/livestock inside the disposal area during execution period.
8. Care shall be taken to avoid any kind of nuisance / inconvenience to the public due to such dumping / filling activities. Curtain shall be created around the unloading site so that no fugitive emission could be generated.
9. Arrangements like water storage tank, pumps, pipes for water sprinkling for dust suppression shall be in place during ash filling.
10. Care shall be taken to avoid any kind of nuisance / inconvenience to the public during ash filling activities.
11. Arrangements like water storage tank, pumps, pipes for water sprinkling for dust suppression shall be maintained at site.
12. Monitoring of ground water quality in a radius of 0.5 km shall be carried out and reported monthly during execution of work and at quarterly interval up to two years post closure of the site.
13. Ash filling in mine void shall be done mechanically in moist (15%) condition so that ash does not get air borne and pose fugitive dust problem.
14. Arrangements of transportation of fly ash shall be done through Tankers/ bulkers or mechanically designed tarpaulin covered Trucks only and in wet condition.
15. In no case, fly ash or bottom ash shall be transported by open trucks / trolleys and the company shall ensure that fly ash or bottom ash is transported in environmentally sound manner by as per the CPCB guidelines.
16. Arrangements shall be promptly maintained to ensure collection of spilled ash and transported to the disposal/usage site immediately.
17. All the bulkers and trucks responsible for carrying fly ash shall be with valid Pollution Under Control certificates.
18. The speed limit of vehicles carrying fly ash should be strictly enforced and it should not exceed 40 km per hour.
19. For protection of pond or water body exists within or adjoining the low lying area, an earthen embankment of the cross-section as given in the guidelines be constructed around the pond or water body to protect it from spilling of ash or ingress of surface runoff into it.
20. The company shall provide the natural slope for the runoff outlet/site of the ash filled area with RCC to avoid gully formation in this area at the closure/top level.
21. The ash in filling areas shall be placed in layers not exceeding 300 mm in compacts thickness. The placing operations shall be such that in strips of 10-15 m of the material when compacted in the fill will be blended sufficiently to produce specified degree of compaction and stability.
22. Arrangements for the compaction of each layer shall be made to achieve maximum in-situ dry density 95% of maximum dry density (MDD) of the material found out as per IS 2720 (Part VII). To achieve maximum compaction level use of vibratory rollers shall be made.
23. The company shall submit closure plan with within one month from date of the issue of this letter, for the project along with maintenance of site for post project closure atleast for two years to develop complete green cover over the site or farm land as per the joint agreement.
24. The company shall keep the photographs of each level along with video clips and send regularly on monthly basis to RO & HO MPPCB.
25. Regular 06 monthly monitoring of ground water level & quality shall be carried out by establishing a network of existing wells in the vicinity of ash filling site at least for 02 years after closure.
26. Management shall strictly follow the guidelines namely "Guidelines for disposal/utilization of Fly Ash for
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E-5, Arera Colony
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- reclamation of Low Lying area and in stowing of Abandoned mines/ Quarries" issued by Central Pollution Control board on March 2019.
27. Management shall maintain valid statutory/ permission during operation & maintenance of the site till complete closure & development of site for intended use.
 28. Management shall follow the route having no/low habitation for fly ash transportation.
 29. Management shall provide the list of truck number (equipped with GPS) likely to be used for fly ash transportation.
 30. Management shall ensure the CCTV surveillance of truck used for transportation of ash and shall ensure entry of truck and fly ash quantity in log book at factory premises and disposal site.

Consent to Operate as required under the Water (Prevention & Control of Pollution) Act, 1974 & The Air (Prevention & Control of Pollution) Act, 1981 is granted to your industry subject to fulfillment of all the conditions mentioned above. For renewal purpose you shall have to make an application to this Board through XGN at least Six months before the date of expiry of this consent. The applicant without valid consent (for operation) of the Board shall not bring in to use any outlet for the discharge of effluent and gaseous emission.

For and on behalf of
M.P. Pollution Control Board

By the order of Chairman, MPPCB

CHANDRA MOHAN THAKUR
Member Secretary

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367167

Digitally Sign with Aadhaar

(Organic Authentication on AADHAR from UIDAI Server)
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Consent No:AW-59441

- i. State Pollution Control Boards shall clearly indicate mode of transportation and method of loading and unloading while granting the consent.
- j. Transportation of flyash through thickly populated areas should be avoided as far as possible.
- k. General awareness/ training programmes be organised regularly for tanker operating staff like drivers and cleaners on the impact of hazards of fly ash.

5.0 Reclamation of Low Lying area using Ash

Filling of Low lying areas inside the plant premises and outside within 300 km. of power plant may be taken up using ash. Low lying area reclamation with ash should be taken up adopting standard practices as per 2015 technical specification mentioned in NTPC Policy. Following steps should be taken up prior to initiate low lying area developmental activities.

5.1 Preconditions:

- 5.1.1 **Consent from land owner:** Consent/ permission should be obtained in writing from the land owner before start of work.
- 5.1.2 **Permission from Regulatory authority:** Power plant/ land owner/ agency shall obtain statutory permission from regulatory authorities such as SPCB as per the requirement.
- 5.1.3 **Prevention of pollution:** Suitable methods should be adopted and necessary arrangement should be made to prevent pollution during excavation of pond ash at ash pond, filling area and during transportation of ash.
- 5.1.4 **Soil Cover on the top of ash fill:** As per the MOEF&CC gazette notification of ash utilization dated 14-09-1999 and as amendment on dated 27-08-2003 and 03-11-2009, the soil required for soil cover shall be excavated from land fill site itself and kept separately before taking for ash filling. If it is not possible to do so, only the minimum quantity of soil required for the purpose of cover shall be excavated from the soil borrow area. The voids so created due to removal of soil shall be filled up with ash with proper compaction and covered at top with soil cover. About 300-500 mm thick soil layer shall be placed over the ash fill area. This should be done as an integral part of low lying area development work.

- I. Tankers/ bulkers or mechanically designed covered Trucks need to be used.

In no case, flyash or bottom ash shall be transported by open trucks / trollies irrespective of distance or end use. Thermal power plants and fly ash user agency shall collectively ensure that fly ash or bottom ash is transported in environmentally sound manner by following the guidelines mentioned in para 4.2.3 & 4.2.4.

4.2.4 General Code of Practices for Maintenance of roads, vehicles and conditioning of flyash

- a. Roads inside power plant and that of flyash user agency should be paved and plantation of adequate width should be done at both sides. Mechanised road sweepers should be deployed. In addition, adequate arrangements for water sprinkling should be made to suppress fugitive dust emission, if any.
- b. Thermal power plants and user agencies should make arrangements (two stages) for washing of wheels of the vehicles (bulkiers/trucks) before deployed for fly ash transportation.
- c. Pond ash to be transported should be conditioned with water to maintain minimum of 15% moisture at the disposal point so that ash does not get air borne and cause fugitive emission.
- d. Adequate free board in trucks should be kept to avoid overflow/spillage during transportation.
- e. In case of any spillage enroute during transportation of fly ash, the agency shall ensure that spilled ash is collected and transported to the disposal/usage site immediately.
- f. All the bulkiers and trucks responsible for carrying fly ash should be with valid Pollution Under Control certificates.
- g. Provision should be preferably made for weighing of fly ash loaded into tankiers/ railway wagons/bulkiers etc under the silo.
- h. The speed limit of vehicles carrying flyash should be strictly enforced and it should not exceed 40 km per hour.

5.1.6 Restrictions :

Reclamation of area by ash shall not be permitted in the following areas :

- Flood plain area/Ecologically Sensitive Areas.
- Agriculture land / area.
- Reclamation of Forest land / area is permissible only if clearance from MoEF&CC as per Forest Conservation Act, 1980 is available.
- Gochar Kisan Land.

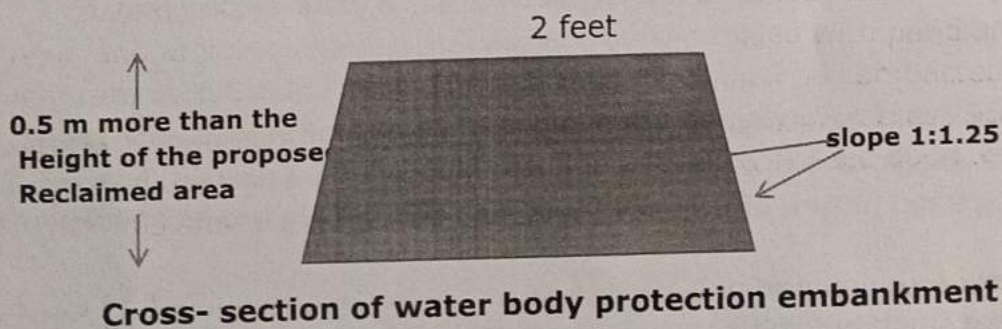
5.2 Preparation of filling area

5.2.1 The entire area meant to receive the ash and earth filling shall be stripped by minimum 150 mm. The exact depth of stripping shall be decided by the Engineer-in-Charge depending upon nature of top soil and the vegetation present. All organic matter, vegetation, roots, stumps, bushes, rubbish, swamp materials, etc. shall be removed from the site. The stripping material and other unsuitable materials as referred above shall be kept away from the area to be filled up so that these do not get mixed up with filling material and disposed off to a place as decided by the Engineer-in-Charge.

5.2.2 Levelling

All existing undulations, holes, cavities and excavations made for plate load rests and other soil investigations, etc. shall be filled with pond ash having requisite moisture content. The ash thus filled shall be compacted with the help of vibratory rollers so as to achieve dry density of not less 95% as per I.S-2720 (Part-VII). This would result in a levelled surface upon which layer wise filling of compacted ash can be done.

5.2.3 Protection of pond or water body adjoining or within the working site: If any pond or water body exists within or adjoining the low lying area /quarry then an earthen embankment of the cross-section as given in the Figure below be constructed around the pond or water body to protect it from spilling of ash or ingress of surface runoff into it.



The soil used for the embankment should neither be granular nor black cotton soil. It should be of good quality for geo-technical application. Soil should be compacted to 95% proctor by Vibratory Roller of 15 T minimum capacity, in the layers of 25-30 cm and the optimum moisture content determined before execution of work. After attaining the desired height, the disposal area should be thoroughly compacted, graded followed by soil cover at least 15 cm thickness for proper reclamation of the land by grass turfing or appropriate plantation.

5.3 Excavation of pond ash from borrow area

5.3.1 Borrow Area-location

The location and permissible depth of excavation of the Borrow areas for pond ash shall be got specifically approved from concerned Thermal Power Station. The boundaries and permissible depth of excavation so approved shall be strictly followed and no deviation shall be allowed. Similarly, routes for movement of all ash transportation vehicles, water tankers, equipment, etc. shall be got approved from Thermal Power Station. These shall be strictly followed and no deviation shall be allowed.

The excavation surfaces and surface of waste materials shall be left in a reasonably smooth and even condition. All the excavations within the ash pond shall be at a minimum slope of 4 (Horizontal): 1(Vertical)

5.3.2 Site Clearance

All areas required for borrowing shall be cleared of all trees and stumps, roots, bushes, rubbish and other objectionable material. Particular care shall be taken to exclude all organic matter from the ash to be placed in the fill. The cleared areas shall be maintained free of vegetation growth during the progress of the work.

5.3.3 Stripping

Borrow area shall be stripped of top layer by a depth of minimum 150 mm. The exact depth of stripping shall be decided by the Engineer-in-charge depending upon nature of top layer and the vegetation present.

5.3.4 Borrow area watering & dewatering



Regional Office M.P. Pollution Control Board

By Pass Chowk Gortara, Budhar Road, District Shahdol - 484001 (M.P.)
Mail Id:- ropcbshahadol@gmail.com



Water Quality Analysis Report

Description Of Sample				Collected On		Analysed On	
River Tipan, U/s Near Ash Disposal Site, Vill. Senduri, Distt. Anuppur (mp)				03/01/2025		04/01/2025 to 09/01/2025	
Sample Collection By :- S.K. Nigam (Lab Attendent)				Sample Analysis By:- A.K. Sharma (Chemist)			
S. no	Characteristics	Unit	Results	S.no	Characteristics	Unit	Results
1.	Temperature	°C	18.0	14.	B.O.D. (3 days at 27°C)	Mg/L	1.7
2.	Appearance	-	Clear	15.	C.O.D.	Mg/L	19.2
3.	Colour	-	Colourless	16.	Chloride (as Cl)	Mg/L	17.99
4.	Odour	-	Odourless	17.	Amm. Nitrogen (as N)	Mg/L	-
5.	pH	pH	7.86	18.	Sulphate	Mg/L	16.0
6.	Turbidity	NTU	-	19.	Nitrite Nitrogen (as N)	Mg/L	0.02
7.	Sp. Conductivity	μ mhos/cm	334.6	20.	Nitrate Nitrogen (as N)	Mg/L	0.04
8.	Total Solids	Mg/L	330.0	21.	Phosphate (as PO ₄)	Mg/L	-
9.	Total Dissolved Solids	Mg/L	310.0	22.	Alkalinity	Mg/L	36.0
10.	Suspended Solids	Mg/L	20.0	23.	T. Hardness (as CaCO ₃)	Mg/L	88.0
11.	Total Coliform	Mg/L	-	24.	Ca-Hardness (as CaCO ₃)	Mg/L	84
12.	Fecal Coliform	Mg/L	-	25.	Mg-Hardness (as CaCO ₃)	Mg/L	4.0
13.	T.K.N	Mg/L	-	26.	Dissolved Oxygen	Mg/L	7.2

Remark:- 1. Compared with IS 2296, Class B Surface water quality.
2. Analyzed parameters are found within prescribed standard unit.

Report Prepared by

Chemist

Jr. Scientist

Scientist



Regional Office
M.P. Pollution Control Board

By Pass Chowk Gortara, Budhar Road, District Shahdol - 484001 (M.P.)
Mail Id:- ropcbshahadol@gmail.com



Water Quality Analysis Report

Description Of Sample				Collected On		Analysed On	
River Tipan, D/s Near Ash Disposal Site, Vill. Senduri, Distt. Anuppur (mp)				03/01/2025		04/01/2025 to 09/01/2025	
Sample Collection By :- S.K. Nigam (Lab Attendent)				Sample Analysis By:- A.K. Sharma (Chemist)			
S. no	Characteristics	Unit	Results	S.no	Characteristics	Unit	Results
1.	Temperature	°C	18.0	14.	B.O.D. (3 days at 27°C)	Mg/L	0.8
2.	Appearance	-	Clear	15.	C.O.D.	Mg/L	28.8
3.	Colour	-	Colourless	16.	Chloride (as Cl)	Mg/L	14.99
4.	Odour	-	Odourless	17.	Amm. Nitrogen (as N)	Mg/L	-
5.	pH	pH	7.91	18.	Sulphate	Mg/L	16.0
6.	Turbidity	NTU	1.5	19.	Nitrite Nitrogen (as N)	Mg/L	0.04
7.	Sp. Conductivity	μ mhos/cm	284.0	20.	Nitrate Nitrogen (as N)	Mg/L	0.04
8.	Total Solids	Mg/L	260.0	21.	Phosphate (as PO ₄)	Mg/L	-
9.	Total Dissolved Solids	Mg/L	220.0	22.	Alkalinity	Mg/L	44.0
10.	Suspended Solids	Mg/L	40.0	23.	T. Hardness (as CaCO ₃)	Mg/L	160.0
11.	Total Coliform	Mg/L	-	24.	Ca-Hardness (as CaCO ₃)	Mg/L	100.0
12.	Fecal Coliform	Mg/L	-	25.	Mg-Hardness (as CaCO ₃)	Mg/L	60.0
13.	T.K.N	Mg/L	-	26.	Dissolved Oxygen	Mg/L	6.7

Remark:- 1. Compared with IS 2296, Class B Surface water quality.
2. Analyzed parameters are found within prescribed standard unit.

Report Prepared by

Chemist

Jr. Scientist

Scientist



Regional Office

M.P. Pollution Control Board

By Pass Chowk Gortara, Budhar Road, District Shahdol - 484001 (M.P.)

Mail Id:- ropcbshahadol@gmail.com



Water Quality Analysis Report

Description Of Sample				Collected On		Analysed On	
River Godaru, Near Road Bridge, NH43, Vill. Kadam tola, Distt. Anuppur (mp)				03/01/2025		04/01/2025 to 09/01/2025	
Sample Collection By :- S.K. Nigam (Lab Attendent)				Sample Analysis By:- A.K. Sharma (Chemist)			
S. no	Characteristics	Unit	Results	S.no	Characteristics	Unit	Results
1.	Temperature	°C	18.0	14.	B.O.D. (3 days at 27°C)	Mg/L	0.9
2.	Appearance	-	Clear	15.	C.O.D.	Mg/L	9.6
3.	Colour	-	Colourless	16.	Chloride (as Cl)	Mg/L	13.99
4.	Odour	-	Odourless	17.	Amm. Nitrogen (as N)	Mg/L	-
5.	pH	pH	7.84	18.	Sulphate	Mg/L	14.0
6.	Turbidity	NTU	1.5	19.	Nitrite Nitrogen (as N)	Mg/L	0.02
7.	Sp. Conductivity	μ mhos/cm	112.2	20.	Nitrate Nitrogen (as N)	Mg/L	0.03
8.	Total Solids	Mg/L	90.0	21.	Phosphate (as PO ₄)	Mg/L	-
9.	Total Dissolved Solids	Mg/L	70.0	22.	Alkalinity	Mg/L	32.0
10.	Suspended Solids	Mg/L	20.0	23.	T. Hardness (as CaCO ₃)	Mg/L	184.0
11.	Total Coliform	Mg/L	-	24.	Ca-Hardness (as CaCO ₃)	Mg/L	92.0
12.	Fecal Coliform	Mg/L	-	25.	Mg-Hardness (as CaCO ₃)	Mg/L	92.0
13.	T.K.N	Mg/L	-	26.	Dissolved Oxygen	Mg/L	6.8

Remark:- 1. Compared with IS 2296, Class B Surface water quality.
2. Analyzed parameters are found within prescribed standard unit.

Report Prepared by

Chemist

Jr. Scientist

Scientist



Regional Office

M.P. Pollution Control Board

By Pass Chowk Gortara, Budhar Road, District Shahdol - 484001 (M.P.)

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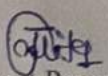


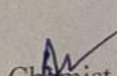
WATER QUALITY ANALYSIS REPORT

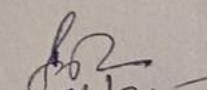
1. Location of sampling:- Nalla water sample Fly Ash Disposal site, Vill. Harad, Distt. Anuppur (M.P.)
2. Description of Sample:- 1. Nalla water sample Near Fly Ash Dumping Site
3. Date of sampling- 03/01/2025
4. Date of Analysis: - 04/01/2024 To 09/01/2024
5. Sample Collected by:- S.K. Nigam (Lab Attendent)
6. Sample Analysis by:- A.K. Sharma (Chemist)

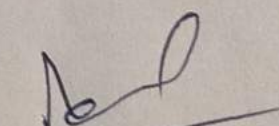
S. No.	CHARACTERISTICS	UNIT	Permissible Limit	Sample- I
1	Appearance		-	Sl. Turbid
2	Temperature	°C	-	18.9
3	Color	PCS	-	Light Green
4	Odour	T. No.	-	pungent
5	pH	pH Unit	-	7.86
6	Total Solids	Mg/l	-	240.0
7	Total Dissolved Solids	Mg/l	-	210.0
8	Total Suspended Solids	Mg/l	-	30.0
9	Chloride	Mg/l	-	21.99
10	B.O.D. (3 days at 27°C)	Mg/l	-	2.9
11	C.O.D	Mg/l	-	38.4

Remark :- 1. Analyzed parameters are found within prescribed standard unit.
2. Compared With Mp Gazette Notification 25/03/88.


Report Prepared by


Chemist


9/1/25
Jr. Scientist


Scientist

AIR MONITORING REPORT

Report No.	
Name of Industry: -	M/s s MB Power (MP) Ltd.(Fly Ash Filling Site, in Jamuna Open cast void) Vill. Harad, Tah. Kotma, Distt. Anuppur (Mp)
Date of Sampling:-	03/01/2025
Date of Analysis:-	04/01/2025
Sample Collected by:-	Mr. S.K. Nigam Lab Atte.
Sample Analyzed by:-	A.K. Sharma(chemist)

Stack Sampling Point :- 1. Boiler No. 01
2. Boiler No. 02

S. No.	Parameters	Unit	FGD Stack- I	Stack - II	Stack - III
01	Particulate Matter (PM)	mg/ NM ³	--	--	--
02	Sulphur dioxide (SO ₂)	mg/ NM ³	--	--	--
03	Nitrogen dioxide (NOx)	mg/ NM ³	--	--	--

Remark :


Ambient Sampling Point

A. E – Direction (Lee Word)
 B. W- Direction (Wind Word)

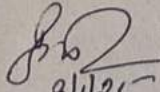
S No.	Parameters	Unit	A	B	C	D	E	F
01	Particulate Matter (PM ₁₀)	µg/ m ³	59.64	73.36	--	--	--	--
02	Particulate Matter (PM _{2.5})	µg/ m ³	17.22	25.82	--	--	--	--
03	Sulphur dioxide (SO ₂)	µg/ m ³	--	--	--	--	--	--
04	Nitrogen dioxide (NOx)	µg/ m ³	--	--	--	--	--	--
05	Average Noise Level	(dB)	50.52	52.65	--	--	--	--

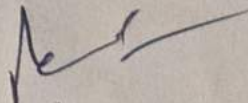
Remark: During The Monitoring Time Weather was Clear.

1. Indicate that the values exceed permissible limit.
2. Compared with MPPCB Standard.


 Report Prepared by


 Chemist


 8/1/25
 Jr. Scientist


 Lab. In charge

AIR MONITORING REPORT

Report No.	
Name of Industry: -	M/s MB Power (MP) Ltd.(Fly Ash Filling Site in Abandoned Stone Mine) Vill. Gadhi, Tah. Kotma, Distt. Anuppur (Mp)
Date of Sampling:-	03/01/2025
Date of Analysis:-	04/01/2025
Sample Collected by:-	Mr. S.K. Nigam Lab Atte.
Sample Analyzed by:-	A.K. Sharma(chemist)

Stack Sampling Point :- 1. Boiler No. 01 2. Boiler No. 02
--

S. No.	Parameters	Unit	FGD Stack- I	Stack - II	Stack - III
01	Particulate Matter (PM)	mg/ NM ³			--
02	Sulphur dioxide (SO ₂)	mg/ NM ³			--
03	Nitrogen dioxide (NOx)	mg/ NM ³			--


Remark :	
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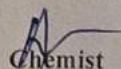
Ambient Sampling Point A. E – Direction (Wind Word) B. W – Direction (Lee Word)
--

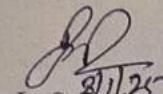
S No.	Parameters	Unit	A	B	C	D	E	F
01	Particulate Matter (PM ₁₀)	µg/ m ³	89.31	66.01	--	--	--	--
02	Particulate Matter (PM _{2.5})	µg/ m ³	29.4	21.25	--	--	--	--
03	Sulphur dioxide (SO ₂)	µg/ m ³	--	--	--	--	--	--
04	Nitrogen dioxide (NOx)	µg/ m ³	--	--	--	--	--	--
05	Average Noise Level	(dB)	54.12	53.74	--	--	--	--

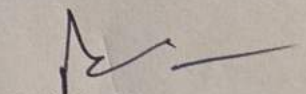
Remark:	During The Monitoring Time Weather was Clear.
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1. Indicate that the values exceed permissible limit.
2. Compared with MPPCB Standard.

Report Prepared by 

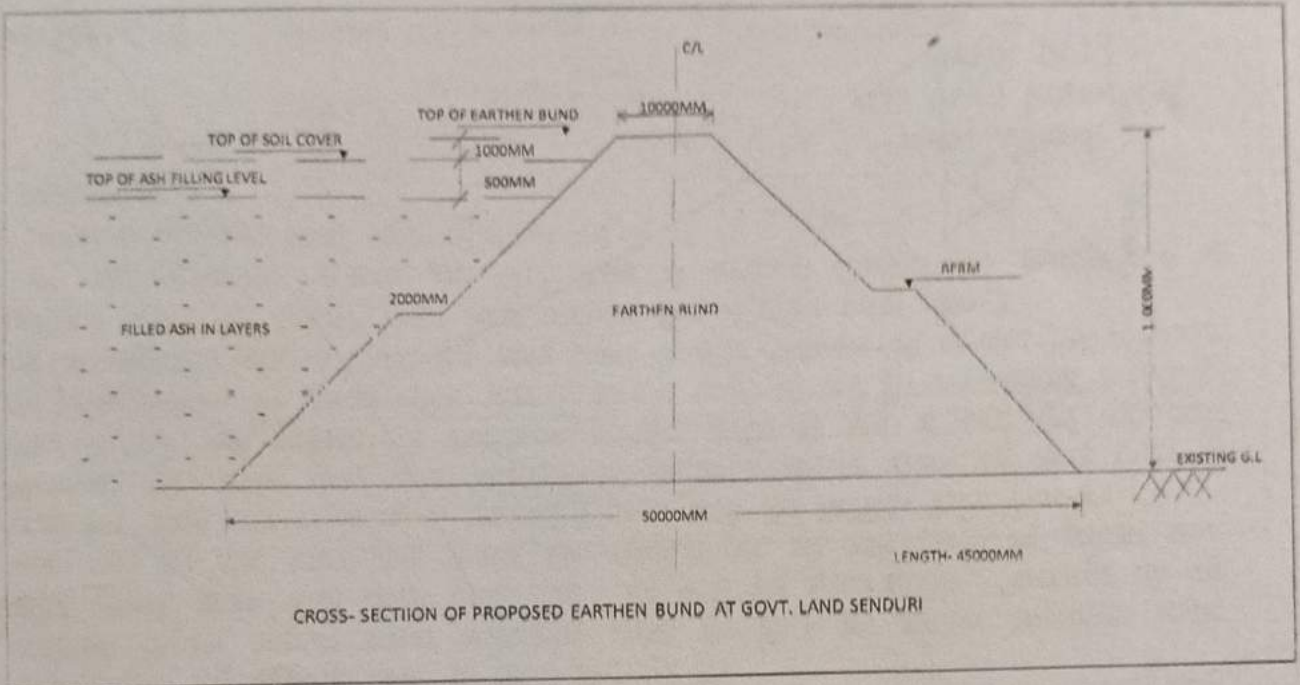

Chemist


21/1/25
Jr. Scientist


Lab In charge

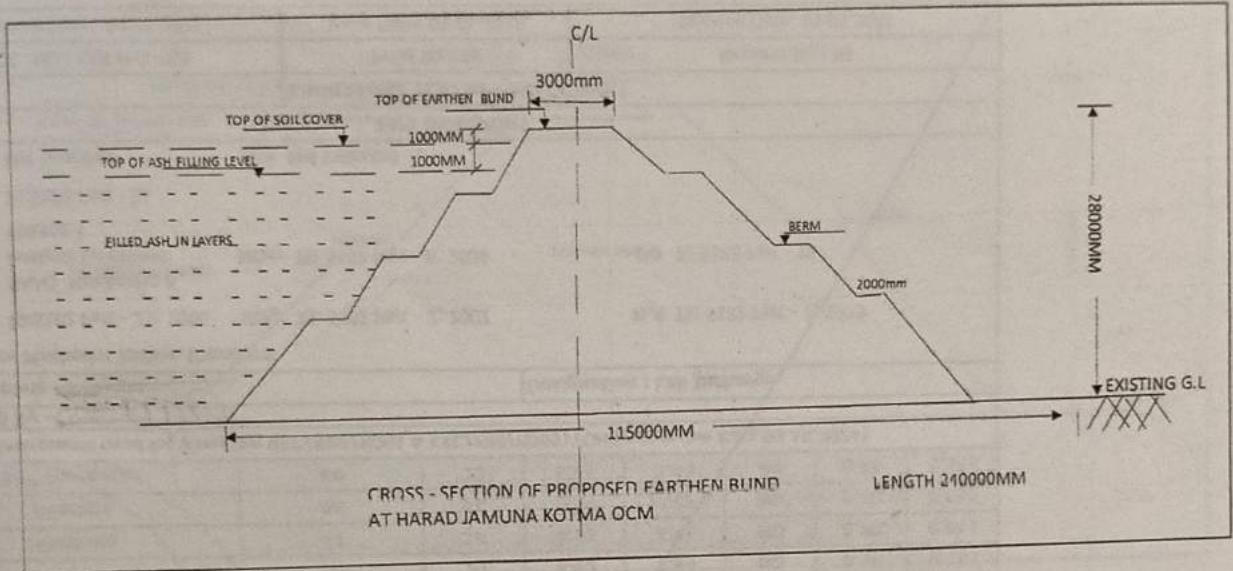
104

Ash filling area sinduri, District Anuppur, Madhya Pradesh



G.L. Patidar
G.L. Patidar
Asst. Manager (Civil)
MB Power (MP) Ltd.

Ash filling Area Harda Patch, Jamuna Kotma OCM, District Anuppur, Madhya Pradesh



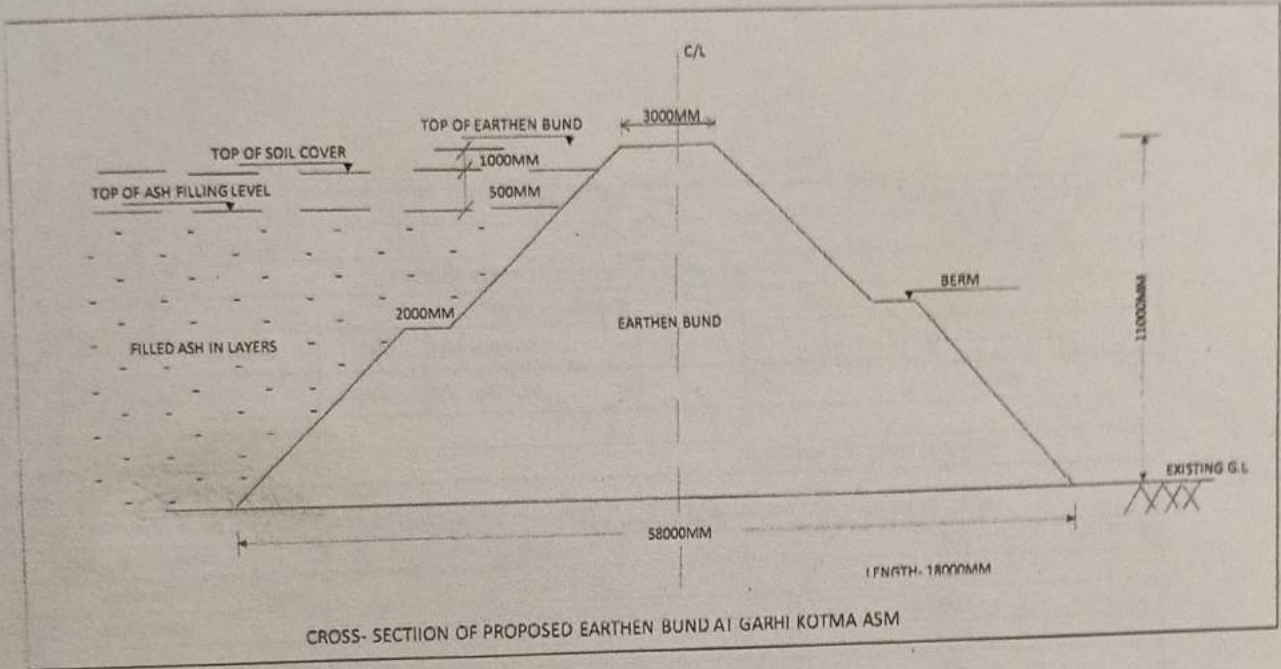
G.L. Patidar
G.L. Patidar
Asst. Manager (Civil)
MB Power (MP) Ltd.

MB Power (Madhya Pradesh) Limited

Registered Office & Site Office: Laharpur, Jaithari, Anuppur, Madhya Pradesh - 484330
Corporate Off: 239, Okhla Industrial Estate Phase-III, New Delhi 110020, India. Phone 91-11-47624100, Fax: 91-11-47624229.
CIN: U40101MP2008PLC022066, Website: www.hindustanpowerprojects.com Email Id: bhola.kushwaha@hpppl.in

HINDUSTAN POWER

Ash filling area Garhi Kotma district Anuppur, Madhya Pradesh



G.L. Patidar
G.L. Patidar
Asst. Manager (Civil)
MB Power (MP) Ltd.

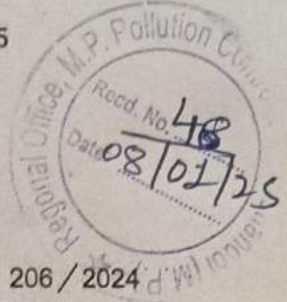


कार्यालय वनमण्डलाधिकारी वनमण्डल, अनूपपुर (म०प्र०)

E-mail : dfotanappur@mp.gov.in Ph. No. (07659) 222038

क्रमांक/मा.चि./2025/142

अनूपपुर, दिनांक- 07.01.2025



प्रति,

वरिष्ठ वैज्ञानिक
म०प्र० प्रदूषण नियंत्रण बोर्ड शहडोल

विषय :- माननीय राष्ट्रीय हरित अधिकरण, सेन्ट्रल बेंच भोपाल के प्रकरण क्रमांक 206/2024 (चंडीकान्त झा विरुद्ध मध्यप्रदेश शासन व अन्य) के अंतर्गत पारित आदेश दिनांक 06.12.2024 के अनुपालन बावत्।

संदर्भ :- 1- कलेक्टर जिला अनूपपुर का आदेश क्र./6394 दिनांक 18.12.2024
2- सदस्य सचिव मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड भोपाल का पत्र क्र./4109 दिनांक 16.12.2024

—000—

उपरोक्त विषयांतर्गत माननीय राष्ट्रीय हरित अधिकरण, सेन्ट्रल बेंच भोपाल के आदेश दिनांक 06.12.2024 के द्वारा गठित समिति ने दिनांक 03.01.2025 को एम.बी. पावर (म०प्र०) लिमिटेड द्वारा किये जा रहे पर्यावरण उल्लंघन के संबंध में मौका स्थल निरीक्षण किया गया। उक्त प्रकरण के संबंध में वन विभाग का प्रतिवेदन आपके अवलोकनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है।

संलग्न:- स्थल निरीक्षण प्रतिवेदन।

Patel

(विपिन कुमार पटेल)

(भा.व.से.)

वन मण्डलाधिकारी

वन मण्डल अनूपपुर

पृ०क्रमांक/मा.चि./2025/143

अनूपपुर, दिनांक- 07.01.2025

प्रतिलिपि :-

- 1- कलेक्टर जिला अनूपपुर की ओर सूचनार्थ प्रेषित।
- 2- अपर कलेक्टर जिला अनूपपुर की ओर सूचनार्थ प्रेषित।
- 3- खनिज अधिकारी जिला अनूपपुर की ओर सूचनार्थ अर्गेषित।

Patel

वन मण्डलाधिकारी

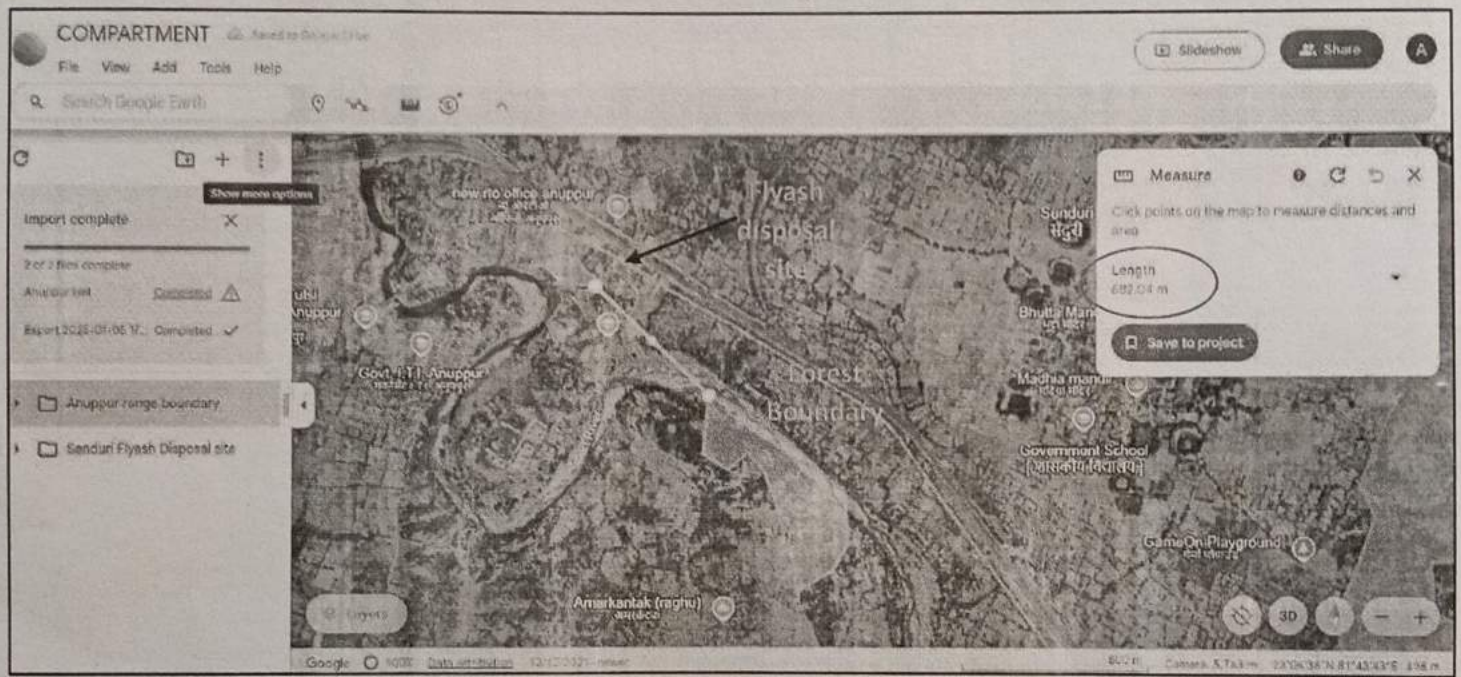
वन मण्डल अनूपपुर

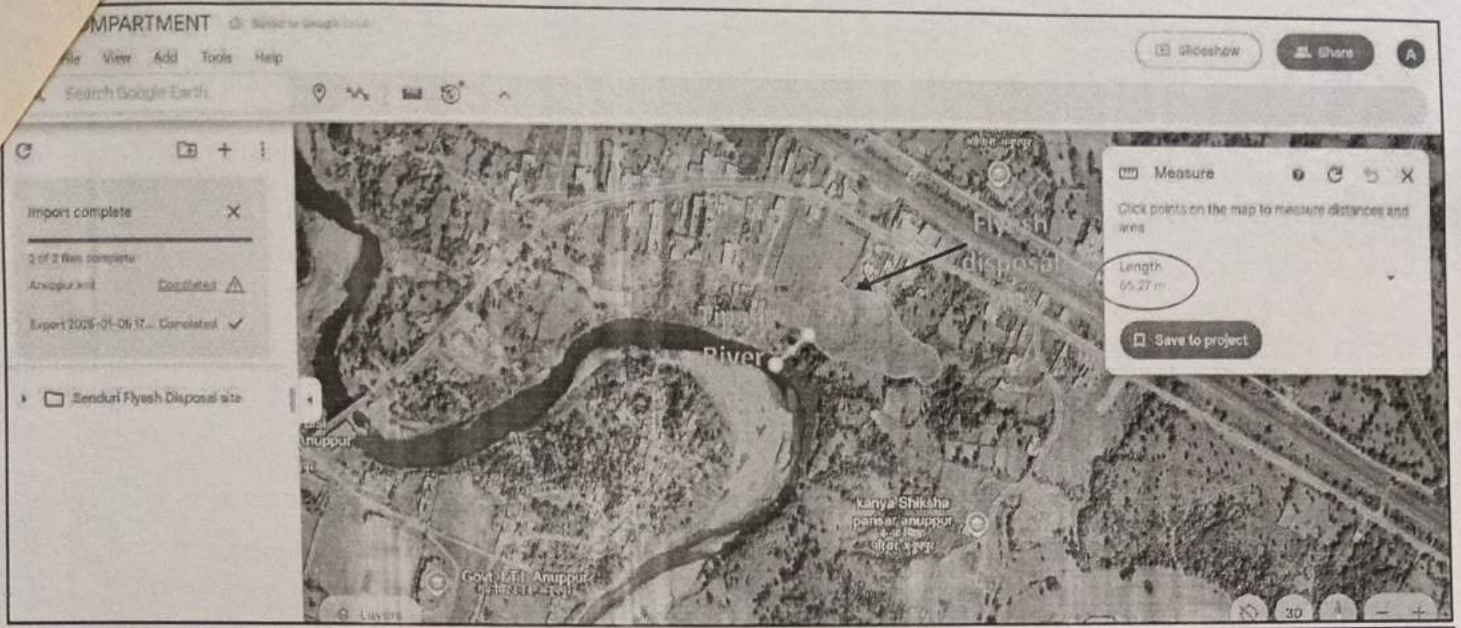
su
3/1/25
06.1.25

Forest Department Report on the Fly Ash Disposal Site

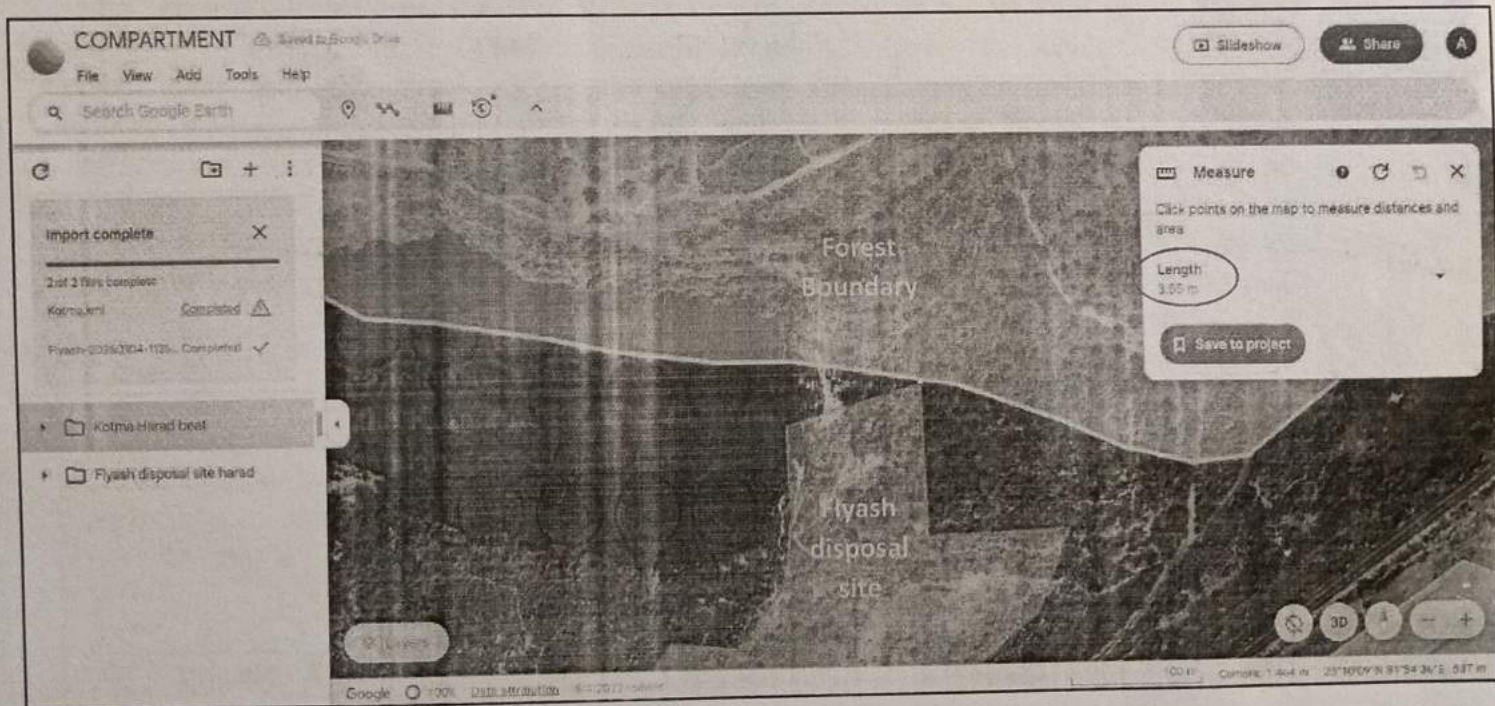
The fact-finding committee visited the flyash disposal site in Gram Panchayat Senduri, Gram Panchayat Harad and Gram Panchayat Gadhi. The site wise observations are as mentioned below:

1. **Gram Panchayat Senduri:** The site is located near the P 353 compartment of Anuppur Beat in the Anuppur range. The minimum distance of the flyash disposal site from the forest boundary (P353 compartment) is 682.04 meters and from the Tipan river is 65.27 metres (the screenshot of the kml file of the flyash disposal site and its distance from the nearest forest boundary and Tipan river in google earth has been attached below for reference).





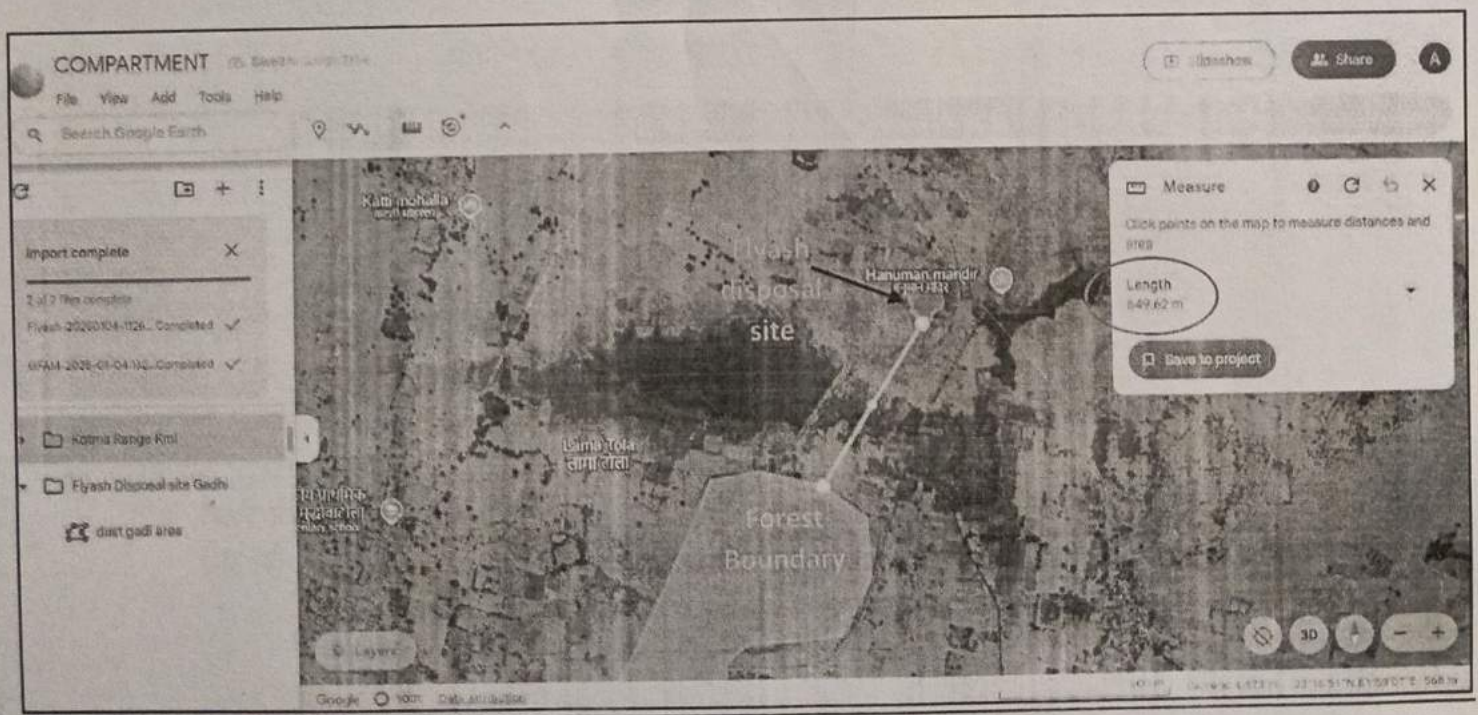
2. **Gram Panchayat Harad:** The site is located near the RF 453 compartment of Harad Beat in the Kotma range. The minimum distance of the flyash disposal site from the forest boundary (RF 453 compartment) is 3.55 meters (the screenshot of the kml file of the flyash disposal site and its distance from the nearest forest boundary in google earth has been attached below for reference).





Latitude: 23°9'57"N
 Longitude: 81°54'32"E
 Elevation: 528.03±20 m
 Accuracy: 12.3 m
 Time: 03-01-2025 15:06
 Note: fly ase nirikshan kotma

3. **Gram Panchayat Gadhi:** The site is located near the P430 compartment of Kalyanpur Beat in the Kotma range. The minimum distance of the flyash disposal site from the forest boundary (P 430 compartment) is 649.62 meters (the screenshot of the kml file of the flyash disposal site and its distance from the nearest forest boundary in google earth has been attached below for reference).



Lifestyle for
Environment



Latitude: 23°16'59"N
Longitude: 81°59'30"E
Elevation: 550.17±26 m
Accuracy: 4.1 m
Time: 03-01-2025 16:37
Note: fly ase nirikshan kotma rakshe tode

Powered by NoteCam



Latitude: 23°16'59"N
Longitude: 81°59'31"E
Elevation: 558.47±294 m
Accuracy: 17.2 m
Time: 03-01-2025 16:50
Note: fly ase nirikshan kotm

Powered by NoteCam



PROOF OF SERVICE

ADVOCATE PRANJAL PANDEY <advocatepranjalpandey@gmail.com>

Joint Committee Report filed in compliance of order dated 06.12.2024 passed by Hon'ble NGT (CZ) in OA 206/2024

1 message

ADVOCATE PRANJAL PANDEY <advocatepranjalpandey@gmail.com>

Mon, Jan 13, 2025 at 6:07 PM

To: Lawyer Prabhat <lawyerprabhat29@gmail.com>, harnengt@gmail.com, contact@hpppl.in, rtoannuppur@gov.in, dmannupur@nic.in

Cc: parul.bhadoria04@gmail.com, "ropcbshahdol@gmail.com" <ropcbshahdol@gmail.com>

Madam/Sir

Please find enclosed the Joint Committee Report filed in compliance of order dated 06.12.2024 passed by Hon'ble NGT (CZ) in OA 206/2024 (Chandikant Jha v State of MP and Ors.). This mail is being sent on behalf of Counsel of MP PCB (**Advocate Parul Bhadoria**). **This mail may be treated as proof of service.**

Regards

PRANJAL PANDEY


ADVOCATE

F-3, Vidhya Vihar, Hoshangabad Road,

Bhopal, 462026.

9340657120, 8349313812

advocatepranjalpandey@gmail.com

 **JCR 206-2024 .pdf**
24837K